

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO.173/2024 (WZ)

IN THE MATTER OF: -

**GOVANDI NEW SANGAM WELFARE
SOCIETY**

APPLICANT

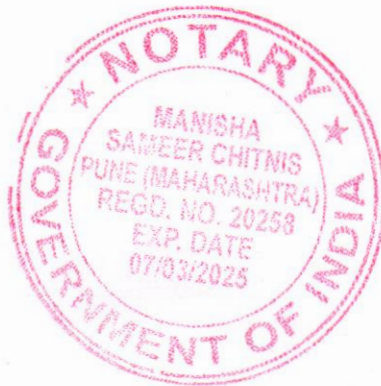
VERSUS

STATE OF MAHARASHTRA & ORS

RESPONDENT(S)

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Place: Pune

Date: 11/11/2024

Pratik D. Bharne
(Pratik D. Bharne)

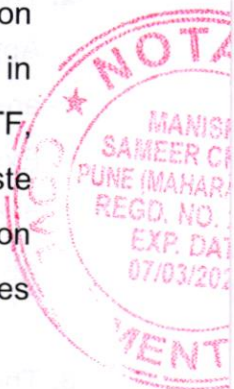
Regional Director

~ क्षेत्रीय निदेशक / Regional Director
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
क्षेत्रीय निदेशालय, पुणे/Regional Directorate, Pune
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
M/o Env't. Forest & Climate Change, Gov't. of India
सर्वे नं. ११०, हीराबाई धनकुडे हॉल, बाणेर रोड, बाणेर, पुणे - 411045
Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune-411045

PRELIMINARY SUBMISSION

4. That, the Original Application is regarding violation of the environmental norms by Respondent No. 5 i.e. a Common Bio-medical Waste Treatment Facility (hereinafter referred as CBWTF) namely M/s SMS Envoclean Pvt. Ltd., Govandi, Mumbai, with a prayer to impose environment compensation against the Respondent no. 5 i.e. M/s SMS Envoclean Pvt. Ltd., Govandi, Mumbai, for the non-compliances performed during the period of 29/06/2018 to 02/02/2023 and in compliance to the order passed by Hon'ble High Court of Bombay on 11/09/2023 in the matter in PIL (L) no. 33884 of 2022, Govandi New Sangam Welfare Society Vs State of Maharashtra & Ors.
5. That, it is humbly submitted that the Biomedical Waste (Management & Handling) Rules 1998 was notified under Environment (Protection) Act, 1986 by Ministry of Environment Forest & Climate Change (hereinafter referred to as "MoEF&CC"). Further, CPCB has also been issuing guidelines related to biomedical waste management to ensure effective implementation of said Rules. In the year 2003, CPCB prepared Guidelines for Common Biomedical Waste Treatment Facilities to provide guidance to comply with standards prescribed under Biomedical Waste (Management & Handling) Rules, 1998. Further, MoEF&CC in the year 2016 re-notified the Biomedical Waste Management Rules, 2016 under Environment (Protection) Act, 1986. CPCB revised the said guidelines, called as revised Guidelines for Common Biomedical Waste Treatment and Disposal Facilities on 21/12/2016. These guidelines have been prepared with an aim to have uniformity in ensuring site selection, allowing and establishment of a state-of-the-art CBWTF operation as well as verification of compliance to the Bio-medical Waste Management Rules, 2016. The aforesaid guidelines also stipulate the location criteria for setting up of the facility. The relevant extract of the aforesaid guidelines are reproduced as below:

"A CBWTF can be located at a place reasonably far away from notified residential and sensitive areas and should have a buffer distance of preferably 500 m so that it shall have minimal impact on these areas. In case of non-availability of such a land, the buffer zone distance from the notified residential



area may be reduced to less than 500 m by State Pollution Control Board/ Pollution Control Committee (hereafter will be referred as SPCB/PCC) without referring the matter to CPCB by prescribing additional control measures such as (i) adoption of best available technologies by the proponent of CBWTF; (ii) prescribing stringent standards for operation of the CBWTF by the SPCB/PCC; (iii) adoption of zero liquid discharge by the CBWTF and (iv) in case of any complaints from the public, then CBWTF should prove that the facility is not causing any adverse impact on environment and habitation in the vicinity. If SPCB/PCC is not in a position to resolve the issue relating to buffer zone while selecting the site for CBWTFs, in such a case, SPCBs/PCCs may refer the matter to CPCB."

A copy of aforesaid "Revised-Guidelines for Common Bio-medical Waste Treatment Facilities" dated 21/12/2016 is given at **Annexure-R6-I**.

6. That, further, it is humbly submitted that CPCB has also prepared "Guidelines for Imposition of Environmental Compensation Charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities" as per Hon'ble National Green Tribunal's Order dated 12/03/2019 in the matter of OA. No. 710 of 2017. This guideline lay down procedures for calculating environmental compensation on violating healthcare care facilities as well as CBWTFs based on their pollution index, size of operation and number of days of violation with respect to emission norms, effluent discharge and other provisions stipulated under the Bio-medical Waste Management Rules, 2016. The said Guidelines for "Imposition of Environmental Compensation Charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities" dated 21/06/2019 is given at **Annexure-R6-II**.

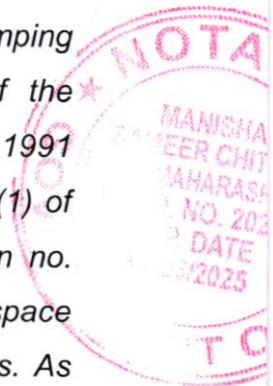
7. That, it is humbly submitted that erstwhile, a similar nature of matter was also registered before the Hon'ble NGT in the OA. No. 643 of 2022 (PB) titled Saif Alam Vs State of Maharashtra, wherein, the grievances were against the operation of the aforesaid CBWTF which is located in middle of city of Mumbai, adjacent to slum of Mankhurd-Govandi causing air pollution and spreading various diseases like TB etc. to the slum dwellers residing in the vicinity of the aforesaid CBWTF. The Hon'ble NGT vide order dated 13/03/2023 constituted a joint committee comprising of CPCB,



State PCB and concerned District Magistrate and directed to submit the Action Taken Report with the Registrar, Western Zone Bench at Pune. Copy of the Hon'ble NGT order dated 13/03/2023 is given at **Annexure-R6-III**. In compliance to the aforesaid Hon'ble NGT order, representative from this Answering Respondent had been nominated in the Joint Committee in compliance to the aforesaid Hon'ble NGT order. The Joint Committee had carried-out inspection cum monitoring of the aforesaid CBWTF and submitted its report to the Hon'ble NGT through Maharashtra Pollution Control Board (MPCB) vide dated 25/07/2023. Copy of the joint committee report submitted to the Hon'ble NGT through MPCB is given at **Annexure-R6-IV**. Some of the relevant extracts of the said joint committee report, dated 25/07/2023 submitted to the Hon'ble NGT is reproduced as below:

"... 5.0 Then Brihan Mumbai Mahanagarpalika (presently it is MCGM), Solid waste Management Department vide dated 01/11/2007 has handed over the plot admeasuring 4,000 m² to M/s SMS Envoclean Pvt. Ltd., for development of CBMWTF on BOOT basis. It is gathered that aforesaid BOOT agreement dated 01/11/2007 is up to a period of 20 years. The CBMWTF was established in 2009 and is engaged in collection and treatment of bio- medical waste from MCGM jurisdiction and obtained consolidated consent & authorization (CCA) from MPCB vide dated 19/12/2022 and is valid up to 30/06/2023. It is gathered from MPCB that the CBMWTF has applied for renewal of CCA on 25/04/2023 and the same is pending before MPCB.

Whereas the impugned location under reference is of commingled land use pattern, wherein the CBWTF is surrounded by residential settlements, commercial establishments, public utilities and Deonar solid waste dumping ground. The residential settlements are situated in close proximity of the CBMWTF i.e. within 500 m radius. However, as per Development Remarks, 1991 and 2034 of Greater Mumbai, Sanctioned by Govt. of Maharashtra u/s 31 (1) of The Maharashtra Regional and Town Planning Act, 1966 vide notification no. TPB- 4317/629/CR-118/2017/DP/UD-11, dated 08/05/2018, the location/space was reserved to solid waste management facility under municipal services. As informed, the residential settlements have constructed & come-up within the vicinity of impugned CBMWTF after the commissioning & operation of CBMWTF in the year 2007.



The CBMWTF was established in 2009 doesn't attract the provisions of Environment Impact Assessment (EIA) notification, 2006 and not obtained environmental clearance (EC), as the CBMWTF was not included in the category of projects which require EC. Later, the Ministry of Environment, Forest & Climate Change (MoEF&CC), notified amendment to the EIA notification 2006, published vide S.O. 1142 (E) dated 17/04/2015 under Environment (Protection) Act, 1986. According to the aforesaid notification, the 'bio-medical waste treatment facility' is categorized under the Item 7 (da) in the schedule, requiring EC from the State Environment Impact Assessment Authority (SEIAA). Therefore, the CBMWTF is also required to obtain EC from the respective SEIAA or MoEF& CC, as the case may be, before any construction work, or preparation of land by the projects management. Which include the following:

- a. All new projects or activities pertaining to the bio-medical waste treatment facility; and;
- b. Expansion and modernization with additional treatment capacity of existing bio-medical waste treatment facility (excluding augmentation of incineration facility for compliance to the residence time as well as dioxins and furans without enhancing the existing treatment capacity);
- c. Any expansion or modification in the treatment capacity or relocation of the existing CBMWTF.

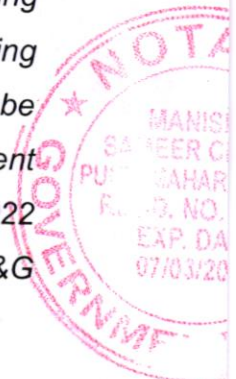
The above provisions of the EIA notification dated 14/09/2006 that installation of any new treatment unit(s) and upgrading the incinerator for attaining a minimum two seconds residence time within the authorised capacity (prior to the amended EIA notification dated 17/04/2015, as granted by the MPCB under the BMW Rules, 2016, incinerator: 250 Kg/hr x 04 nos. and autoclave: 400 Litre/cycle; vide the authorisation dated 24/03/2015, may not require prior EC. The prior EC would have been applicable had the said upgradation were to be carried out along with capacity enhancement. It is also observed that the aforesaid treatment units have already been authorised in the aforesaid authorisation dated 24/03/2015 issued to the CBMWTF which were not found installed during the earlier inspections carried-out by MPCB. Also, at present the CBMWTF has not expanded the facility w.r.t. installation of additional treatment capacity of the



existing treatment units, except modernization of existing incinerators to achieve a minimum two seconds residence time (which is within the authorised capacity of MPCB) in compliance to the BMW Rules, 2016. Hence, aforesaid CBMWTF doesn't attract the provisions of EIA notification, 2006 and not obtained EC.

The CBMWTF has upgraded its incinerators to achieve a minimum two seconds residence time in the secondary combustion chamber of the biomedical waste incinerator in compliance to the Biomedical Waste Management Rules, 2016. The said upgradation of the biomedical waste incinerators has been communicated by the CBMWTF to MPCB vide dated 15/04/2019 in compliance to the Biomedical Waste Management Rules, 2016; conditional directions issued by MPCB vide dated 22/01/2018 & proposed directions issued by MPCB vide dated 24/08/2018. Subsequently, the same has verified by MPCB in its inspection report vide dated 14/11/2019.

The CBMWTF has installed OCEM (emission) sensors to monitor the parameter viz. CO, CO₂, O₂ & PM and it is connected to CPCB & MPCB servers. However, the CBMWTF has not installed OCEM (emission) sensors to monitor NO_x and HCl in compliance to the 1st Revised Guidelines for Continuous Emission Monitoring Systems, August 2018, published by CPCB. CBMWTF is executing source emission monitoring of the common stack attached to the incinerator (250 Kg/hr x 04 nos.) for various parameters viz. PM, SO₂, NO₂, HCl, Hg, CO₂ & CO on fortnightly basis through M/s. Sadekar Enviro Engineers Pvt. Ltd., Thane, an E(P)A approved laboratory. Whereas, monitoring of dioxins & furans is being carried-out on monthly basis through M/s Vimta Labs Ltd., Hyderabad, an NABL and E(P)A approved laboratory. Analysis results of source emission monitoring carried-out during February, 2023 to April, 2023 for PM, SO₂, NO₂, HCl, Hg, CO₂ & CO and analysis results of source emission monitoring carried-out during January, 2023 to April, 2023 for total dioxins & furans during reveals that the concentration of all the monitored parameters are found to be within the MPCB prescribed standards. Similarly, analysis results of grab effluent sample at outlet of the ETP, analyzed by MPCB during January, 2022; July, 2022 and March, 2023 for various parameters viz. pH, SS, COD, BOD and O&G



reveals that the concentration of all the monitored parameters are found to be within the MPCB prescribed standards.

Analysis results of the monitored parameters by the joint committee through MPCB authorized laboratory reveals that the concentration of all the monitored parameters viz. PM; NOx; HCl and Hg & its compounds is found to be within the MPCB prescribed standards. Similarly, analysis results of the grab effluent sample collected from the final outlet of ETP (meant for recycling, as per CCA dated 19/12/2022) reveals that concentration of all the monitored parameters viz. pH; TSS; COD; BOD and Bio-assay test is found to be within the MPCB prescribed standards..."

8. That, it is humbly submitted that erstwhile, a similar nature of matter was also registered by the same Applicant i.e. Govandi New Sangam Welfare Society before the Hon'ble High Court of Judicature at Bombay, Ordinary Original Civil Jurisdiction, PIL no. 33884 of 2022 titled Govandi New Sangam Welfare Society Vs State of Maharashtra & Ors) wherein, the grievances were pertaining to the non-compliances of aforesaid CBWTF and pollution & allied issues from the operation of CBWTF on the nearby residents of Govandi & Mankhurd. As per the directions of the Hon'ble High Court vide order dated 15/02/2023, this Answering Respondent No.6 (CPCB) had filed the reply affidavit to the Hon'ble High Court vide dated 16/02/2023.

It is further humbly submitted that vide order dated 11/09/2023, the Hon'ble High Court disposed the aforesaid matter with directions to the Respondent no. 5 i.e. M/s SMS Envoclean Pvt. Ltd., and the Respondent no. 3 i.e. MPCB for compliance of the aforesaid order. Copy of the Hon'ble High Court order dated 11/09/2023 is given at **Annexure-R6-V** and the relevant extracts of the aforesaid Hon'ble High Court order is reproduced as below:

"7 ...we direct that the new incinerator facility shall be commissioned within two years from today. All the authorities, including respondent no.5, shall be held accountable in case there is any lapse on their part in establishing the new incinerator facility within two years from today..."

"8 ...We also direct that in the meantime the regular monitoring of the pollution



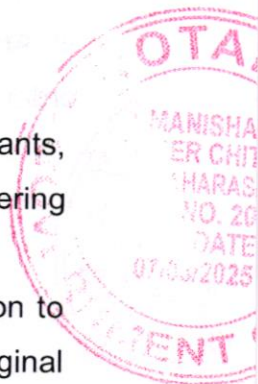
levels in the area and also monitoring of the present plant shall be carried out by the MPCB not only using the online process but also by physical inspection of the site regularly, say on monthly basis..."

"9 ...Thus, for prayer clause (b), which is extracted herein-below, we leave it open to the petitioner to approach the NGT where it will have all the pleas available to it to be raised. "(b) That this Hon'ble Court be pleased to issue a writ of mandamus or any other appropriate writ order or direction directing Respondent No.3 to impose appropriate environmental compensation on Respondent No.5 under the Polluter Pays principle, as per the formula fixed by CPCB's 2019 Guidelines on imposition of environmental compensation and collect the same for the purposes of improving the environment in Govandi in a time- bound manner..."

9. That, it is humbly submitted that violations, if any; of provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Bio-Medical Waste Management Rules, 2016 are to be dealt in accordance and in exercise of powers vested under the said Acts and Rules. SPCB is the responsible authority for granting/rejecting of Consent to Establish (hereafter will be referred as CTE), Consent to Operate (hereafter will be referred as CTO) under Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 with regard to applicable industrial establishment and authorisation under the Bio-medical Waste Management Rules 2016 in the respective State/Union Territory. Further, mandate for taking action against CBWTF for violation of Bio-Medical Waste Management Rules, 2016, is stipulated under duties of the concerned State Pollution Control Board as prescribed under Rule 6 and 9 read with Schedule III of the said Rules.

PARA-WISE REPLY

10. That the averments made in Paras 1 to 4 are about the details of Applicants, Respondents, which are matter of record and need no response from the Answering Respondent No.6 (CPCB).
11. That the averment made in Para 5, the Applicant mentioned that in continuation to the order passed by Hon'ble High Court of Bombay in the matter of Ordinary Original Civil Jurisdiction, PIL no. 33884 of 2022, the applicant filed present Application



requesting before Hon'ble National Green Tribunal to impose environmental compensation on Respondent No. 5 i.e. M/s SMS Envoclean Pvt. Ltd., Govandi, Mumbai, which is matter of record and need no comment from this Answering Respondent No.6 (CPCB).

12. That the averments made in Paras 6 to 8 are regarding complaints made by public including the Applicant against Respondent No. 5 i.e. M/s SMS Envoclean Pvt. Ltd., Govandi, Mumbai and subsequent inspection conducted by Respondent No. 3 i.e. Maharashtra Pollution Control Board (hereafter will be referred as MPCB) on 26.06.2018 which was followed by closure direction dated 06.07.2019 issued to Respondent No. 5 i.e. M/s SMS Envoclean Pvt. Ltd., Govandi, Mumbai, by Respondent No. 3 i.e. MPCB. These are matter of record and hence need no comments from this Answering Respondent No.6 (CPCB).
13. That the averment made at Para 9 are regarding location criteria of the revised guidelines for Common Biomedical Waste Treatment Facilities issued by CPCB on 21/12/2016.

In this regard, it is humbly submitted that submissions made at Para nos. 5 of this reply are re-iterated and are not repeated herein for the sake of brevity.

14. That under the averments made at Paras 10 to 22, are matter of record and hence, need no comments from this Answering Respondent No.6 (CPCB).
15. That the averment made at Para 23 is regarding guidelines for imposition of environmental compensation charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities prepared by the Answering Respondent No. 06 (CPCB) in compliance to the order passed by Hon'ble NGT in the matter of O.A. No. 710 of 2017.

In this regard, it is humbly submitted that submissions made at Para nos. 6 of this reply are re-iterated and are not repeated herein for the sake of brevity

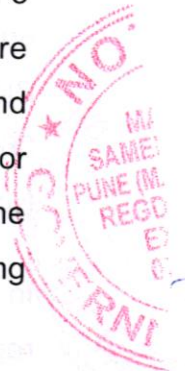
16. That under the averments made at Paras 24 to 34, the applicant mentioned about the calculation of Environmental Compensation as per the site inspection reports of



Respondent No. 3 i.e. MPCB.

In this regard, it is humbly to submit that this Answering Respondent No. 06 (CPCB) has already issued Guidelines for calculation of Environment Compensation named as "Imposition of Environmental Compensation Charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities" for violation of provision stipulated under BMWM Rules, 2016. Further, being Prescribed Authority for the State of Maharashtra, MPCB i.e. Respondent No. 03 may calculate and impose Environment Compensation in line with said CPCB guidelines for violations of BMWM Rules, 2016, as applicable.

17. That the averments made in grounds Para 35 (A to H) are regarding various grounds for filing the present Original Application by the Applicant, which have already been answered in preceding paras of this reply affidavit Answering Respondent No.6 (CPCB).
18. That the averments made in Paras 36 & 37 are matter of record and hence no comments from this Answering Respondent No.6 (CPCB).
19. That the averments made in Paras 38 and 39 (a) to 39(f) are regarding limitations of filing the present application and prayer before Hon'ble National Green Tribunal. Hence, need no comments from this Answering Respondent No.6 (CPCB).
20. That, the Applicants also submitted an Additional Affidavit dated 03/09/2024 and the averments under Paras (i) & (ii) of additional affidavit are related to providing of additional facts & documents including the order of the Hon'ble High Court of Bombay in the matter of Writ Petition No. 2326 of 2019 filed by the Respondent no. 5 i.e. M/s SMS Envoclean Pvt. Ltd., Govandi, Mumbai, challenging the closure directions dated 06/07/2016 issued by the Respondent no. 3 i.e. MPCB, and information regarding the period of violation for which applicant has prayed for imposition of the environmental compensation against the Respondent no. 5. The same are matter of records and hence, need no comments from this Answering Respondent No.6 (CPCB).
21. That the averments made in additional affidavit at Para (I)(1) (i to ix) are regarding various orders passed by the Hon'ble High Court in the matters of PIL No. 33884 of



2022, WP (L) no. 2089 of 2019, WP no. 2326 of 2019 with Chamber Summons (L) no. 280 of 2019, WP no. 2326 of 2019 with IA (L) no. 31148 of 2022 in WP no. 2326 of 2019 and PIL (L) no. 33884 of 2022.

In this regard, it is humbly submitted that this Answering Respondent No.6 (CPCB) is not a party Respondent in the aforesaid WP (L) no. 2089 of 2019, WP no. 2326 of 2019 with Chamber Summons (L) no. 280 of 2019, WP no. 2326 of 2019 with IA (L) no. 31148 of 2022 in WP no. 2326 of 2019 and may be suitably answered by the Respective Respondents.

It is further humbly submitted that with respect to the various orders passed by the Hon'ble High Court in the PIL (L) no. 33884 of 2022 pertaining to this Answering Respondent, this Answering Respondent No.6 (CPCB) wants to reiterate the comments made at Para 8 of this reply affidavit.

22. That the averment made at Para (I) (2), (I) (3) and Para (II)(4) to (II) (8) are regarding proceedings of Hon'ble High Court and clarifications for the period of violation by Respondent No. 5 i.e. M/s SMS Envoclean Pvt. Ltd., Govandi, Mumbai. These are matter of record and hence, need no comments from this Answering Respondent No.6 (CPCB).

23. That, in light of the above submissions, this Answering Respondent No. 6 (CPCB) shall abide by any order(s) or direction(s) passed by this Hon'ble High Court in the present Original Application.

BEFORE ME

ms

MANISHA SAMEER CHITNIS
NOTARY
GOVERNMENT OF INDIA

11 NOV 2024

(Scientist 'E' & Regional Director)

Central Pollution Control Board, Pune

क्षेत्रीय निदेशक / Regional Director

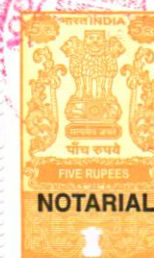
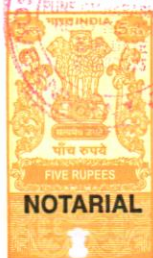
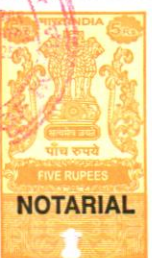
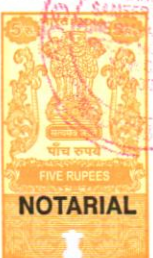
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board

क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
M/o Env. Forest & Climate Change, Govt. of India
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Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune-411045

Noted & Registered
At.Sr.No. 966/2024

Pratik D. Bharne

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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IN THE MATTER OF: -

GOVANDI NEW SANGAM WELFARE SOCIETY'

APPLICANT

VERSUS

STATE OF MAHARASHTRA & ORS

RESPONDENT(S)

AFFIDAVIT

I, Pratik D. Bharme, working as Scientist 'E' & Regional Director in Central Pollution Control Board, Regional Directorate, Survey No. 110, Hirabai Dhankude Multipurpose Hall, Baner Road, Baner, Pune, do hereby solemnly affirm, declare on oath and state as under:

1. That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the contents there of are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



Pratik D. Bharme
DEPONENT

क्षेत्रीय निदेशक / Regional Director
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
M/o Env't. Forest & Climate Change, Govt. of India
सर्वे नं. ११०, हीराबाई धनकुडे हॉल, बाणेर रोड, बाणेर, पुणे - 411045
Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune-411045

Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities



CENTRAL POLLUTION CONTROL BOARD

(Ministry of Environment, Forest and Climate Change)

Parivesh Bhawan, East Arjun Nagar

DELHI -110 032

website: www.cpcb.nic.in

(December 21, 2016)

Abbreviations

APCD	-	Air Pollution Control Device
BMWM Rules	-	Bio-medical Waste Management Rules
CBWTF	-	Common Bio-medical Waste Treatment and Disposal Facility
CO	-	Carbon Monoxide
CO ₂	-	Carbon Dioxide
CPCB	-	Central Pollution Control Board
CRZ	-	Coastal Regulation Zone
DG	-	Diesel Generator
EC	-	Environmental Clearance
EIA	-	Environment Impact Assessment
ETP	-	Effluent Treatment Plant
GPS	-	Global Positioning System
HCFs	-	Health Care Facilities
HCl	-	Hydrochloric Acid
HOWM & TM Rules	-	Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016
MHz	-	Mega Hertz
MoEF& CC	-	Ministry of Environment, Forest & Climate Change
KM	-	Kilometer
KW	-	Kilowatt
MoU	-	Memorandum of Understanding
NABL	-	National Accreditation Board for Testing and Laboratories
NO _x	-	Oxides of Nitrogen
O ₂	-	Oxygen
PCC	-	Pollution Control Committee
PLC	-	Programmable Logical Control
SEIAA	-	State Environment Impact Assessment Authority
SLF	-	Secured Landfill
SPCB	-	State Pollution Control Board
TSDF	-	Treatment Storage and Disposal Facility
TOC	-	Total Organic Carbon
VOCs	-	Volatile Organic Compounds

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1) Introduction

A Common Bio-medical Waste Treatment and Disposal Facility (CBWTF) is a set up where biomedical waste generated from member health care facilities is imparted necessary *treatment* to reduce adverse effects that this waste may pose on human health and environment. The treated recyclable waste may finally be sent for disposal in a secured landfill or for recycling.

According to the Bio-medical Waste Management Rules, 2016, "*bio-medical waste treatment and disposal facility*" means any facility wherein treatment, disposal of bio-medical waste or processes incidental to such treatment and disposal is carried out, and includes common bio-medical waste treatment facilities and "*operator of a common bio-medical waste treatment facility*" means a person who owns or controls a Common Bio-medical Waste Treatment and Disposal Facility (CBWTF) for the collection, reception, storage, transport, treatment, disposal or any other form of handling of bio-medical waste.

The Bio-medical Waste Management Rules, 2016 (hereafter referred as BMW Rules) restricts occupier for establishment of on-site or captive bio-medical waste treatment and disposal facility, if a service of common bio- medical waste treatment and disposal facility is available within a distance of seventy-five kilometer, as installation of individual treatment facility by health care facility (HCF) requires comparatively high capital investment. In addition, it requires separate dedicated and trained skilled manpower and infrastructure development for proper operation and maintenance of treatment systems. The concept of *CBWTF* is not only addresses such problems but also prevents proliferation of treatment technologies in a particular town or city. In turn, it reduces the monitoring pressure on regulatory agencies. By running the treatment equipment at CBWTF to its full capacity, the cost of treatment of per kilogram bio-medical waste gets significantly reduced. Its considerable advantages have made CBWTF popular and proven concept in most part of the world.

The CBWTFs are also required to set up based on the need for ensuring environmentally sound management of bio-medical waste keeping in view the techno-economic feasibility and viable operation of the facility with minimal impact on human health and environment.

Since 1998, the CBWTF as an option for treatment of bio-medical waste also been legally introduced in India. Considering the likely impacts that may cause to the patients undergoing treatment because of operation of the captive treatment

equipment within the health care facilities (HCFs), now the Bio-medical Waste Management Rules, 2016 restricts the Occupier (i.e., HCF) for ensuring treatment and disposal of generated bio-medical waste through a CBWTF, located within a distance of 75 KM. Further, these rules eased the bottleneck in upbringing the CBWTF by making department in the business allocation of land assignment in the State or UT administration responsible for providing a suitable site (s) within its jurisdiction.

The concept of CBWTF is also being widely accepted in India among the healthcare units, medical associations and entrepreneurs. In order to set up a CBWTF to its maximum perfection, care shall be taken in choosing the right technology, development of CBWTF area, proper designing of transportation system to achieve optimum results etc. Key features of CBWTF have been addressed in the subsequent sections.

To facilitate the treatment and disposal of bio-medical waste generated from the HCFs, at present (as per Annual Report 2014 submitted by the SPCBs/PCCs), there are 192 no. of CBWTFs in operation and 33 no. of CBWTFs are under construction. Also, the Bio-medical Waste Management Rules, 2016 mandates that the operator of a CBWTF authorised by the prescribed authority is required to take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with the BMWWM Rules and the guidelines issued by the Central Government or the Central Pollution Control Board (CPCB) from time to time. Therefore, these guidelines have been prepared with an aim to have uniformity in ensuring site selection, allowing and establishment of a state-of-the-art CBWTF, operation as well as verification of compliance to the BMWWM Rules, 2016 throughout the country. However, any other aspects which are not been covered under these guidelines and needs attention, in such a case, the prescribed authority may take suitable action in the interest of protection of the environment in consultation with MoEF & CC/CPCB. Also, it is pertinent to mention here that these guidelines are mandatory henceforth under the Bio-medical Waste Management Rules, 2016

2) Criteria for development of a new Common Bio-medical Waste Treatment and Disposal Facility for a locality or region.

Prior to allowing any new CBWTF, following criteria or steps may be followed:

- a) Prescribed authority under the BMWWM Rules, 2016 [i.e., State Pollution Control Board (SPCB) in the respective State or Pollution Control Committee (PCC) in the respective

Union Territory Administration] is required to prepare an inventory or review with regard to the bio-medical waste generation at least once in five years in the coverage areas of the existing bio-medical waste treatment and disposal facility. The prescribed authority is also required to extrapolate the coverage-area wise bio-medical waste generation for the next ten years.

- b) SPCB/PCC is required to conduct gap analysis w.r.to coverage area of the bio-medical waste generation and also projected over a period of next ten years, adequacy of existing treatment capacity of the CBWTF in each coverage area of radius 75 KM, as given in **Annexure-I**.

All the SPCBs and PCCs shall conduct the gap analysis and based on the gap analysis, action plan for development of new CBWTFs is required to be prepared and submitted to MoEF & CC & CPCB within six months' time. In case of States/UTs, where no CBWTF is available, in such a case, SPCB/PCC being prescribed authority under the BMW Rules is required to submit the detailed proposal to MoEF & CC/MoH & FW through the respective State Government or UT Administration. Also, the option of forming association by the group of health care facilities (HCFs) to develop their own CBWTF also be encouraged following these guideline. In case, any coverage area requires additional treatment capacity , in such a case, action may be initiated by the prescribed authority for allowing a new CBWTF in that locality without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF.

- c) SPCB/PCC shall identify the coverage area, which require additional treatment facility and bring it to the notice of the concerned department in the business allocation of land assignment in the respective State Government or UT Administration. The department in the business allocation of land assignment shall be responsible for providing suitable site in the identified coverage area for setting up of a CBWTF, in consultation with the prescribed authority (i.e., SPCB/PCC), other stakeholders and in accordance with these guidelines issued by CPCB from time to time.
- d) Alternately, a CBWTF may also be allowed to be established on a land procured by an entrepreneur in accordance with the location criteria suggested under these guidelines.
- e) The SPCB/PCC or concerned department in the business allocation of land assignment in the respective State Government or UT Administration may seek expression of interest from the proponents for development of new CBWTF (s) in the identified coverage area. Upon allocation of site to the proponent, the proponent is
-

required to take necessary approvals as required under the Environment (Protection) Act, 1986 for development of the new CBWTF in accordance with these guidelines.

- f) In the absence of expression of interest by any proponent, then SPCB/PCC shall insist health care facilities to form association and to develop its own CBWTF in line with these guidelines or to have captive treatment facilities for ensuring treatment and disposal of generated bio-medical waste as stipulated under the BMWWM Rules, 2016.
- g) In case of any regulatory action including closure of any existing CBWTF is inevitable, the respective SPCB/PCC may take action under the BMWWM Rules including for making alternate arrangement to ensure safe disposal of the bio-medical waste generated from the member health care facilities of such default CBWTF through CBWTF located nearby.
- h) In case of hilly areas considering the geography, only one CBWTF with adequate treatment capacity may be developed covering atleast two districts to cater treatment services to the HCFs located in the respective Districts. The selection and allocation of site etc., should be done as per the criteria suggested under these guidelines. The treatment charges to be prescribed by the respective SPCB/PCC in consultation with the State Advisory Committee.

The criteria for development of CBWTFs in any coverage area is also depicted in **Figure 1**.

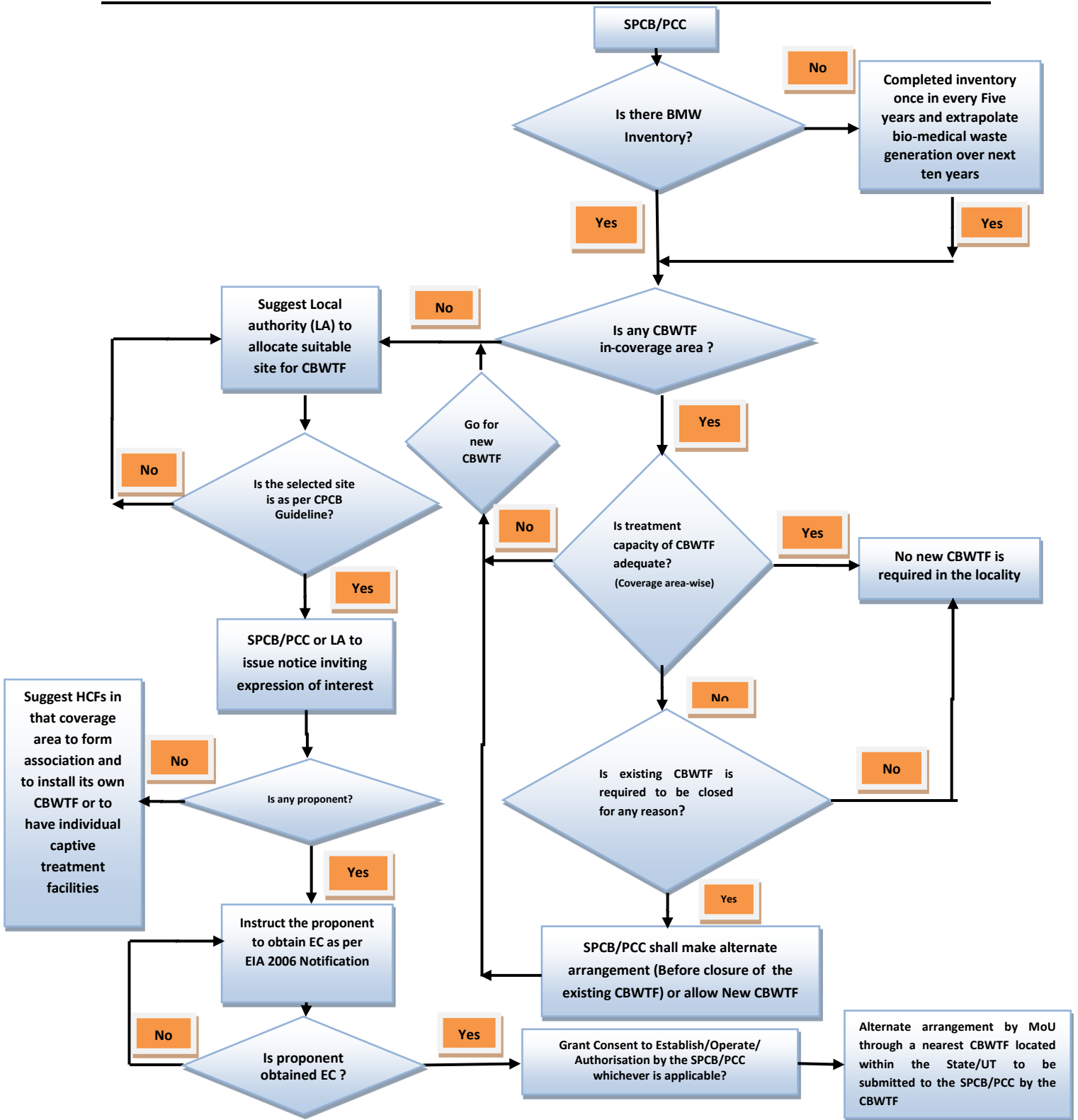


Figure 1. Criteria for Development of a CBWTF in a coverage area

3) **Duties of the operator of a common bio-medical waste treatment and disposal facility**

The duties of the operator of a common bio-medical waste treatment and disposal facility (CBWTF) as enunciated under Rule 5 of the Bio-medical Waste Management Rules, 2016 shall be ensured and complied with. Also, all the existing CBWTFs shall also complete augmentation of the existing incineration facility so as to comply w.r.to the residence time as well as emission norms including for Dioxins and Furans prescribed under BMWM Rules, 2016 within two years from the date of notification of the BMWM Rules, 2016 (i.e., prior to 27.03.2018). In addition to the above, to ensure proper management of bio-medical waste in the respective coverage area, as a mitigation measure, especially in the event of

- (a) a temporary break down (not more than a week) of a CBWTF especially for rectification of the refractory lining of the incineration chambers or change of requisite APCD due to failure; and
- (b) Closure of a CBWTF for violation of the provisions of the BMWM Rules or any other reason.

Prior to commencement of a new CBWTF as well as all the existing CBWTF Operators are required to submit action plan, to the respective SPCB/PCC, for imposing suitable condition while granting authorisation under the BMWM Rules, 2016. The action plan should also include:

- (a) a MoU made with the nearest CBWTF located within the respective State/UT, as alternate arrangement. In case, if there is no CBWTF located nearby then such CBWTF should have to install stand by treatment equipment (equal to the existing treatment capacity as per consents granted by the SPCB/PCC), and
- (b) decontamination plan of the CBWTF for execution of such plan prior to closure of a CBWTF.

4) **Applicability of these guidelines**

These guidelines are applicable to all the upcoming or new CBWTFs. In case of the existing CBWTFs, these guidelines shall be applicable in case

- (a) the existing CBWTFs desires to expand or enhance the existing treatment capacity
(or)
 - (b) the existing CBWTFs desires to modernize the existing treatment equipment with the new equipment with enhancement in the existing treatment capacity.
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5) Environmental laws applicable for commissioning or operation of a CBWTF

Operation of a CBWTF leads to air emissions as well as waste water generation as in case of an industrial operation. Most common sources of waste water generation in CBWTFs are vehicle washing, floor washing, and scrubbed liquid effluent from air pollution control systems attached with the incinerator/plasma pyrolysis. Incineration as well as DG Set is the general source of air emissions.

5.1 Any other approvals (such as Land Use /Change in Land Use as applicable) required from the concerned authorities under various laws have to be complied with by the proponent of the CBWTF prior to development of a CBWTF.

5.2 Consents under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as well as Authorization under the BMWM Rules, 2016

The project proponent of the CBWTF is required to obtain 'Consent to Establishment' under Rule 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Rule 21 of the Air (Prevention and Control of Pollution) Act, 1981, from the respective prescribed authority i.e. SPCB/PCC. Upon installation of the requisite equipment, the CBWTF Operator is also required to obtain authorization under BMWM Rules, 2016 co-terminus with consent to operate under Water (Prevention and Control of Pollution) Act, 1976 & Air (Prevention and Control of Pollution) Act, 1981 from the respective SPCB/PCC prior to commencement of the CBWTF.

5.3 Environmental Clearance under EIA Notification 2006

Ministry of Environment, Forest & Climate Change (MoEF & CC), notified amendment to the EIA Notification 2006 and published vide MoEF & CC Notification of S.O. 1142 (E) dated April 17, 2015. According to this notification, the 'bio-medical waste treatment facility' is categorized under the Item 7 (da) in the schedule, requiring 'environmental clearance' from the State Environment Impact Assessment Authority (SEIAA). Therefore, the CBWTF operator is also required to obtain 'Environmental Clearance (EC)' from the respective SEIAA or Ministry of Environment, Forest & Climate Change (MoEF & CC), as the case may be, before any construction work, or preparation of land by the projects management, which include the following:

- a) All new projects or activities pertaining to the bio-medical waste treatment facility; and
 - b) Expansion and modernization with additional treatment capacity of existing bio-medical waste treatment facility (excluding augmentation of incineration facility)
-

for compliance to the residence time as well as Dioxins and Furans without enhancing the existing treatment capacity).

- c) Any expansion or modification in the treatment capacity or relocation of the existing CBWTF (requires compliance to the relevant provisions notified under the Environment (Protection) Act, 1986 by the MoEF & CC

6) Location criteria

In the context of these guidelines, buffer zone represents a separation distance between the source of pollution in CBWTF and the receptor - following the principle that the degree of impact reduces with increased distance. The following parameters may be considered for ascertaining buffer distance on case-to-case basis:

- (i) potential for spread of infection from wastes stored in the premises.
- (ii) applicable standards for pollution control and the relative efficiency of the existing incinerators and emission control systems,
- (iii) potential of fugitive dust emission from incinerators,
- (iv) potential for discharge of wastewater
- (v) the potential for odour production,
- (vi) the potential for noise pollution,
- (vii) the risk posed to human health and safety due to exposure to emissions from incinerator,
- (viii) the risk of fire and
- (ix) Significance of the residual impacts such as bottom ash and fly ash.

As far as possible, the CBWTF shall be located near to its area of operation in order to minimize the transportation distance in waste collection, thus enhancing its operational flexibility as well as for ensuring compliance to the time limit for treatment and disposal of bio-medical waste as stipulated under the BMWM Rules (i.e., within 48 hours). Also, the location of the CBWTF should be in conformity to the CRZ Norms and other provisions notified under the Environment (Protection) Act, 1986. The location shall be decided in consultation with the State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC). The location criteria for development of a CBWTF are as follows:

- (a) A CBWTF shall preferably be developed in a notified industrial area without any requirement of buffer zone **(or)**
- (b) A CBWTF can be located at a place reasonably far away from notified residential and sensitive areas and should have a buffer distance of preferably 500 m so that it shall

have minimal impact on these areas. In case of non-availability of such a land, the buffer zone distance from the notified residential area may be reduced to less than 500 m by SPCB/PCC without referring the matter to CPCB by prescribing additional control measures such as (i) adoption of best available technologies (BAT) by the proponent of CBWTF; (ii) prescribing stringent standards for operation of the CBWTF by the SPCB/PCC; (iii) adoption of zero liquid discharge by the CBWTF and (iv) in case of any complaints from the public, then CBWTF should prove that the facility is not causing any adverse impact on environment and habitation in the vicinity. If SPCB/PCC is not in a position to resolve the issue relating to buffer zone while selecting the site for CBWTFs, in such a case, SPCBs/PCCs may refer the matter to CPCB.

- (c) The CBWTF can also be developed as an integral part of the Hazardous Waste Treatment Storage and Disposal Facility (TSDF) subject to obtaining of necessary approvals from the authorities concerned including 'environmental clearance' as per Environmental Impact Assessment 2006 and further amendments notified under the Environment (Protection) Act, 1986, provided there is no CBWTF exist within 150 KM distance from the existing TSDF.

7) Land requirement

Sufficient land shall be allocated to the CBWTF to provide all requisite systems which include dedicated space for storage of waste (both treated and untreated), waste treatment equipment, vehicle washing bay, vehicle parking space, ETP, incineration ash storage provision, administrative room, space for DG Set etc.,.

- (a) Preferably, a CBWTF shall be set up on a plot size of not less than one acre in all the areas. However, a CBWTF can be developed in adjacent plots but cannot be set up in two or more different plots located in different areas. Separate plots can be permitted only for vehicle parking if located in the close vicinity of the proposed CBWTFs or the existing CBWTFs.
 - (b) In case of upcoming or new CBWTFs (both in municipal limits with population more than 25 lakhs or in rural areas), the land area requirement may be relaxed (but in any case not less than 0.5 acre) by the SPCB/PCC, with additional control measures such as zero liquid discharge, increase in stack height, stringent emission norms, odour control measures or any other measures felt necessary by the prescribed authority on case-to-case basis, only in consultation with CPCB.
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8) Coverage area of CBWTF

Suggested coverage area for development of a CBWTF is as follows:

- a) A CBWTF located within the respective State/UT shall be allowed to cater healthcare units situated at a radial distance of 75 KM. However, in a coverage area where 10,000 beds are not available within a radial distance of 75 KM, existing CBWTF in the locality (located within the respective State/UT) may be allowed to cater the healthcare units situated upto 150 KM radius w.r.to its location provided the bio-medical waste generated is collected, treated and disposed of within 48 hours as stipulated under the BMWM Rules.
- b) In case, number of beds is exceeding >10,000 beds in a locality (i.e. coverage area of the CBWTF under reference) and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance to various provisions notified under the Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs located.
- c) In case of hilly areas, considering the geography, only one CBWTF with adequate treatment capacity may be developed covering atleast two districts to cater treatment services to the HCFs located in the respective Districts. The selection and allocation of site etc. should be done as per the criteria suggested under these guidelines. The treatment charges to be prescribed by the respective SPCB/PCC in consultation with the State Advisory Committee to be constituted under the BMWM Rules by the respective State Government or UT Administration.

9) Treatment equipment

The Common Bio-medical Waste Treatment Facility should treat the bio-medical waste as per BMWM Rules and as per the authorisation granted by the prescribed authority. The CBWTF should have the following treatment facilities:

a) ***Incineration/Plasma Pyrolysis***

Incineration is a controlled combustion process where waste is completely oxidized and harmful microorganisms present in it are destroyed/ denatured under high temperature. The guidelines for "Design & Construction Requirements of Bio-medical Waste Incinerators" by CPCB from time to time shall be followed for selecting/or augmenting the incinerator.

Plasma Pyrolysis is an alternate to incinerator, Plasma Pyrolysis treatment technology can be installed for disposal of bio-medical waste categories as per BMWWM Rules wherein destruction of bio-medical waste is similar to incineration can be achieved. In case of plasma pyrolysis, waste is treated at high temperature under controlled condition to form gases like methane, hydrogen and carbon monoxide which are subjected to combustion (oxidation) in secondary chamber. In the plasma pyrolysis process waste is converted into small clinker which can be disposed in secured landfills.

b) Autoclaving/Hydroclaving

- (i) **Autoclaving** is a low-heat thermal process where steam is brought into direct contact with waste in a controlled manner and for sufficient duration to disinfect the wastes as stipulated under the Bio-medical Waste Management Rules. For ease and safety in operation, the system should be horizontal type and exclusively designed for treatment of bio-medical waste. For optimum results, pre-vacuum based system be preferred against the gravity type system. It shall have tamper-proof control panel with efficient display and recording devices for recording critical parameters such as time, temperature, pressure, date and batch number etc. as required under the BMWWM Rules.
- (ii) **Hydroclaving** is similar to that of autoclaving except that the waste is subjected to indirect heating by applying steam in the outer jacket. The waste is continuously tumbled in the chamber during the process.
- c) **Microwaving:** In microwaving, microbial inactivation occurs as a result of the thermal effect of electromagnetic radiation spectrum lying between the frequencies 300 and 300,000MHz. Microwave heating is an inter-molecular heating process. The heating occurs inside the waste material in the presence of steam.
- d) **Chemical disinfection:** Though chemical disinfection or alternates as stipulated under the BMWWM Rules is also an option for treatment of certain categories of bio-medical waste such as glass waste but looking at the volume of waste to be disinfected at the CBWTF and the pollution load associated with the use of chemical disinfectants, the chemical disinfection for treatment of bio-medical waste as part of a CBWTF may be used sparingly or avoided as far as possible.
- e) **Dry heat sterilization:** This is the additional option for treatment of waste sharps as stipulated under the BMWWM Rules. In this method, waste sharps are treated using
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dry heat (hot air) at a temperature not less than 185⁰C, at least for a residence period of 150 minutes in each cycle (with sterilization period of 90 minutes).

f) *Shredder:* Shredding is a process by which waste are de-shaped or cut into smaller pieces so as to make the wastes unrecognizable. It helps in prevention of reuse of bio-medical waste and also acts as identifier that the wastes have been disinfected and are safe to dispose off. A shredder to be used for shredding bio-medical waste shall confirm to the following minimum requirements:

- (i) The shredder for bio-medical waste shall be of robust design with minimum maintenance requirement;
 - (ii) The shredder should be properly designed and covered to avoid spillage and dust generation. It should be designed such that it has minimum manual handling;
 - (iii) The hopper and cutting chamber of the shredder should be so designed to accommodate the waste bag full of bio-medical waste;
 - (iv) The shredder blade should be highly resistant and should be able to shred waste sharps, syringes, scalpels, blades, plastics, catheters, intravenous sets/ bottles, blood bags, gloves, bandages etc. It should be able to handle/ shred wet waste, especially after microwave/ autoclave/hydroclave;
 - (v) The shredder blade shall be of non-corrosive and hardened steel;
 - (vi) The shredder should be so designed and mounted so as not to generate dust, high noise & vibration;
 - (vii) If hopper lid or door of collection box is opened, the shredder should stop automatically for safety of operator;
 - (viii)]In case of shock-loading (non-shreddable material in the hopper), there should be a mechanism to automatically stop the shredder to avoid any emergency/accident;
 - (ix) In case of overload or jamming, the shredder should have mechanism of reverse motion of shaft to avoid any emergency/accident;
 - (x) The motor shall be connected to the shredder shaft through a gear mechanism, to ensure low rpm and safety;
 - (xi) The unit shall be suitably designed for operator safety, mechanical as well as electrical;
 - (xii) The shredder should have low rotational speed (maximum 50 rpm). This will ensure better gripping and cutting of the bio-medical waste;
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- (xiii) The discharge height (from discharge point to ground level) shall be sufficient (minimum 3 feet) to accommodate the containers for collection of shredded material. This would avoid spillage of shredded material;
 - (xiv) The minimum capacity of the motor attached with the shredder shall be 3 KW for 50 Kg/hr, 5 KW for 100 kg/hr & 7.5 KW for 200 Kg/hr and shall be three phase induction motor. This will ensure efficient cutting of the bio-medical wastes as prescribed in the Bio-medical Waste Management Rules; and
 - (xv) The shredder also should be fitted with separate 'energy meter' for recording total energy consumed for operation of this equipment.

g) *Sharp pit/ Encapsulation:* A sharp pit or a facility for sharp encapsulation in a metal container or cement concrete shall be provided for treated sharps (*i.e., treatment by autoclaving or dry heat sterilization followed by shredding or mutilation*). An option may also be worked out for recovery of metal from treated and shredded waste sharps within the CBWTF or iron foundries having consent to operate from the SPCBs/PCCs and located nearby, as per the conditions imposed in authorization granted under BMWM Rules by the SPCB/PCC.

A sharp pit may be of circular or rectangular shape and shall be dug and lined with cement plastered brick masonry or concrete rings. The pit should be covered with a heavy concrete slab with a provision of galvanized steel pipe projecting about 1.5 meters above the slab, with an internal diameter of up to 50 mm or 1.5 times the length of vials, whichever is more. The top opening of the steel pipe shall have a provision of locking after the treated waste sharps are disposed into the sharp pit. When the pit is full, it can be sealed completely, after another pit is prepared. In case of high water table regions (*i.e., where water table is less than 6 metres beneath the bottom of the sharp pit*), a tank with above mentioned arrangements shall be made above the ground.

h) *Deep burial:* Any SPCB/PCC should not allow the 'deep burial' of bio-medical waste as a part of CBWTF. Any existing CBWTF having disposal of bio-medical waste by deep burial should have the requisite treatment equipment as stipulated under the BMWM Rules, *within six months* from the date of finalization of these guidelines.

i) *Non-burn technology:* Non-incineration technologies for disposal of bio-medical waste are adopted in some of the developed countries. Non-incineration technology comprises of shredding and disinfection by autoclaving/microwaving or chemical treatment. The treated waste can be disposed along with municipal solid waste in sanitary landfills or through waste to energy plants. Such option can also be adopted in places where the sanitary landfill or waste to energy plant for disposal of municipal

solid waste is available. Such technology is permitted only after prior approval of MoEF & CC and only after obtaining authorization under the BMWM Rules from the respective SPCB/PCC for the purpose of carrying out trial runs for assessment of efficacy of the treatment equipment.

- j) *Vehicle/Containers washing facility:*** Every time a vehicle is unloaded, the vehicle and empty waste containers shall be washed properly and disinfected. Washing can be carried out in an open area but on an impermeable surface and liquid effluent so generated shall be conveyed and treated in an effluent treatment plant. The impermeable area shall be of appropriate size so as to avoid spillage of liquid during washing.
- k) *Effluent Treatment Plant:*** A suitable Effluent Treatment Plant (ETP) shall be installed to ensure that liquid effluent generated during the process of washing containers, vehicles, floors etc. is treated and reused after treatment. Proper treatment of waste water shall be ensured in case of zero discharge by recirculation of treated waste water for scrubbing. *ETP may have treatment unit operations* comprising collection tank, O & G trap, chemical dosing cum mixing (Flash and slow), coagulation chamber, primary settling tank (s), biological treatment process, secondary settling tank, pressure filter and activated carbon filter, pH Correction tank (wherever recirculation of treated water is practiced) *so as to comply with the liquid discharge standards stipulated under the Bio-medical Waste Management Rules, 2016.* ETP may also have the following provisions:
- (i) separate 'energy meter' so as to know total consumption of electricity for operation of the machinery attached with the ETP.
 - (ii) pH meter so as to know pH level of treated water as well as pH level of treated water used for recirculated or recycling in APCD attached with the incinerator or any utility within the CBWTF.
 - (iii) A 'magnetic flow meter' should also be fitted at all the water supply extraction points of the CBWTF as well as the outlet to know the total wastewater treated for further end use or discharge in compliance to the BMWM Rules.
 - (iv) Provision of 'press filter' to reduce the moisture content of the ETP Sludge or it may be dried in 'sludge drying bed'. After removal of moisture content or drying, same need to be disposed off in an environmentally sound manner depending upon the hazardous constituents present in it as per Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
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In case, ETP sludge contains metal contents within the prescribed limits as per Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016, such ETP sludge shall be given to CBWTF for incineration or to hazardous waste treatment, storage and disposal facility (TSDF) for disposal in secured landfill.

Note:

- a) If any CBWTF desires to adopt any other technology other than referred under Schedule –I of the BMWM Rules, may adopt new technology only with the prior approval from MoEF & CC and is also required to obtain authorization under the BMWM Rules from the respective SPCB/PCC for carrying out trial run for assessment of efficacy of the new technology.
- b) All the treatment equipment should be operated and complied with the norms as stipulated under Schedule II of the Bio-medical Waste Management Rules, 2016 published by MoEF & CC vide GSR 343 (E) dated 28th March, 2016.
- c) Incinerator / Plasma Pyrolysis/ Autoclaving/Microwaving/ Hydroclaving/ Shredder/ Dry Heat Sterilization/ ETP should be fitted with separate 'energy meter' for recording total energy consumed for operation of these equipment.
- d) In the event of temporary shutdown (not more than a week) due to any operational problems in the treatment equipment (such as restoration of refractory lining or maintenance or repairs in APCD), to ensure bio-medical waste collected from the member health care facilities is treated within the time limit as stipulated under the BMWM Rules, each all the CBWTF operators should also be provided with stand by treatment equipment especially incinerator/plasma pyrolysis/autoclave (or) alternately MoU made with the nearby CBWTF (located within the State/UT) shall be submitted to the respective SPCB/PCC, by all the existing CBWTF operators (whereas the upcoming facilities have to make such arrangement prior to commencement of the facility) so as to include such condition while granting authorisation under the BMWM Rules, 2016 to the concerned CBWTF operators (vice-versa).

(10) Infrastructure set up

The CBWTF shall have enough space within it to install required treatment equipment, untreated and treated waste storage area, vehicle-parking, vehicle and containers washing area, Effluent Treatment Plant (ETP), administration room or staff room etc. The required area for CBWTF would depend upon the projected amount of bio-medical waste to be handled by it. A CBWTF shall have the following infrastructure:

a) Treatment Equipment Room

A separate housing may be provided for each treatment equipment at the CBWTF such as incinerator room, autoclave room, microwave room etc., as applicable. Each room shall have well-designed roof and walls. Such room shall be well ventilated and easy to wash. The floor and interior finishing of the room shall be such that chances of sticking/harboring of microorganisms are minimized. This can be attained by

providing smooth & fine floor and wall surfaces (to a height of 2 meter from floor) preferably of tiles. The number of joints in such surfaces shall be minimal. The equipment room shall also have a separate cabin, to supervise the operation of the equipment and to record the waste handling and equipment operational data attached to each equipment room. There shall be two waste storage rooms, one for storage of untreated waste and another for treated waste and may be located at a distance from each other. The storage room shall have provisions similar to that of equipment room being well-ventilated with easy to wash floors & walls, smooth and fine surfaces etc. All the treatment equipment rooms and waste storage rooms should be provided with 'fly catcher/killing device'. The room shall be washed and cleaned with a suitable disinfectant every day.

b) Main waste storage space

Separate space shall be provided near the entry point of the CBWTF to unload and store all biomedical wastes that have been transported to the CBWTF by its own transportation vehicle. The size of the room shall be adequate to store all wastes transported to the CBWTF. The front portion of the room shall be utilized for unloading the wastes from the vehicle and back or side portion shall be utilized for shifting the wastes to the respective treatment equipment. In the front portion of the room where transportation vehicle is parked for unloading, the floor shall be made impermeable so that any liquid spillage during unloading does not percolates into the ground. The liquid generated during handling of wastes and washing, shall be diverted to the inlet of effluent treatment plant (ETP). In the main storage room, wastes shall be stacked with clear distinction as per the color coding of the containers by providing partitions. From here, the colored containers may be sent to the respective treatment equipment by using suitable closed type of conveyance (trolley etc.). The main storage room too shall have provisions similar to that of equipment room such as roofing, well ventilated, easy to wash floors & walls, smooth and fine surfaces etc.

Apart from the above, a CBWTF should have separate storage provision for storage of mercury bearing waste collected from the member health care facilities as per the procedure given in CPCB guidelines. Mercury storage provision should be provided as per the guidelines issued by CPCB (refer www.cpcb.nic.in). The capacity of the mercury storage provision should be maximum of 90 days and by which the collected mercury bearing waste shall have to be disposed of through a TSDf located nearby following the manifest as per Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. The charges for collection and disposal of

mercury bearing waste shall be collected by the CBWTF from the respective member HCF.

c) Treated waste storage room

Separate space should be provided to store the wastes treated in different treatment units. The wastes shall be stored in separate group as per the disposal options. Other provisions in the room shall be similar to the main storage room. Waste such as incineration ash/vitrified ash generated in the process of incineration/plasma pyrolysis respectively shall be stored safely in a separate area under the shed so as to avoid entry of rain water during the monsoon and for easy collection. In case, incineration ash/ vitrified ash is found to be hazardous waste in nature same should be disposed of through any authorized TSDF operator located nearby following the manifest as per Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. In case of a State/UT where TSDF is not available, all the CBWTF operators have to store incineration ash safely as per these guidelines.

d) Administrative Room

This room shall be utilized for general administration, record keeping, billing etc.

e) Generator set

CBWTF shall have a generator set of adequate capacity as standby arrangement for power, with sufficient capacity to run the treatment equipment during the failure of power supply. The generator set shall comply with the necessary requirement as per DG Set norms notified under the Environment (Protection) Act, 1986.

f) Continuous emission monitoring system (CEMS)

Monitoring provision for continuous monitoring of the incinerator/plasma pyrolysis stack emission shall be installed by the CBWTF operators for the parameters as stipulated by the respective SPCB/PCC as per the authorisation granted under the BMW Rules, 2016. Other-wise, at present, all the existing CBWTF operators are required to carry out stack emission monitored using continuous emission monitoring system for the flue gas parameters such as CO₂, O₂, CO as well as primary & secondary chamber temperatures, and records maintained. The continuous emission monitoring system for stack emission should be installed as per the guidelines issued by SPCB/PCC/CPCB. Also, the real time continuous stack emission

monitoring data is also required to be transmitted to the servers of the respective SPCB/PCC as well as CPCB, by all the existing CBWTF operators

g) Vehicle Parking

Provision for parking shall be made within the confines of the site for parking of required number of vehicles, loading and unloading of the vehicles meant for transporting waste to and from the facility, etc.. In case of a CBWTF with space constraints, multi-storey parking or a separate provision may be allowed only for parking of vehicles.

h) Display and sign board

An identification board (Display) of durable material and finish shall be displayed at the entrance to the facility. This shall clearly display the name of the facility, owner name, address and telephone number of the operator and the prescribed authority, no. of hours of operation & operational hours, telephone numbers of the personnel to be contacted in the event of an emergency, validity period of authorization as well as total daily waste treated and disposed. Also, sign boards should be provided at all the salient points (untreated waste storage area, treatment equipment, treated waste storage area, ETP, firefighting equipment) within the facility.

i) Washing Room

A washing room shall be provided for eye washing/hand washing/ bathing etc. for the workers.

j) Site Security

High walls, fencing and guarded gates shall be provided at the facility to prevent unauthorized access to the site by humans and livestock.

k) Fire safety

Fire safety equipment such as sand buckets and fire extinguishers should be provided at all the salient points of the CBWTF including at the diesel storage areas, diesel tanks connected with the incinerator etc. Fire alarm also should be provided within the CBWTF to prompt the workers in the event of any fire hazard. Workers should also be trained in First Aid administration.

l) First Aid Box

First Aid Box with necessary provisions need to be provided at all the salient points within the facility.

m) Green Belt

The open area available within the CBWTF shall be developed into green belt.

n) Website: (newly added as per BMWM Rules, 2016)

All the existing CBWTFs shall develop own website by 27.03.2017 whereas the upcoming CBWTF shall develop the website prior to the commencement of the facility. The website should be uploaded with relevant information periodically (on monthly basis) especially as detailed below:

- (i) A copy of the Environmental Clearance obtained;
 - (ii) Copies of the Consents under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as well as the Authorisation under the BMWM Rules obtained from the SPCB/PCC;
 - (iii) List of all the member Health Care Facilities with complete address, bedded or non-bedded HCFs, no. of beds, bar code, category-wise average bio-medical waste generation in kg/annum;
 - (iv) Charges levied on the member Health Care Facilities (HCFs) for treatment and disposal of bio-medical waste;
 - (v) Vehicles connected with a provision of GPS as per BMWM Rules and Vehicle-wise route chart for collection, transportation of bio-medical waste from the member HCFs;
 - (vi) Real time continuous online stack emission monitoring data;
 - (vii) Daily bio-medical waste collected, received and treated (Member HCF-wise);
 - (viii) Monthly details of total waste collected from the member HCFs, total waste treated, and treated recyclable plastic waste or glass waste sold to the parties and final mode of disposal of incineration ash;
 - (ix) A copy of the annual report submitted to the respective SPCB/PCC;
 - (x) Monitoring results of the stack emissions, treated wastewater and incineration ash, as per the frequency stipulated under the BMWM Rules;
 - (xi) List of HCFs (located within the coverage area) with complete address which have not taken membership of the CBWTF for disposal of Bio-medical waste;
 - (xii) Contact person, contact telephone number and e-mail addresses of the facility; and.
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- (xiii) Provision to have access to the SPCB/PCC/CPCB/MoEF & CC/MoH & FW especially on GPS, online monitoring system and the data.

Besides the provisions suggested in the earlier paras, following important provisions should also be made in a CBWTF:

- (i) A telephone shall be provided and maintained at the facility.
- (ii) A First Aid Box shall be provided and maintained at the CBWTF.
- (iii) Proper lighting shall be provided at the facility.
- (iv) Proper care shall be taken to keep the facility and surroundings free from odors.
- (v) Measures shall be implemented to control pests and insects at the site.
- (vi) Measures shall be implemented to control the escape of litter from the site.
- (vii) Necessary provision shall be made to prevent and control noise generated, if any, due to the activities at the site.
- (viii) Necessary protective gear for the waste handlers shall be provided.
- (ix) Immunization to all the workers of CBWTF against all the diseases including especially Tetanus and Hepatitis -B as stipulated under the BMWM Rules.
- (x) Workers should have provisions such as washing, toilet, and suitable place for eating.
- (xi) Workers should also be provided with N-95 mask besides other PPEs such as hand gloves, gumboots, goggles etc.

Every CBWTF operator shall submit a work-plan to the Prescribed Authority. The work-plan should include the details of facilities at the CBWTF, collection, transportation & storage of the bio-medical wastes, operational details etc.

11) Record keeping

Maintenance of records for all operations carried out at the CBWTF is very important to monitor overall operation of the CBWTF. It also helps in submission of the required information to be submitted to the 'Prescribed Authority' by 30th June of every year as per the format prescribed under the BMWM Rules or provided by the SPCB/PCC. A well-maintained record of all the activities at the CBWTF also enables the facility operator to produce all information of the activities on demand of the concerned prescribed authority. The record should include all information relating to each activity at the CBWTF site as per BMWM Rules which include accidents occurred (spills, injury, fire accident) and the measures taken and also, however, minimum requirement is outlined below:

a) Records of waste movements

Daily records shall be maintained for the waste accepted and treated waste removed from the site. This record shall include the following minimum details:

- (i) **Waste accepted:** -Records on day-to-day basis (as per the format given at **Annexure-II**) shall be maintained with respect to the waste collection date, name of the healthcare unit with bar code, waste category as per BMWM Rules, category-wise quantity of waste accepted, vehicle registration number used for collection of bio-medical waste from member health care facilities, time at which waste collected from member HCFs, name of the vehicle driver and his signature and waste receiving date & time (at CBWTF site). Similar information to be acknowledged to the member health care facility by the CBWTF operator on daily basis.
- (ii) **Treated waste to be disposed:-** Date, treated waste type, Quantity, vehicle number, disposal as stipulated under BMWM Rules.

b) Logbook for the treatment equipment

A logbook shall be maintained for each treatment equipment installed at the site and shall include the following:

- (i) The weight of each batch.
- (ii) The categories of waste as per the Rules.
- (iii) The time, date and duration of each treatment cycle and total hours of operations.
- (iv) The complete details of all operational parameters during each cycle.

Log book to be maintained for operating the incinerator/plasma pyrolysis as well as the autoclave as per the formats given at **Annexure -III**.

c) Monitoring and reporting of operations in the CBWTF:

The monitoring of the key operating parameters of treatment equipment provides several benefits. First, monitoring provides the operator with information needed to make decisions on necessary combustion control adjustments. Second, properly maintained monitoring records can provide useful information for identifying operating trends and potential maintenance problems. Following are the suggested parameters for monitoring of the treatment equipment

(i) Monitoring of operating parameters of the incinerator/plasma pyrolysis:

Following operating parameters can be monitored in case of incinerator/plasma pyrolysis:

- Waste charge rate.
- Combustion gas temperature in primary and secondary chamber as well as the temperature of the stack exit gas (flue gas).
- Condition of the draft (negative draft in primary chamber).
- Combustion gas oxygen level in primary and secondary chamber as well as stack exit gas.
- Air flow rate through the incinerator/plasma pyrolysis.
- Carbon-Di-Oxide (CO₂), Oxygen (O₂) and Carbon Monoxide (CO) level in the flue gas.
- Quantity of auxiliary fuel usage as well as the power consumption (in every batch).
- Pressure drop in the primary chamber and APCD attached with the incinerator/plasma pyrolysis and
- Bottom ash or slag quality (for Total Organic Carbon (TOC) as well as loss on ignition and the hazardous constituents (at least once in a quarter).

(ii) Monitoring of operating parameters of the Autoclave: Following operating parameters can be monitored during the sterilization using autoclave:

- Time at which sterilization started and time at which sterilization completed.
- Temperature conditions maintained throughout the sterilization
- Conditions of pressure maintained throughout the sterilization
- Duration of sterilization
- Validation test results

Records concerning the above parameters need to be maintained and checked periodically for taking remedial measures during the operation of the incinerator or plasma pyrolysis or autoclave. In case of other treatment processes, the operational conditions as well as the efficacy tests to be complied with as per the standards prescribed under the BMWM Rules.

(iii) Frequency of monitoring:

The CBWTF operator shall carry out following tests through a NABL approved laboratory or a laboratory approved under the Environment (Protection) Act, 1986, as

per the frequency stipulated under the BMWM Rules or as prescribed by the SPCB/PCC and record of such analysis results shall be maintained and submitted to the prescribed authority (SPCB/PCC), as suggested below:

- **Liquid effluent:** Parameters such as pH, Suspended Solids, Oil & Grease, BOD, COD, Bio-assay for liquid effluent being discharged from the CBWTF be monitored as per the Consent conditions or once in a quarter and such records maintained and submitted to SPCB/PCC.

- **Stack emission monitoring:**

In case of the BMW incinerators which came after 28.03.2016, the Stack Emission shall be monitored (under optimum capacity) for parameters such as Particulate Matter, HCl, NO_x, Hg & compounds and combustion efficiency *once in three months* as required under schedule II of the Bio-medical Waste Management Rules 2016 (All monitored values shall be corrected to 11% Oxygen on dry basis). In case of dioxins and furans, monitoring should be done *once in a year* (monitored values shall be corrected to 11% Oxygen on dry basis). In case of the incinerators (existing prior to the notification of BMWM Rules, 2016), new incinerators standards are required to be complied within two years i.e., by 27.03.2018.

- **Validation test of autoclave/microwave/chemical treatment/dry heat sterilization:**

Suggested validation test for treatment of bio-medical waste by autoclave/microwave/chemical treatment/Dry heat sterilization is given in **Table 1**.

Table 1: Suggested validation test for treatment of bio-medical waste by autoclave/microwave/chemical treatment/Dry heat sterilization

S. No	Type of equipment used for treatment of bio-medical waste	Type of Validation Test	Frequency
(i)	Autoclave	(i) biological indicator strips or vials <i>Geobacillus stearothermophilus</i> spores with at least 1×10^6 spores),	once in three months
		(ii) chemical indicator strip or tape	each batch of waste treated
(ii)	Microwave	<i>Bacillus atrophaeus</i> spores using vials or spore strips with at least 1×10^4 spores per detachable strip	Recommended: once in three months
(iii)	Chemical treatment followed by shredding	<i>Bacillus Subtilis</i> (ATCC 19659)- 4 Log ₁₀ reduction or greater	Once in a week
(iv)	Dry heat sterilisation	consistently kill the biological indicator <i>Geobacillus Stearothermophilus</i> or <i>Bacillus Atropheaus</i> spores using vials with at least 6 log ₁₀ spores per ml.	Once in three months
		A chemical indicator strip or tape	Once in a week

d) Site Records:

Site records shall include the following:

- (i) All the approvals obtained from other concerned departments other than the prescribed authority;
- (ii) Details of construction or engineering works;
- (iii) Maintenance schedule, breakdowns/trouble shootings and remedial actions;
- (iv) Emergencies;
- (v) Incidents of unacceptable waste received and the action taken; and
- (vi) Details of site inspections by the officials of the regulatory authorities, purpose of visits with date and necessary actions initiated on the observations.

Daily, monthly and annual summary records of all the above shall be maintained and made available at the site for inspection and same submitted whenever required by an authorized official of the concerned regulatory authorities.

12) Collection and transportation of bio-medical waste

The collection and transportation of bio-medical waste shall be carried out in a manner so as to prevent any possible hazard to human health and environment. Collection and transportation are the two operations where the chances of segregated bio-medical waste coming in contact with the public, rag pickers, animals/birds, etc. are high. Therefore, all care shall be taken to ensure that the segregated bio-medical waste handed over by the healthcare units reach CBWTF without any damage, spillage or unauthorized access by public, animals etc. A responsible person from the CBWTF operator shall always accompany the vehicle to supervise the collection and transportation of bio-medical waste. Also, the private transport vehicles should not be authorised by the SPCBs/PCCs only for transportation of the Bio-medical Waste. The CBWTF operator should be made responsible for collection and transportation of bio-medical waste.

a) Collection of bio-medical waste:

Generator of the bio-medical waste is responsible for providing segregated waste in accordance with the provisions of the Bio-medical Waste Management Rules, 2016, to the CBWTF operator. Dedicated temporary storage at healthcare unit shall be designated. The coloured bags handed over by the healthcare units shall be collected in similar coloured containers with proper cover. Each bag shall be labeled as per Schedule IV of the Bio-medical Waste Management Rules as well as with bar coding system (to be complied by the occupier or operator of a CBWTF as per BMWM Rules) so that at any time, the healthcare units can be traced back that are not segregating the bio-medical wastes as per BMWM Rules. The coloured containers should be strong enough to withstand any possible damage that may occur during loading, transportation or unloading of such containers. These containers shall also be labeled as per Schedule IV of the Rules. Sharps shall be collected in puncture resistant container. The person responsible for collection of bio-medical wastes shall also carry a register with him to maintain the records such as name of the healthcare unit, the type and quantity of waste received, time at which waste collected from the member HCF, signature of the authorised person from the healthcare unit etc. During transportation, the containers should be covered in order to prevent exposure of public to odours and contamination.

(b) Transportation of the collected bio-medical waste to the CBWTF:

All the vehicles used by the CBWTF operator shall not be sub-letted or contract vehicles should not be used by the CBWTF operator. All the vehicles owned by the CBWTF operator and intended only for collection of bio-medical waste from the member health care facilities should be registered under the Motor Vehicle Act with the respective RTO/Transport Department and such vehicle numbers should also be registered with the respective SPCB/PCC for the purpose of collection of bio-medical waste from the member health care facilities. The bio-medical waste collected in designated coloured containers shall be transported to the CBWTF in a fully covered vehicle. Such vehicle shall be dedicated for transportation of bio-medical waste only. Depending upon the volume of the wastes to be transported, the vehicle may be a two or three-wheeler, light motor vehicle or heavy duty vehicle. In either case, the vehicle must possess the following:

- (i) Transportation vehicle shall be fitted with GPS to track the movement of the vehicle.
 - (ii) Separate cabins shall be provided for driver/staff as well as for placing the designated colour coded bio-medical waste containers.
 - (iii) Two wheeler registered under the Motor Vehicle Act shall be permitted for collection of bio-medical waste only from the clinics or dispensaries located in places where the lanes are narrow and not easily accessible to four wheeler vehicles. Such two wheeler vehicle (s) should have a provision of a suitable fixed waste collection box marked with bio-hazard symbol, contact details, proper lid, emergency spill collection procedure, first aid box and manifest record in accordance with the BMWWM Rules
 - (iv) The base of the waste cabin shall be leak proof to avoid pilferage of liquid during transportation.
 - (v) The waste cabin may be designed for storing waste containers in tiers and also should be provided with a lighting provision.
 - (vi) The waste cabin shall be so designed that it is easy to wash and disinfect.
 - (vii) The inner surface of the waste cabin shall be made of smooth surface to minimize water retention.
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- (viii) The waste cabin shall have provisions for sufficient openings in the rear and/or sides so that waste containers can be easily loaded and unloaded.
 - (ix) The vehicle shall be labeled with the bio-hazard symbol (as per Schedule IV of the BMW Rules) and should display the name, address and contact telephone and mobile number of the CBWTF.
 - (x) The vehicle driver should carry always valid registration of the vehicle obtained from the concerned transport authority and also carry valid 'pollution under control certificate' issued by the authorized certificate issuing agency.

Depending upon the area to be covered under the CBWTF, the route of transportation shall be worked out. The transportation routes of the vehicle shall be designed for optimum travel distance and to cover all member healthcare units of the CBWTF. The CBWTF operator should ensure online and real time tracking & monitoring provisions (GPS provision) should be given access with passwords to the SPCB/PCC and CPCB to cross check the movement of the transportation vehicles on any time by the SPCB/PCC/CPCB. As far as possible, the transportation shall be carried out during non-peak traffic hours. If the area to be covered is very large, a satellite station may be established to store the bio-medical waste collected from the adjoining areas. The wastes so stored at satellite station may then be transported to the CBWTF in a big vehicle. It shall be ensured that the total time taken from generation of bio-medical waste to its treatment, which also includes collection and transportation time, shall not exceed 48 hours.

13) Disposal option of solid waste generated from the CBWTF

Treated plastic waste, incineration ash, treated waste sharps and glass waste, Oil & Grease waste and ETP sludge are generally generated from the CBWTF from the treatment systems such as autoclaving/microwaving, incineration, chemical disinfection and effluent treatment plant respectively. The treated bio-medical waste shall be disposed as per the options suggested in the **Table 2** given below:

Table 2: Suggested Disposal option of solid waste generated from the CBWTF

Sl. No.	Treated Waste Category	Suggested Treatment and Disposal Options
1.	Plastic wastes after disinfection and shredding	Plastic waste should not be sent to landfill sites. Treated plastic waste to be (i) sent to registered or authorized recyclers (or) (ii) for energy recovery (or) (iii) for diesel or fuel oil recovery (or) (iv) for road making, whichever is possible.
2.	Disinfected Sharps (including needles and syringes) (i.e., Treatment by Autoclaving or Dry Heat Sterilization followed by shredding or mutilation combination of shredding cum autoclaving)	Encapsulation in metal container or cements concrete; (or) sent for final disposal to iron foundries (having consent to operate from the SPCBs/PCCs (or) sanitary landfill or designated concrete waste sharp pit.
3.	Incineration ash	Incineration ash (ash from incineration of any bio-medical waste) shall be disposed through hazardous waste treatment, storage and disposal facility (TSDF), if toxic or hazardous constituents are present beyond the prescribed limits as given in Schedule –II of the Hazardous and Other Waste Management & Transboundary Movement Rules or as revised from time to time.
4.	Other treated solid wastes like Glass waste	Disinfection (by soaking the washed glass waste after cleaning with detergent and Sodium Hypochlorite treatment) or through autoclaving or microwaving or hydroplaning and then sent for recycling.
5.	Oil & Grease	By Incineration
6.	ETP Sludge	After drying in sludge drying beds or removal of moisture content using 'Filter Press' and such ETP sludge shall be given to CBWTF for incineration or to the hazardous waste treatment, storage and disposal facility (HWTSDF) for disposal in Secured Landfill
7.	Hazardous Waste	Disposal through a TSDF located nearby following the manifest as per the Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016

14) Cost to be charged by the CBWTF Operator for the Health Care Facilities

Cost to be charged from the healthcare facilities plays an important role in financial viability and sustainable operation of a CBWTF project, for providing the best treatment services to the Health Care Units and for ensuring compliance to the BMWM Rules. The cost shall be so worked out that neither it becomes a monopoly of the CBWTF operator nor the interest of the CBWTF operator is overlooked. It is recommended that cost to be charged from the healthcare units, depending on the size, no, of beds and the distance from the location of the CBWTF and same shall be worked out in consultation with the concerned SPCB/PCC and the local Medical Association, keeping in view the following options:

- (a) In case of non-bedded health care units, fixed charges depending on the average quantity of waste generation per day, in case of the nursing homes/clinics/sample collection Centres /Dental Centres, dispensary, pathological laboratory, blood banks, and other non-bedded hospitals irrespective of their system of medicine including ayush hospitals.
- (b) In case of bedded hospitals, fixed charges per bed per day basis and based on the no. of beds for which consents under the Water Act, 1974/Air Act, 1981 and authorization granted under the BMWM Rules, by the prescribed authority

Note:

- (i) *Rates are required to be revised once in a year based on the Wholesale Price Index (WPI Index) or Consumer Price Index (CPI Index) (considering the prevailing market price especially in respect of the labour expenses, diesel prices, electricity, operating cost etc.), by the State Advisory Committee in consultation with the concerned SPCB/PCC, local Medical Association and the representatives of the CBWTF Association*
- (ii) *The Health Care Facilities are required to ensure timely payments to the CBWTFs for ensuring timely treatment services in compliance to the BMWM Rules as well as agreement made with the concerned CBWTF Operator.*

15) Check list for development of CBWTF

The criteria for development of CBWTF have been discussed in detail in the

Previous sections. However, to have at a glance check in developing CBWTF, checklist is reproduced for convenience and is annexed (**Annexure-IV**).

16) Periodic inspection/monitoring or performance evaluation of the CBWTF

To have uniformity in performance evaluation of the CBWTF throughout the country, a check list for performance evaluation of the CBWTF for carrying out inspection/monitoring/compliance verification has been prepared and is annexed (**Annexure –V**). All the prescribed authority (SPCB/PCC) shall inspect the CBWTF at least once in six months located in the respective State/UT and a copy of the inspection reports shall be submitted to CPCB and MoEF & CC along with a copy of the action taken for ensuring compliance to the BMW Rules and CPCB guidelines issued from time to time and also such information is required to be uploaded in SPCB/PCC website. CPCB shall carryout random inspection of the CBWTFs once in a quarter and any violations observed further actions shall be initiated by CPCB if required under the Environment (Protection) Act, 1986.

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Annexure-I

Coverage area-wise gap analysis for assessing additional BMW treatment capacity requirement

S. No	Coverage area (pl. indicate areas covered by a CBWTF in the State/UT)	No. of HCFs		No. of Beds covered	Total estimated BMW generation in Kg/day	Total existing treatment capacity in Kg					Total BMW Treated and Disposed in Kg/day	Gap between total BMW Generation and the Existing BMW Treatment Capacity in Kg	Remarks (Whether additional Treatment Capacity is required or not)	
		Bedded	Non-bedded			Incineration	Autoclaving/ Hydroclaving /microwaving	Chemical disinfection	Deep burial	Any other mode of disposal			Yes	No
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)

Note: Above gap analysis coverage area-wise is required to be prepared once in five years and should be shown or depicted in a Map of State/UT.

Annexure- II**Format for maintaining the records by the CBWTF Operator alongwith the transportation Vehicle used for collection of bio-medical waste from the member HCFs**

Name of the CBWTF :
 Address of the CBWTF with contact details :
 Vehicle Registration Number (certificate to be carried by the vehicle driver) :
 Route covered (indicate places) by the vehicle :

Date	Vehicle number and the Time of arrival of the vehicle	Vehicle Speedo meter readings in KM		Name of the HCF with address and the bar code number from whom waste collected	Category-wise quantity of bio-medical waste received in kg					Total BMW collected by the CBWTF		Name of the Vehicle driver with	Signatures	
		Initial	Final		Yellow	Red	Blue	Out dated medicines	White-Waste Sharps	Total No. of Bags	Total waste		Vehicle Driver	Representative of the HCF
		(1)	(2)		(3)	(4)	(5)	(6)	(7)			(8)		

Note: Above format is required to be maintained in duplicate both by the CBWTF Operator and the member HCF

Annexure – IV**Check List for Development of a Common Bio-medical Waste Treatment and Disposal Facility & For issuing 'Consent to Establishment under Water & Air Acts**

-
1. Name of the Proponent :
 2. Proposed location of the CBWTF :
 3. No. of HCFs in the locality :
 4. No. beds :
 5. Total Bio-medical Waste Generation in kg/day :
 - (i) Incinerable in kg/day :
 - (ii) Autoclavable in kg/day :
 - (iii) Glass waste in kg/day :
 - (iv) Waste sharps in kg/day :

 6. **Proposed location of the CBWTDF:** located away from
 - a) Residential area : Yes No
 - b) Sensitive area : Yes No
 - c) Industrial area : Yes No
 - d) Is it as a part of TSDF : Yes No
 - e) Is the facility proposed in Hilly areas : Yes No
 - d) Buffer distance of 500 m available : Yes No

 7. **Proposed land area for CBWTF:**
 - a) Area about 1 acre : Yes No
 - b) Area less than 1 Acre : Yes No
 - c) Area more than 1 Acre : Yes No

 8. **Proposed coverage area of the CBWTF:**
 - a) Any facility located upto a radius of 75 KM from the proposed locality : Yes No
 - b) No. of beds covered by the existing facility/proposed facility:
 - (i) more than 10, 000 beds : Yes No
 - (ii) less than 10,000 beds : Yes No
 - c) Is there any CBWTF within the radius of 75 KM : Yes No
 - d) BMW Waste generation in a coverage area under consideration: Kg/day
-

- e) Existing CBWTF treatment Capacity :
- (a) Incineration/plasma pyrolysis :..... Kg/day
- (b) Autoclave/hydroclave :Kg/day
- f) Is locality requires any additional capacity (within a radius of 75 KMs)?.
- : Yes No
- (i) If so, indicate reason:.....

9. Requirement of Treatment Facility: Following treatment facilities shall be provided in a CBWTF:

- a) Incineration : Yes No
- b) Autoclave (Pre-vacuum horizontal feeding) / Hydroclave / Microwave. : Yes No
- c) Shredder : Yes No
- d) Sharp pit (with drawing details) : Yes No
- e) Provision for floor washing/vehicle washing: Yes No
- f) Effluent Treatment Plant : Yes No
- g) Secured land fill/Disposal of ash in TSDF : Yes No
- h) Other provisions as per CPCB guidelines : Yes No

10. Segregation

- (i). Segregation shall be as per the Bio-medical Waste Management Rules, 2016 as amended as well as compatible with treatment facilities at CBWTF
- (ii). Occupier/Generator is responsible for providing segregated waste to the operator.

11. Collection

- (i) Respective coloured bags provided with bar code should be kept in similar coloured container i.e. coloured bags shall not be directly kept in vehicle.
- (ii) Sharps shall be collected in puncture resistant, leak proof, rigid containers.
- (iii) Temporary storage at healthcare unit shall be designated.

12. Transport Vehicle

- (I) Dedicated vehicles for collection of Bio-medical waste : Yes No
- (II) Separate cabins shall be provided for driver/staff and the bio-medical waste containers : Yes No

- (III) The base of the waste cabin shall be leak proof to avoid pilferage of liquid during transportation : Yes No
- (I) The waste cabin may be designed for storing waste containers in tiers : Yes No
- (V) The waste cabin shall be so designed that it is easy to wash and disinfect. : Yes No
- (VI) The inner surface of the waste cabin shall be made of smooth surface to minimize water retention : Yes No
- (VII) The waste cabin shall have provisions of sufficient openings in the rear and/or sides so that waste containers can be easily loaded and unloaded : Yes No
- (VIII) The vehicle shall be labeled with the bio-hazard symbol (as per Schedule IV of BMW Rules) and should display the name, address and telephone number of the CBWTF : Yes No
- (IX) Other provision as per CPCB guidelines : Yes No

13. Storage

- (I) Sufficient ventilated storage space for untreated and treated bio-medical waste shall be provided. : Yes No
- (II) The flooring and walls (to a height of 2M from floor) shall be finished with smooth and fine material. There shall be minimum number of joints. : Yes No

14. Record Keeping

- (I) Documents such as collection advice taken from health care units for each category of waste, records of waste movements, logbook for the equipment and site records shall be maintained. : Yes No
- (II) All the record (five year) shall be available at the CBWTF site for inspection. : Yes No

15. Proposed Treated Waste Disposal method:

- (i). Incineration ash - Secured landfill/near by TSDF : Yes No
- (ii). Plastic waste after disinfection and shredding –Registered Recycling Unit : Yes No
- (iii). Sharps, after disinfection (if encapsulated) - Municipal landfill : Yes No
- (iv). Treated wastewater –Discharge into sewer/drain or recycling in APCD

- (v). Oil & grease –By incineration: : Yes No
- (VI). Any other mode of disposal of recyclable waste: : Yes No
- (If so, pl. indicate)

16. Estimated energy consumption and fuel consumption per month :

- (i) Estimated energy consumption per month
- (a) General lighting in the facility :
- (b) Incinerator :
- (c) Autoclave/microwave :
- (d) Shredder :
- (e) ETP :
- (f) Any other :
- (ii) Estimated fuel consumption:
- (a) Diesel consumption :..... in Kl per month
- (b) No. of hours of operation of DG Set :
- (c) No. of hours of incineration :

17. Whether the proponent obtained necessary approvals from the concerned departments as required : Yes No

(i) If yes, attach details

18. Whether the proponent obtained EC as per EIA 2006 and the amendments made thereof : Yes No

(i) If yes, attach a copy of the EC obtained from the concerned

19. Whether the proposal recommended for issuing consent to establish : Yes No

(Signature of the official verified with date)

Annexure – V

**Check List for Performance Evaluation of the
Common Bio-medical Waste Treatment and Disposal Facility (CBWTF)**

S.No.	Details		Particulars
01.	Name of CBWTF with contact details	:	
02.	Date of visit	:	
03.	Location details of the CBWTF	:	a) Near to Residential area: :Yes <input type="checkbox"/> No <input type="checkbox"/> b) In/near Sensitive area: Yes <input type="checkbox"/> No <input type="checkbox"/> c) In Industrial area : Yes <input type="checkbox"/> No <input type="checkbox"/> d) Is there a buffer zone of 500 m: Yes <input type="checkbox"/> No <input type="checkbox"/> Indicate exact distance: in KM e) Is it as a part of TSDF: Yes <input type="checkbox"/> No <input type="checkbox"/> If so, distance of TSDF from the nearest CBWTF:KM.. f) Is the facility proposed in Metropolitan city: Yes <input type="checkbox"/> No <input type="checkbox"/> (i)Name of the City: (ii)Population of the City (as per latest census): g) Is the facility proposed in Hilly area : Yes <input type="checkbox"/> No <input type="checkbox"/> (i)Name of the Town/City:
04	Month / year of establishment and the Consents status	:	Establishment Month/Year :
05.	CBWTF set up by	:	
06.	CBWTF operated by	:	
07.	Total number of healthcare facilities and beds covered (as on date of visit)	:	No. of HCFs : No. of Beds : No. of HCFs and beds upto 75 KM radius:
08.	Total BMW Treatment Capacity of CBWTF (in kg / day)	:	Incineration : Autoclave : Any other treatment and disposal:

S.No.	Details	Particulars
09.	Consents and Authorization details :	
9.1	Consent under Water (Prevention and Control of Pollution) Act, 1974	: <input type="checkbox"/> Applied for <input type="checkbox"/> Not Applied for <input type="checkbox"/> Possess Valid Consent <input type="checkbox"/> Not renewed <input type="checkbox"/> No consent If obtained: Consent is valid upto and issued bySPCB/PCC vide letter dated
9.2	Consent under Air (Prevention and Control of Pollution) Act, 1981	: <input type="checkbox"/> Applied for <input type="checkbox"/> Not Applied for <input type="checkbox"/> Possess Valid Consent <input type="checkbox"/> Not renewed <input type="checkbox"/> No consent If obtained: Consent is valid upto and issued bySPCB/PCC vide letter dated
9.3	Environmental Clearance (EC)	: <input type="checkbox"/> Applied for <input type="checkbox"/> Not applied <input type="checkbox"/> Obtained <input type="checkbox"/> Not obtained If obtained: EC issued by SEIAA or MoEF& CC vide letter dated
9.4	Authorization under BMW Rules, 1998	: <input type="checkbox"/> Applied for <input type="checkbox"/> Not Applied for <input type="checkbox"/> Possess Valid Authorisation <input type="checkbox"/> Not renewed <input type="checkbox"/> No Authorisation If obtained: Authorisation is valid upto and issued bySPCB/PCC vide letter dated
10.	Investment in setting up the CBWTF	:
11.	Area of plot size for CBWTF (Sq. ft.)	:
12	Annual Report submission for the year	: Submitted before due date : :Yes <input type="checkbox"/> No <input type="checkbox"/> If yes, provide details of waste collected, received and treated & disposed of:
12.	Coverage area of CBWTF (radius in KM covered)	: Coverage area upto 75 km radius: Yes <input type="checkbox"/> No <input type="checkbox"/>
13.	Name of Districts/Cities / places being covered	: (Pl. indicate Districts or places covered:.....) W.r.to the CBWTF (i) Farthest HCF located at :.....KM (ii) Nearest HCF located at :.....KM.

S.No.	Details		Particulars
14.	Daily operation schedule (timings)	:	(i) Collection: ...AM to PM. (ii) Incineration:....AM toPM (iii) Whether waste from member HCFs collected in holidays: <input type="checkbox"/> Yes <input type="checkbox"/> No
15.	Cost charged to the healthcare facilities	:	(i) Charges in Rs..... (ii) Is the cost to be levied suggested by:Organisation
16.	Total quantity of bio-medical waste treated:		kg/day (avg.)
16.1	Incinerable	: %
16.2	Autoclaving	:%
16.3	Others (please specify waste type-wise)	:%
17.	Staff involvement in CBWTF operation (number of persons):		
17.1	Managerial Administration /	:	
17.2	Equipment operations	:	
17.3	Transportation of BMW	:	No. of Drivers: No. of Helpers:
17.4	Sanitation and others	:	
17.5	Total persons excluding managers	:	
18.0	Collection and Transportation of bio-medical waste from member HCFs :		
18.1	No. of Vehicles used for collection of waste from member HCFs	:	(i) Four Wheelers:Nos and Vehicle Numbers: (ii) Two Wheelers :.....Nos and Vehicle Numbers:.....
18.2	Vehicles are labeled as per BMWM Rules, 2016	:	<input type="checkbox"/> Satisfactory <input type="checkbox"/> No satisfactory
18.3	Vehicles used are as per CPCB Guidelines	:	<input type="checkbox"/> Satisfactory <input type="checkbox"/> No satisfactory
18.4	Vehicles attached with the GPS provision as per BMWM Rules 2016	:	<input type="checkbox"/> Satisfactory <input type="checkbox"/> No satisfactory
18.5	Whether waste collected from member HCFs adopted Bar coding system ?	:	<input type="checkbox"/> Yes <input type="checkbox"/> No

S.No.	Details		Particulars												
19.0	Temporary untreated waste storage area	:	<input type="checkbox"/> Satisfactory <input type="checkbox"/> No satisfactory												
20.0	Mode of conveyance of bio-medical waste from untreated waste storage area to the treatment equipment within the CBWTF	:	<input type="checkbox"/> Closed Trolley/Pull cart with bio-hazard symbol <input type="checkbox"/> No Closed Trolley/Pull cart <input type="checkbox"/> Others like												
21.0	Treatment equipment installed at CBWTF														
21.1	Incinerator/plasma pyrolysis capacity and make	:	(i) No. of Incinerators including standby: (ii) Incineration capacity: kg /hrKg/day.												
21.2	Daily Operation schedule of the incinerator /plasma pyrolysis (timings)	:AM toPM (or)PM toAM Whether bio-medical waste collected from member HCFs is treated during holidays: Yes <input type="checkbox"/> No <input type="checkbox"/>												
21.3	Consumption of auxiliary fuels	:	<table border="1"> <thead> <tr> <th>S. No</th> <th>Type of Fuel</th> <th>Consumption Quantity in liters per day</th> <th>Bill numbers of purchase of fuel</th> </tr> </thead> <tbody> <tr> <td>a)</td> <td></td> <td></td> <td></td> </tr> <tr> <td>b)</td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	S. No	Type of Fuel	Consumption Quantity in liters per day	Bill numbers of purchase of fuel	a)				b)			
S. No	Type of Fuel	Consumption Quantity in liters per day	Bill numbers of purchase of fuel												
a)															
b)															
21.4	Stack attached with the incinerator /plasma pyrolysis	:	(i) Stack Diameter: m (ii) Stack Height : m above Ground Level												
21.5	Monitoring provision attached with the stack	:	<input type="checkbox"/> Platform <input type="checkbox"/> Porthole <input type="checkbox"/> access to the platform (Steps/Monkey Ladder/any other.....)												
21.6	Is stack monitoring provision satisfactory and as per CPCB guidelines	:	<input type="checkbox"/> Yes <input type="checkbox"/> No												
21.7	air pollution control systems attached with the incinerator/plasma pyrolysis	:	(i) Quenching : <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Venturi scrubber : <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Droplet separator : <input type="checkbox"/> Yes <input type="checkbox"/> No (iv) Mist eliminator : <input type="checkbox"/> Yes <input type="checkbox"/> No (v) Filters : <input type="checkbox"/> Yes <input type="checkbox"/> No (vi) Lime and Activated Carbon injection: : <input type="checkbox"/> Yes <input type="checkbox"/> No												

S.No.	Details	Particulars
		(vii) ID Fan : <input type="checkbox"/> Yes <input type="checkbox"/> No (viii) Any other : (Pl. indicate)
21.8	Waste feeding mechanism	(i) Manual feeding : <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) PLC based Automatic feeding : <input type="checkbox"/> Yes <input type="checkbox"/> No
21.9	Is PLC and automatic recording system (for recording operating parameters of the incinerator) attached with the incinerator/plasma pyrolysis	(i) PLC synchronized with waste feeding mechanism & in working condition: <input type="checkbox"/> Yes <input type="checkbox"/> No (I) PLC synchronized and recording system attached with incinerator and in working condition: <input type="checkbox"/> Yes <input type="checkbox"/> No
21.10	Operational conditions of the Incineration/plasma pyrolysis as observed during the visit	(i) Whether burners in working condition: <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Temperature maintained in Primary Chamber (range) : ^o C (iii) Temperature maintained in Secondary Chamber (range):..... ^o C (iv) Negative draft in Primacy Chamber :mm of water column (v) Pressure drop in the Venturi: mm of water column
21.11	Is continuous on-line monitoring system/Flue gas analyser attached with the incinerator/plasma pyrolysis for flue gas analysis (i.e CO, O ₂ and CO ₂)	(i) Is continuous online monitoring system (COMS) attached with incinerator: <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Observed values of flue gas parameters: CO ₂ : %; O ₂ : % and CO: % (iii) Observed Combustion Efficiency:% (iv) Observed values of stack emissions as per COMS
21.12	Emergency and Fire safety measures adopted within the facility is adequate	Is Emergency stack attached with the incinerator: <input type="checkbox"/> Yes <input type="checkbox"/> No Whether fire safety measures adopted (Fire Extinguishers, Sand buckets etc.): <input type="checkbox"/> Yes <input type="checkbox"/> No
21.13	Log book for incinerator/ plasma pyrolysis is maintained and satisfactory	Log Book Maintained: <input type="checkbox"/> Yes <input type="checkbox"/> No Log Book Maintained is satisfactory : <input type="checkbox"/> Yes <input type="checkbox"/> No

S.No.	Details	Particulars
21.14	Details of heat recovery system installed with incinerator/plasma pyrolysis	: <input type="checkbox"/> Yes <input type="checkbox"/> No
22.0	Capacity of autoclave and-- make	: Autoclave of capacitykg/cycle and make installed.
22.1	Operating conditions of autoclave/microwave as observed during the visit	: Operating parameters observed: (i) Temperature : in °C (ii) Pressure : in psi (iii) Residence time : in minutes
22.2	Provision made for the autoclave /microwave	: Trolley for waste feeding : <input type="checkbox"/> Yes <input type="checkbox"/> No Graphic or computer recording device attached: <input type="checkbox"/> Yes <input type="checkbox"/> No
22.3	Spore test or strip test conducted regularly and records maintained	: <input type="checkbox"/> Yes <input type="checkbox"/> No Pl. indicate frequency of Strip test conducted: every batch /once in a week /quarterly /yearly Pl. indicate frequency of Spore test conducted: every batch /once in a week /quarterly /yearly
22.4	Performance of autoclave by spore testing or routine test	: <input type="checkbox"/> Satisfactory <input type="checkbox"/> Not satisfactory
22.5	Log book maintained for autoclave is satisfactory	: Log Book Maintained: <input type="checkbox"/> Yes <input type="checkbox"/> No Log Book Maintained is satisfactory : <input type="checkbox"/> Yes <input type="checkbox"/> No
23.0	Capacity of shredder and make	: kg/hr. Self-designed & got fabricated locally.
24.0	Details of sharp pit / Encapsulation facility	: (i) Sharp Pit provided : <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Is it as per CPCB guideline : <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Records maintained : <input type="checkbox"/> Yes <input type="checkbox"/> No (iv) Total quantity of waste sharps stored: (v) Total quantity of waste sharps treated and disposed:
25.0	Water Balance	
25.1	Source and quantity of water intake per day (cu.m / day)	: Water consumption source: Water is drawn at KLD approximately. Is magnetic water flow meter attached to the water source/water storage tank : <input type="checkbox"/> Yes <input type="checkbox"/> No

S.No.	Details	Particulars														
		<p>Magnetic water flow meter readings as per record (for last month): 1st Day of Month : Last day of month : Magnetic Flow meter as observed during the visit:</p> <table border="1"> <thead> <tr> <th rowspan="2">S. No</th> <th rowspan="2">Month</th> <th colspan="2">Magnetic flow meter reading</th> </tr> <tr> <th>Initial</th> <th>Final</th> </tr> </thead> <tbody> <tr> <td>(1)</td> <td>Previous month</td> <td></td> <td></td> </tr> <tr> <td>(2)</td> <td>On the date of visit:.....</td> <td></td> <td></td> </tr> </tbody> </table> <p>If water requirement is met from outside through tankers, pl. provide No. of Tankers procured in a previous six months: Total quantity of water consumed during the previous six months : in KLD</p>	S. No	Month	Magnetic flow meter reading		Initial	Final	(1)	Previous month			(2)	On the date of visit:.....		
S. No	Month	Magnetic flow meter reading														
		Initial	Final													
(1)	Previous month															
(2)	On the date of visit:.....															
25.2	Break up of water usage (such as washing, scrubbing etc.)	: Scrubber – KL/hr or KLD Washing – KLD Disinfections – KLD Gardening – KLD Domestic – KLD														
26.0	Total wastewater effluent generated per day	: AboutKLD generated Quantity of treated water reused/recycled in %: Any other mode of disposal:														
27.	Effluent treatment plant details															
27.1	ETP Capacity	: KL/Cycle														
27.2	Flow Chart of ETP	: ETP comprising of: Unit operations														
27.3	Intake and Discharge of ETP	: (i) Magnetic Flow measuring device provided at the outlet of ETP: <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Energy meter attached to the ETP: <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Energy consumed over a period of one month: = Units (iv) pH meter attached at the outlet of ETP: <input type="checkbox"/> Yes <input type="checkbox"/> No														

S.No.	Details		Particulars
27.4	Final mode of disposal of treated water	:	(i) Is treated wastewater complying with the discharge norms <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Is Treated water is reused in the scrubber: <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Is Treated water is reused for gardening: <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Is Treated water is discharged in drain: <input type="checkbox"/> Yes <input type="checkbox"/> No (iv) Is Treated water is discharged in open area: <input type="checkbox"/> Yes <input type="checkbox"/> No
28.	Status of infrastructure provided (Pl. indicate 'Yes / No' whichever is applicable)		
28.1	Separate treatment equipment room	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
28.2	Main waste storage room	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
28.3	Treated waste storage room	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
28.4	Administrative room	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
28.5	Generator set	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
	(i) Capacity	:	
	(ii) Is Stack attached as per DG Set norms	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
	(iii) Is Acoustic enclosure provided as per DG Set norms	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
	(iv) Is DG Set complying to the emissions norms and noise level norms	:	<input type="checkbox"/> Yes <input type="checkbox"/> No If so, pl. indicate latest monitoring results:
28.6	Site security (high walls, fencing, guarded gates etc.)	:	High walls on all four sides : <input type="checkbox"/> Yes <input type="checkbox"/> No Fencing on all the sides : <input type="checkbox"/> Yes <input type="checkbox"/> No Guarded Gates : <input type="checkbox"/> Yes <input type="checkbox"/> No Any other observation pl indicate:.....

S.No.	Details		Particulars	
28.7	Parking facility	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.8	Sign board	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.9	Green belt	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.10	Washing room	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.11	First aid box	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.12	Lighting arrangements in the facility	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.13	Odour problem remedial measures	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.14	Fire fighting and emergency facilities	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.15	Measures for control of pests / insects etc.	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.16	Protective gear for waste handlers	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.17	Telephone facility	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.18	Provision of washing, toilets and safe place for eating for the workers		<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.19	Fire alarm system provided in the facility		<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.	Record maintenance and record keeping details (Pl. indicate 'Yes / No' whichever is applicable)			
29.1	Waste Movement /Manifest record	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.2	Log book for treatment equipment	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.3	Site records	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.4	Incineration ash generation and final disposal records	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.5	Treated plastic waste generation and its sale to the registered recycler	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.6	Syringes treated and its final disposal record	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No

S.No.	Details		Particulars
29.7	Workers health status records		<input type="checkbox"/> Yes <input type="checkbox"/> No
29.8	Workers immunization records		<input type="checkbox"/> Yes <input type="checkbox"/> No
29.9	Medical and para-medical workers training records		<input type="checkbox"/> Yes <input type="checkbox"/> No
29.10	Whether records maintained with regard to the accidents (such as fire, spills and injury and measures taken)		<input type="checkbox"/> Yes <input type="checkbox"/> No
30.	Collection and transportation status (Yes / No)*		
30.1	Whether waste collected in a container of similar colour with label as per the Rules?	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
30.2	Whether the person who collects BMW maintain a register with him / her?	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
30.3	Has due attention have been given in vehicles to prevent spillage / pilferage/ loading / unloading etc.?	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
30.4	Is the vehicle labeled with the symbol and display the name, address, telephone number etc.?	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
30.5	Does the CBWTF operator use satellite station to store the waste?	:	<input type="checkbox"/> Yes <input type="checkbox"/> No (If yes, give details.....)
30.6	The CBWTF operator collects waste daily or alternate day including	:	<input type="checkbox"/> Yes <input type="checkbox"/> No

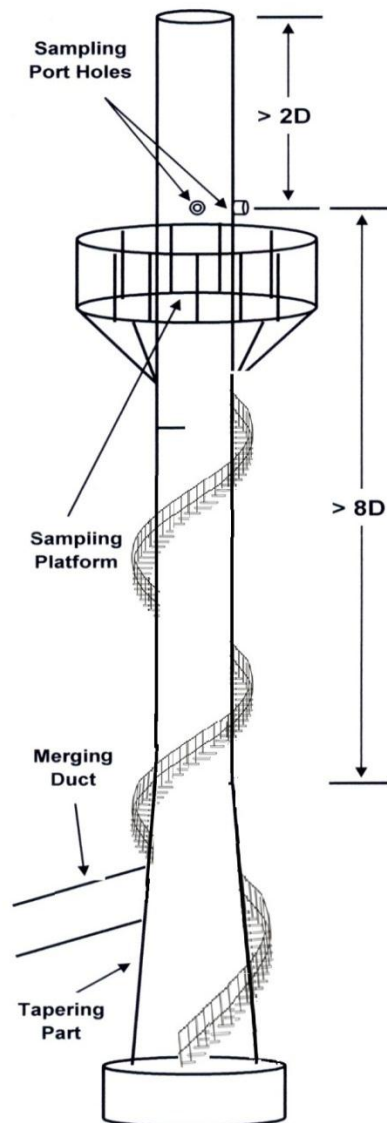
S.No.	Details	Particulars
	holidays?	
30.7	Whether waste treatment criterion of 48 hours is complied?	<input type="checkbox"/> Yes <input type="checkbox"/> No
31.	Disposal of treated waste:	
31.1	Plastic waste after treatment	: Plastic waste Sold to: M/s. and approved bySPCB/PCC
31.2	Treated sharps	: Treated syringes disposal by:..... or through M/s.....and approved bySPCB/PCC
31.3	Incineration ash	: Incineration ash disposal by: Disposal in Sanitary Landfill: <input type="checkbox"/> Yes <input type="checkbox"/> No Disposal through TSDF: <input type="checkbox"/> Yes <input type="checkbox"/> No Any other mode :.....
31.4	Other treated solid wastes	:
31.5	Oil & grease	:
31.6	Treated wastewater	:
32.	Frequency of incinerator / autoclave / microwave / hydroclave / ETP discharge effluent testing and name of the laboratory (specify approved or not under E(P) Act, 1986 or NABL Accredited Lab.). Give details of compliance / non-compliance)	: (i) Reported monitoring frequency: (ii) Stack monitoring : Quarterly : <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Waste water : Monthly/Quarterly/Yearly (iv) Incineration ash : Monthly/Quarterly/Yearly (v) Name of the Laboratory conducted test: (vi) Is the Laboratory approved under E (P) Act, 1986/.....SPCB/PCC/ NABL: <input type="checkbox"/> Yes <input type="checkbox"/> No (vii) Copies of the analysis reports of treated effluent, incinerated ash, stack monitoring as (Annexures.....)
32.1	Frequency of site inspection by SPCBs/PCCs/CPCB/any other agencies	: (i) No. of times in a year inspected by the SPCB/PCC: (ii) No. of times in a year inspected by the CPCB

S.No.	Details	Particulars																					
33.	Monitoring Results :																						
33.1	Incinerator stack emission (parameters stipulated in the Rules, temperature attainment in the chambers, residence time in the secondary chamber etc.)	<table border="1"> <thead> <tr> <th>Parameter</th> <th>PM</th> <th>HCl</th> <th>NOx</th> <th>Hg & com-pounds</th> <th>Dioxins and Furans</th> <th>C.E.</th> </tr> </thead> <tbody> <tr> <td>Date</td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>LIMIT</td> <td>50</td> <td>50</td> <td>400</td> <td>0.05</td> <td>0.1 ng per Nm³</td> <td>99.00%</td> </tr> </tbody> </table> <p>Date of monitoring: Note: All values are in mg/Nm³, except CE</p>	Parameter	PM	HCl	NOx	Hg & com-pounds	Dioxins and Furans	C.E.	Date							LIMIT	50	50	400	0.05	0.1 ng per Nm ³	99.00%
Parameter	PM	HCl	NOx	Hg & com-pounds	Dioxins and Furans	C.E.																	
Date																							
LIMIT	50	50	400	0.05	0.1 ng per Nm ³	99.00%																	
33.2	Whether Stack emission norms are complied with by the CBWTF	<input type="checkbox"/> Yes <input type="checkbox"/> No																					
33.3	Incineration ash characteristics	Characteristics as per Schedule –II of HOW (M&TM) Rules,2016 (Annexure-----) Is it hazardous waste as per HOWM&TM Rules, 2016: <input type="checkbox"/> Yes <input type="checkbox"/> No																					
33.4	ETP inlet/outlet characteristics	All values are in mg/l except pH <table border="1"> <thead> <tr> <th>Parameter</th> <th>pH</th> <th>TSS</th> <th>COD</th> <th>BOD</th> <th>O&G</th> </tr> </thead> <tbody> <tr> <td>ETP Inlet Result</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>ETP Outlet Result</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Parameter	pH	TSS	COD	BOD	O&G	ETP Inlet Result						ETP Outlet Result								
Parameter	pH	TSS	COD	BOD	O&G																		
ETP Inlet Result																							
ETP Outlet Result																							
33.5	Whether liquid effluent discharge norms are complying by the CBWTF	<input type="checkbox"/> Yes <input type="checkbox"/> No																					
33.6	Whether CBWTF is submitting the annual report within the due date for the preceding year	<input type="checkbox"/> Yes <input type="checkbox"/> No If Yes, annual report submitted vide letter No..... dated.....																					
34.	Any other relevant observations	(pl. enclose as annexure)																					
35.	Name of the officials with designation inspected /monitored the CBWTF and the signature																						

Annexure-VI

STATIONARY SOURCE EMISSION MONITORING

MODIFICATIONS TO BE MADE TO SAMPLING PLATFORM AND SAMPLING PORT HOLE



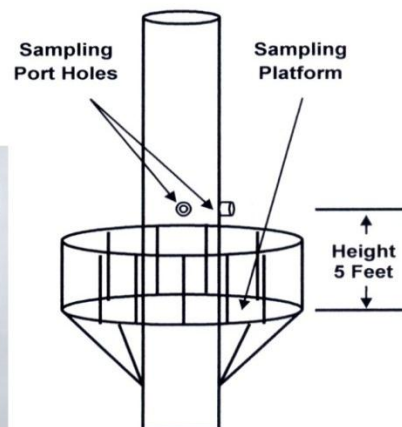
Number of Port Holes : Minimum two numbers of Port Holes at 90° apart from each other at a horizontal plane.

Location of Port Holes : Minimum 8 times of Internal Diameters of Stack downstream (upward direction of stack) from any duct confluence, bends and tapering & minimum 2 times of Internal Diameters of Stack upstream (downward direction of stack) from stack exit.

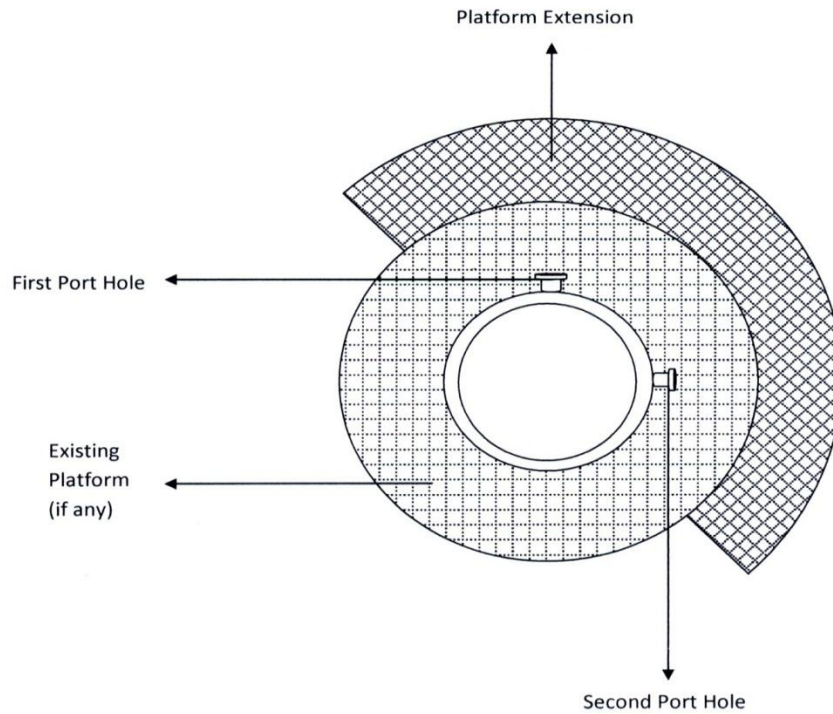
Location of Sampling Platform : 5 feet upstream (downward direction of stack) from the Port Hole as determined above.

Port Hole Flange : If the internal diameter of the flange is 4 inch or more then there is no need to change, if it is less than 4 inch then it has to be replaced with 4 inch flange. The flange should not protrude out more than 6 inches from the outer wall of the stack (it shall be kept as less as possible).

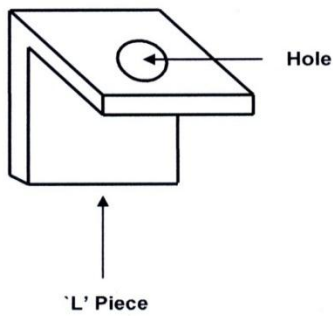
Sampling Platform Modification : A semi-circular extension of the existing platform (width extending outward by 6 feet from outside wall of the stack and covering at least one third of the circumference) may be provided for access to both the Port Holes. This area can be extended from the existing Platform and if deemed necessary for safety of the personnel a counter extension in opposite direction may also be provided. The extended Platform shall be strengthened with requisite support from the stack.



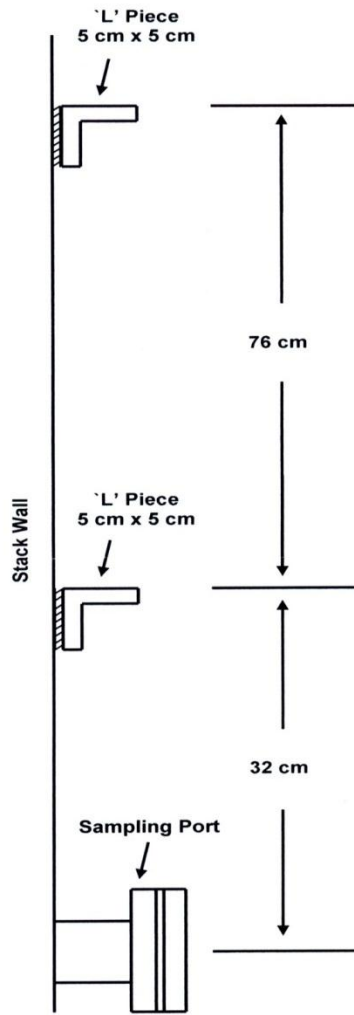
Note: Alternatively, safe access to monitoring platform may be provided with separate scaffolding-cum-staircase arrangement



Sampling Platform Modification / Extension



Fixing of 'L' Pieces on the stack wall : Two 'L' shaped pieces are to be fixed on the stack wall for mounting the Mono-Rail & Chain (part of the Sampling Kit for movement of sampling Train in & out through the Sampling Port Hole). The 'L' pieces shall be made of approximately 6 mm thick galvanized iron to have 5 cm long arms. One arm of the 'L' piece shall be welded on the stack wall and another arm shall have a hole of 14 mm diameter near the open end. Both the 'L' Pieces shall be welded on the stack wall at specified distances (as shown in the diagram on the next page) from the centre of Sampling Port Hole (in a vertical axis on the Stack Wall).



Fixing of 'L' Pieces on the Stack Wall

REFERENCES

1. Bio-medical Waste Management Rules, 2016.
2. CPCB Guidelines for CBWTFs (2003).
3. CPCB Guidelines for BMW Incinerators (2003).
4. 'Disposal of Bio-medical Waste generated during Universal Immunization Programme' issued by CPCB.
5. 'Guidelines for Environmentally Sound Management of Mercury Waste Generated from the Health Care Facilities' issued by CPCB.
6. Annual Report 2014 submitted to CPCB by the SPCBs/PCCs.
7. Stationary Source Emission Monitoring –Modifications to be made to the Sampling Platform and Sampling Port Hole issued by National Reference Trace Organics Laboratory (NRTOL), CPCB.

-- OO --

**CPCB Guidelines for Imposition of Environmental Compensation Charges against Healthcare Facilities
and Common Biomedical Waste Treatment Facilities**

(As per Hon'ble National Green Tribunal's Order dated 12.03.2019 in the matter of O.A. 710 of 2017)



**Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi – 110032**

1.0 Background:

The Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of O.A. No. 710 of 2017 filed by Shailesh Singh vide its order dated 12.03.2019 directed CPCB to undertake study and prepare a scale of compensation to be recovered from violators of Biomedical Waste Management Rules, 2016 (BMWM Rules, 2016) within one month. Hon'ble NGT also directed that State Pollution Control Boards (SPCBs) can also recover compensation from the polluters by laying down their own scale which should not less than the scale fixed by CPCB. In the said order, Hon'ble NGT also states that the scale of compensation must be deterrent, rendering violation of Rules to be non-profitable and which should be adequate to remedy the situation.

As per the directions of Hon'ble Tribunal in the matter of O.A. No. 593 of 2017 (WP (CIVIL) No. 375/2012), CPCB had developed a methodology for assessing environmental compensation for non-compliance by industrial units, which was derived based on pollution potential with respect to air/water/hazardous waste, scale of operations, days of violation and location factor. Adopting similar premise, compensation for healthcare facilities has been derived based on Health Risk factor, type of healthcare facility, size of operations, collection, handling, storage, transportation and disposal of biomedical waste. In case of Common Biomedical Waste Treatment Facilities (CBWTFs), compensation based on Pollution Index has been derived based on compliance to emission norms, effluent discharge, sterilization process and compliance to other provisions stipulated under BMWM Rules, 2016.

2.0 Environmental Compensation for Healthcare Facilities (HCFs):

Following cases will be considered for taking cognizance of non-compliance and fit for levying Environmental Compensation:

- i) No Authorization under BMWM Rules, 2016;
- ii) No arrangement with CBWTF for disposal of biomedical waste;
- iii) Improper Segregation of generated biomedical waste as per color coded system prescribed under BMWM Rules, 2016;
- iv) No facility for pre-treatment of yellow (h) category waste (microbiology, biotechnology and other clinical laboratory waste);
- v) Storage facility not provided for segregated biomedical waste (applicable for bedded hospitals);
- vi) Not provided Effluent Treatment Plant for treatment of wastewater, in case when city sewerage network is not connected to terminal STP; and
- vii) Non-compliance to other responsibilities as stipulated for Healthcare Facilities under BMWM Rules, 2016.

Environmental Compensation for HCFs = HR x T x S x R x N

Where;

HR – Health Risk factor

T- Type of Healthcare Facility

S – Size of Health Care Facility

R – Environmental Compensation factor

N – Number of days of Violation

HR Health Risk (HR) is a number from 0 to 100 and increasing HR value denotes the increasing degree of health risk due to improper handling of BMW in healthcare facility.

	No arrangement for disposal of BMW with CBWTF (1)	Not Applied for Authorization (2)	Improper Segregation of BMW (3)	No pre-Treatment (4)	On-site storage not provided or not adequate (5)	No ETP Despite requirement (6)	Score for each of Other Violations of BMW Rules, 2016 (7)
Health Risk Score (HR)	30	10	20	10	10	15	5

Note: Score of 5 to be added for each of other violations at column (7), with sum of HR limited to 100

HR is sum of (1) + (2) + (3) + (4) + (5) + (6) + (7) [restricted to 100]

T is a factor for type of healthcare facility, as given below:

Type of Healthcare Facility	T Factor
Bedded Hospitals	1.0
Bedded Ayush Hospitals	0.5
Non-bedded (veterinary hospital, pathological laboratory, blood bank)	1.0
Non-bedded (clinic, dispensary, and clinical establishment)	0.5
Animal Test Houses	1.0

S is a factor for size of Healthcare Facility (HCFs) based on number of beds of the Healthcare Facility, as given below:

Size of Healthcare Facility (HCFs)	S factor
Non-bedded (clinic, dispensary, and clinical establishment)	0.15
Non-bedded (veterinary institution, pathological laboratory, blood bank)	0.2
1 to 10 bedded HCFs	0.20

Size of Healthcare Facility (HCFs)	S factor
10 to 50 bedded HCFs	0.30
50 to 100 bedded HCFs	0.50
100 to 500 bedded HCFs	1.00
500 and more bedded HCFs	1.50
Animal Test House	1.00

N Number of days for which violation took place is the period between the day of violation observed/due date of implementation as per BMWM Rules, 2016/due date of compliance of directions and the day of compliance verified by CPCB/SPCB/PCC.

R is a factor in Rupees, taken as 250

Further, in any case minimum Environmental Compensation in respect to Healthcare Facility shall not be less than Rs.1200/- per day.

2.1 Deterrent Factor for Healthcare Facilities

In order to make scale of environmental compensation deterrent in rendering violation of Rules to be non-profitable, a deterrent factor has been introduced in case of recurrent violations. ECC charges may increase by multiple times when;

- Healthcare facility fails to comply with action points within stipulated time as may be directed by CPCB/SPCB/PCC; or
- Fails to comply during re-inspections

Incremental effect on Environmental compensation charges are given below:

Scenario	Applicable ECC
Up to 15 days from target date	Original ECC
Between 15 to 30 days beyond target date	Two times
Fails to comply in 2 nd inspections including new violations if any	Two times
Between 30 to 45 days beyond target date	Four times
Fails to comply in 3 rd inspections including new violations if any	Four times
Beyond 60 days from target date	Closure of HCF
Fails to comply in 4 th consecutive inspection	Closure of HCF

3.0 Environmental Compensation for Common Biomedical Waste Treatment Facility (CBWTF)

Following cases will be considered for taking cognizance of non-compliance and fit for levying Environmental Compensation:

- a. Incinerator emissions not complying with standards notified under BMWM Rules, 2016;
- b. Treated wastewater not complying with standards prescribed under BMWM Rules, 2016;
- c. Not complying with standards of autoclave/microwave prescribed under BMWM Rules, 2016;

- d. Not collecting the biomedical waste from all the member HCFs timely; and
- e. Other violations to the conditions stipulated under BMWM Rules, 2016 / CPCB guidelines

Environmental Compensation for CBWTFs = PI x S x R x N

Environmental Compensation

Where;

PI– Pollution Index

S – Size of Operation

R – Environmental Compensation factor

N – Number of days of Violation

PI is a number from 0 to 100 and increasing value of PI denotes the increasing degree of pollution hazard from CBWTF.

Cases	Incinerator emissions not complying with standards notified under BMWM Rules, 2016 (1)	Treated wastewater not complying with standards notified under BMWM Rules, 2016 (2)	Not complying with standards of autoclave/microwave notified under BMWM Rules, 2016 (3)	Biomedical waste not collected and disposed off within 48 hours (4)	Each of Other violations to BMWM Rules, 2016 / CPCB Guidelines (5)
PI	20	15	15	10	10

Note: Score of 10 can be added at column (5) for each of other violations, provided sum of PI is limited to 100

$$PI = (1) + (2) + (3) + (4) \text{ [Restricted to 100]}$$

S Scale of operation for CBWTFs will be taken from following Table;

Authorized Treatment Capacity (Based on Incinerator size)	Scale Factor
Up to 100 Kg/hour	0.25
100 to 250 Kg/hour	0.50
250 to 500 Kg/hour	1.00
> 500 Kg/hour	1.50

R is a factor in Rupees, which is taken as 250

N Number of days for which violation took place is the period between the day of violation observed/due date of implementation as per BMWM Rules, 2016/due date of compliance of directions and the day of compliance verified by CPCB/SPCB/PCC.

Further, in any case minimum Environmental Compensation in respect to Common Biomedical Waste Treatment Facility shall not be less than Rs. 3,000/- per day.

For Healthcare facilities having their own treatment and disposal facility, the environmental compensation shall be calculated as in the case of CBWTFs.

3.1 Deterrent Factor for Common Biomedical Waste Treatment Facilities

In order to make scale of environmental compensation deterrent for CBWTFs to make non-compliance as not profitable, a deterrent factor has been introduced for repeated violations. ECC charges may increase by multiple times when;

- CBWTF fails to comply with action points within stipulated time as may be directed by CPCB/SPCB/PCC; or
- Fails to comply during re-inspections

Incremental effect on Environmental compensation charges are given below:

Scenario	Applicable ECC
Up to 30 days from target date	Original ECC
Between 30 to 60 days beyond target date	Two times
Fails to comply in 2 nd inspection including new violations if any	Two times
Between 60 to 90 days beyond target date	Four times
Beyond 90 days	Closure of CBWTF
Fails to comply in 3 rd consecutive inspection	Closure of CBWTF

Item No. 06

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Hybrid Mode)

Original Application No. 643/2022

Saif Alam

Applicant

Versus

State of Maharashtra

Respondent

Date of hearing: 13.03.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Application is registered based on a complaint received by email.

ORDER

1. This original application under Section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered on a letter petition received from Govandi Citizens in April, 2022.

2. The allegations are that there is a Bio-medical Waste Plant, named as SMS envoclean Pvt. Ltd. running in middle of the city of Mumbai (Maharashtra), adjacent to slum of Mankhurd-Govandi, causing air pollution, spreading various kinds of diseases like TB etc. to the slum dwellers residing in the vicinity of the plant.

3. In our view, the grievance raised in this petition can be looked into by the local authorities. Hence, we constitute a Joint Committee

comprising CPCB, State PCB and concerned District Magistrate who shall visit the site, collect relevant information and if finds any violation of environmental laws and norms, would take appropriate remedial action in accordance with law within two months.

4. The Action Taken Report shall be submitted with Registrar, Western Zone Bench at Pune by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR supported PDF and not in the form of Image PDF. If found necessary, Registrar, Western Zone Bench at Pune may place the matter before the Bench for further directions.

5. With these directions, the application is disposed of.

6. A copy of this order along with copy of the complaint be forwarded to CPCB, State PCB and concerned District Magistrate by email for compliance.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

March 13, 2023
O.A. No. 643/2022
AVT

Email

Action Taken Report of the Joint Committee in compliance with order dated 13/03/2023 of The Hon'ble National Green Tribunal (NGT) in the matter of OA No. 643/2022 (PB), Saif Alam Vs. State of Maharashtra.

From : romumbai@mpcb.gov.in

Tue, Jul 25, 2023 03:13 PM

Subject : Action Taken Report of the Joint Committee in compliance with order dated 13/03/2023 of The Hon'ble National Green Tribunal (NGT) in the matter of OA No. 643/2022 (PB), Saif Alam Vs. State of Maharashtra.

 1 attachment

To : Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>

Cc : NISHCHAL C <nischal.cpcb@nic.in>, collectormsd@gmail.com, collector mumbaisuburb <collector.mumbaisuburb@maharashtra.gov.in>, lo@mpcb.gov.in, ast@mpcb.gov.in, robmw@mpcb.gov.in, sromumbai3@mpcb.gov.in

Respected Sir,

Submitting herewith Action Taken Report of the Joint Committee in compliance with order dated 13/03/2023 of The Hon'ble National Green Tribunal (NGT) in the matter of OA No. 643/2022 (PB), Saif Alam Vs. State of Maharashtra for your kind perusal.

Thanks & Regards,

(Sanjay R. Bhosale)

Regional Officer, Mumbai

Maharashtra Pollution Control Board

Mumbai.



"SAVE PAPER"-THINK BEFORE YOU PRINT!

POWER BEHIND ENVIRONMENT...M.P.C.B.

 **Final joint committee report_OA no. 643 of 2022-signed 11.pdf**
11 MB

ACTION TAKEN REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH ORDER DATED 13/03/2023 OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) IN THE MATTER OF O NO. 643/2022 (PB), SAIF ALAM VS. STATE OF MAHARASHTRA

1.0 Background

Grievance in the Original Application No. 643 of 2022 (PB), titled Saif Alam Vs State of Maharashtra, as per the order dated 13/03/2023 of the Hon'ble NGT is about operation of Common Bio-Medical Waste Treatment Plant (CBMWTF) named as M/s SMS Envoclean Pvt. Ltd., located at Mankhurd-Govandi, Mumbai-Maharashtra. The applicant has alleged that the aforesaid CBMWT plant is located in middle of city of Mumbai, adjacent to slum of Mankhurd-Govandi causing air pollution and spreading various diseases like TB etc. to the slum dwellers residing in the vicinity of the aforesaid CBMWT plant.

The Hon'ble NGT passed an order dated 13/03/2023 in the aforesaid OA No. 643 of 2022 and directed that (copy of Hon'ble NGT order, dated 13/03/2023 is given at **Annexure-1**) and the relevant paragraph of the aforesaid order is reproduced as below:

“3. In our view, the grievance raised in this petition can be looked into by the local authorities. Hence, we constitute a Joint Committee comprising CPCB, State PCB and concerned District Magistrate who shall visit the site, collect relevant information and if finds any violation of environmental laws and norms, would take appropriate remedial action in accordance with law within two months.

4. The Action Taken Report shall be submitted with Registrar, Western Zone Bench at Pune by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR supported PDF and not in the form of Image PDF. If found necessary, Registrar, Western Zone Bench at Pune may place the matter before the Bench for further directions.”

2.0 Approach

In order to comply with the aforesaid Hon'ble NGT order, dated 13/03/2023; the Central Pollution Control Board (CPCB) vide email dated 23/03/2023 communicated the nominee details to the nodal agency i.e. MPCB and also requested to provide background information, copy of the Original Application, other relevant information for reference & deliberation in the aforesaid matter. Thereafter, the joint committee carried-out inspection of the aforesaid CBMWT plant i.e. M/s SMS Envoclean Pvt. Ltd., 5904/1A, 5804/AB, Near Deonar Dumping Ground, Hatkopar-Mankhurd Link road, Kurla, Mumbai, Maharashtra on 17/05/2023. The following committee members were present during the inspection:

- i. Shri Nishchal C., Scientist 'D', CPCB, Regional Directorate, Pune
- ii. Shri Sujit Dholam, Sub Regional Officer-MPCB, Mumbai-III
- iii. Ms. Avanti Mayekar, Naib Tehsildar (Mahsul), Kurla (Mulund), as representative of District Magistrate, Mumbai

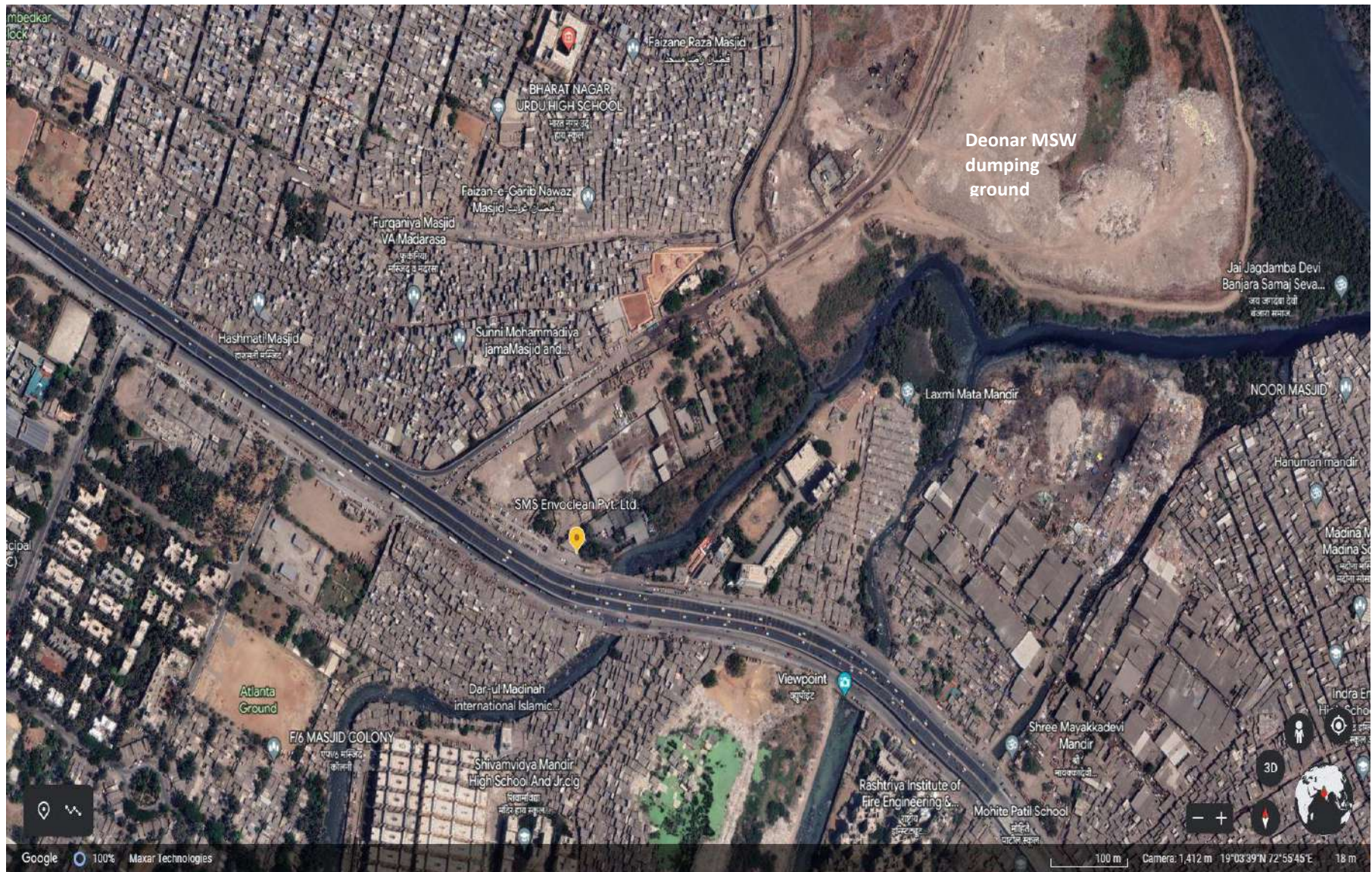
Shri Sanjay R. Bhosale, Regional Officer, MPCB, Mumbai was present during the joint committee inspection. Shri Kishore Malviya – Director of the CBMWT plant was accompanied the joint committee during the inspection and provided background information about the CBMWT plant, environmental management system and alleged issues.

3.0 Observations and findings

This report is outcome containing factual aspect of the said joint committee based on the preliminary information provided by MPCB, followed by inspection & monitoring of CBMWT plant, analysis results of environmental samples (i.e. effluent & source emission) submitted by the MPCB and subsequent discussions of the joint committee. The observations & findings of the joint committee are given as below.

3.1 About M/s SMS Envoclean Pvt. Ltd.,

M/s SMS Envoclean Pvt. Ltd., (hereinafter referred as Common Bio-Medical Waste Treatment Facility i.e. CBMWTF) is located at Survey no. 5904/1A, 5804/AB, Near Deonar Dumping Ground, Hatkopar-Mankhurd Link road, Kurla, Mumbai, Maharashtra. Then Brihan Mumbai Mahanagarpalika (presently it is Municipal Corporation of Greater Mumbai i.e. MCGM), Solid waste Management Department vide dated 01/11/2007 has handed over the plot admeasuring 4,000 m² to M/s SMS Envoclean Pvt. Ltd., for development of CBMWTF on BOOT basis. It is gathered that aforesaid BOOT agreement dated 01/11/2007 is up to a period of 20 years. The CBMWTF was established in 2009 and is engaged in collection and treatment of bio-medical waste from MCGM jurisdiction and obtained consolidated consent & authorization (CCA) from MPCB vide dated 19/12/2022 and is valid up to 30/06/2023. Google image depicting the location of CBMWTF; Deonar MSW dumping ground and various residential settlements/commercial establishments is given below.



Google image depicting the location of CBMWTF; residential settlements/commercial establishments and Deonar MSW dumping ground.

3.2 Plant and process

The reported total plant area of the CBMWTF including office premises is about 4,088 m² and open area is about 2,508 m². Out of the aforesaid total plant area, CBMWTF has earmarked & provided various areas for incineration, autoclaving, effluent treatment plant, storage of incineration ash and storage of different category of bio-medical wastes. Details on various plant area is depicted in the below Table-1.

Table-1: Details of plant area

S. no.	Type of area	App. area, m ²
1.	Incineration	658
2.	Autoclaving including shredder	175
3.	ETP	96
4.	Ash storage	94
5.	Storage area for different category of bio-medical waste	150

Remaining open area of about 2,508 m² is earmarked for bio-medical waste collection vehicle parking & washing facility, storage of treated recyclable plastic waste (red category waste) and ancillary facility i.e. DG set, security cabin and rest room for workers. The existing treatment processes of the CBMWTF are incineration, autoclaving, disinfection, shredder, waste sharp pit and ETP. The details of various treatment units are depicted in the Table-2.

Table-2: Details of various treatment units

S. no.	Treatment unit	Designed capacity	Hours of operation
1.	Autoclave	400 Litre/cycle i.e. 6,400 Litre/day or 8,000 Kg/day	22 hr
2.	Disinfection chamber (RCC tank)	12,000 Kg/day	Piece-meal basis
3.	Twin chamber incinerator	240 Kg/hr x 04 nos. i.e. 24,000 Kg/day	18 hr (designed for 24 hr)
4.	Shredder	200 Kg/hr x 01 no.	Piece-meal basis
5.	ETP (primary treatment)	200 KLD	18 – 20 hr

Point wise observations and findings w.r.t. collection and treatment at CBMWTF is depicted in the below Table-3.

Table-3: Point wise observations and findings w.r.t. collection and treatment at CBMWTF

S. No	Particulars	Details									
1.	Name of CBWTF	M/s SMS Envoclean Pvt. Ltd., 5904/1A, 5804/AB, Near Deonar Dumping Ground, Hatkopar-Mankhurd Link road, Kurla, Mumbai, Maharashtra									
2.	Month/year of establishment and the consents status	Year of Establishment: May, 2009 Consent is Valid up to: 30/06/2023									
5.	Consolidated Consent & Authorization under Water (Prevention and Control of Pollution) Act, 1974; Air (Prevention and Control of Pollution) Act, 1981; Hazardous Wastes (Management & Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016	Consent No: Format 1.0/CC/UAN No. 0000128619/CR/2212001287, dated 19/12/2022 is valid up to 30/06/2023 (Copy of CCA dated 19/12/2022 & amended CCA dated 15/03/2023 is given at Annexure-2).									
7.	Environmental Clearance (EC)	The facility is established in the year 2009 and thereafter the existing treatment capacity of CBMWTF has not increased. Therefore, as per the provisions of EIA Notification, 2006; EC is not applicable.									
10.	Name of Districts/Cities / places being covered	MCGM jurisdiction.									
11.	Cost charged to the healthcare facilities	As per the information provided, cost charged to the health care facilities is given below. <ul style="list-style-type: none"> Charges to private health care facilities up to 50 beds: Rs. 4.6 per bed per day and above 50 beds: Rs. 2.6 per bed per day. Charges to MCGM health care facilities owned by Urban Local Bodies up to 50 Beds: Rs. 0.93 per bed per day and above 50 Beds: Rs. 0.56 per bed per day. 									
	Total number of healthcare facilities and beds covered (as on date of visit)	<table border="1"> <thead> <tr> <th>S. no.</th> <th>Type of HCFs</th> <th>Nos.</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Bedded HCFs</td> <td>1,892</td> </tr> <tr> <td>2.</td> <td>Non-bedded HCFs</td> <td>10,985</td> </tr> </tbody> </table> <ul style="list-style-type: none"> It is observed that CBMWTF is collecting bio-medical waste from total 57,395 beds from the total 1,892 bedded HCFs located within 75 Km radius. Total no. of vehicles provided for collection of bio-medical waste (non-COVID) is 65 nos. and for COVID waste is 01 no. 	S. no.	Type of HCFs	Nos.	1.	Bedded HCFs	1,892	2.	Non-bedded HCFs	10,985
S. no.	Type of HCFs	Nos.									
1.	Bedded HCFs	1,892									
2.	Non-bedded HCFs	10,985									

Average quantity of biomedical waste collected as per records	S. no.	Category	Type & quantity of bio-medical waste, Kg/day	
			Non-COVID waste	COVID waste
	1.	Yellow	10,370	142
	2.	Red	5,419	Nil
	3.	White	39	Nil
	4.	Blue	1,669	Nil
Total			17,497	142
Average quantity of biomedical waste treated as per records	S. no.	Category	Type & quantity of bio-medical waste, Kg/day	
			Non-COVID waste	COVID waste
	1.	Yellow	10,370	142
	2.	Red	5,419	Nil
	3.	White	39	Nil
	4.	Blue	1,669	Nil
Total			17,497	142
Information related to operation of incinerator	It is observed that the CBMWTF has upgraded the incinerators to achieve at least two seconds residence time in the secondary chamber to ensure desired level emission control with respect to volatile organic compounds, especially dioxins and furans in compliance to the Schedule-II of the Biomedical Waste Management Rules, 2016. Also, monitoring the temperature of primary & secondary combustion chamber. The recorded temperature in the primary & secondary combustion chamber is 852°C & 1039°C. The CBMWTF has installed OCEM sensors to monitor the parameter viz. CO, CO ₂ , O ₂ & PM and it is connected to CPCB & MPCB servers.			

- i. The CBMWTF has made provision of separate rooms with color coding for storage of different category of untreated BMW. It was observed that all BMW unloading operations are done in the entrance of storage shed, and it is weighed and subsequently different categories of BMW are transported through trolley inside the process shed.
- ii. Presently the CBMWTF is having total 65 nos. of vehicles for collection & transportation of BMW (non-COVID waste) from member HCF's and 01 no. of vehicle for collection & transportation of BMW (COVID waste). Capacity of aforesaid vehicles varies from 0.5 to 9.8 MT capacity. Each vehicle is dedicated to a particular route for collection and transportation of BMW. It was observed that provision has been made to park all vehicles inside the facility premises. Also,

CBWTF has registered on COVID-19 BWM App developed by CPCB and registered their vehicles dedicated for COVID-19 waste collection. All the vehicles meant for collection of BMW from member HCF's are equipped with GPS tracking system and connected to remote PC to track real-time movement of vehicles. Also, the facility has developed mobile based app for tracking the movement of vehicles. All the vehicles are labelled and are as per CPCB guidelines. The facility has constructed vehicle washing facility on a concrete floor near the BMW storage shed. As informed, every time when the vehicle is unloaded, the vehicle is washed with treated effluent of ETP/fresh water followed by disinfection with pressurized spray application of 1% sodium hypochlorite solution and the resultant wash water is channelized to collection tank of ETP for further treatment.

- iii. As per the statistics of BMW collection from March, 2023 to 16th May, 2023 (as on date of inspection), the daily collection of BMW from total 12,877 member HCF's is 17,116 Kg. The category wise details of monthly BMW collection from member HCF's is depicted in the Table-4. Copy of the daily BMW collection data during March, 2023 to 16th May, 2023 as submitted by the CBMWTF is given at **Annexure-3**.

Table-4: Category wise collection of BMW from member HCF's

Month	Incinerable waste, Kg	Non-incinerable wastes, Kg			Total quantity, Kg
	Yellow	White (Waste sharps)	Red (Contaminated wastes – recyclable)	Blue (Glass bottles)	
March, 2023	3,10,976	1,246	1,57,366	56,190	5,25,778
April, 2023	3,15,358,	1,182	1,61,377	50,064	5,27,981
Up to 16 th May, 2023	1,54,653	617	83,442	25,455	2,64,167
Total	7,80,987	3,045	4,02,185	1,31,709	13,17,926

From the above statistics, it can be inferred that the CBMWTF is receiving about 3,10,976 to 3,15,358 Kg/month of yellow category of BMW (incinerable BMW) against the authorized quantity of 5,20,500 Kg/month; 1,57,366 to 1,61,377 Kg/month of red category of BMW against the authorized quantity of 1,92,000 Kg/month; 50,064 to 56,190 Kg/month of blue category of BMW against the authorized quantity of 60,000 Kg/month and 1,182 to 1,246 Kg/month of white category of BMW against the authorized quantity of 3,100 Kg/month. The CBMWTF is receiving avg. 10,439 Kg/day of yellow category of BMW (incinerable BMW), for which the CBMWTF has provided total 04 no. of incinerators (250 Kg/hr

each) with total installed capacity of 18,000 Kg/day (considering 18 hr operation, as per CCA dated 19/12/2022). Similarly, the CBMWTF is receiving avg. 5,312 Kg/day of red category of BMW, for which the CBMWTF has provided autoclave of 7,200 Kg/day (450 Kg/cycle, considering total 16 cycle/day; each cycle consists of 80 mins). CBMWTF is executing spore testing of the autoclave every fortnightly basis through M/s Sadekar Enviro Engineers Pvt. Ltd., Thane, an E(P)A approved laboratory.

- iv. The CBMWTF has provided logbook to record various operational parameters of incinerator, autoclave and disinfection. For incinerator, entries of total waste feed; time of operation; primary combustion temperature; secondary combustion temperature; water pressure of venturi and pH of scrubber are recorded. For autoclave, entries of total waste feed/cycle; temperature; pressure are recorded and for disinfection, entries of total waste feed & quantity of sodium hypochlorite solution are recorded. The individual logbooks are verified & duly signed by operator and shift in-charge.
- v. The CBMWTF has installed separate energy meters for incinerator, autoclave and ETP. As per the statistics provided from January, 2023 to April, 2023; the monthly electricity unit consumption for incinerator, autoclave and ETP is depicted in the below Table-5.

Table-5: Details of electricity consumption

Month	Electricity consumption, units (Kwh/month)		
	Incinerators	Autoclave	ETP
March, 2023	47431	11030	6230
April, 2023	49661	11057	5900
Till 16 th May, 2023			

- vi. The CBMWTF has provided twin chamber incinerators (4 nos., 250 Kg/hr capacity each) of Thermax make, with wet air pollution control system. The various APCDs provided are; flue gas from PCC & SCC → Gas quencher → Alkali venturi scrubber → Two stage packed bed scrubber → Droplet separator → Mist eliminator → Activated carbon chamber → ID fan & Stack of 32 m height. The scrubber bleed @ every 6 – 7 hrs period is channelized to ETP for treatment and further reused in scrubber make up water.
- vii. Source of water for the CBMWTF is met through MCGM and as per the records, total water requirement is about 350 KLD (190 KLD of fresh water & 160 KLD of treated effluent from ETP). The CBMWTF has provided ETP of reported design

capacity of 200 KLD, whereas avg. effluent generation from various CBMWTF activities is 180 KLD. Various unit operations of ETP are: Collection tank → Dosing tank → Flash mixer (PE/lime/alum) → Lamella clarifier, 02 nos. → Supernatant collection tank → Cooling tower → Pressure sand filter → Activated carbon filter → Reuse in CBMWTF activities (scrubber make-up, vehicle washing, floor washing 7 ancillary activities). Sludge from lamella clarifier → Filter press → Sludge to CHWTSDF and filtrate is channelized to collection tank of ETP.

- viii. The CBMWTF has provided separate covered sheds for storage of treated red, blue and white category of wastes. The treated red category of BMW is shredded in a shredder (200 Kg/hr capacity) and shredded plastic waste is disposed to MPCB authorized plastic recyclers as per CCA dated 19/12/2022 i.e. M/s Piyush Plastics, Chakan, Pune and M/s GS Enterprises, Chakan, Pune for recycling. Copies of MoU with the recyclers were made available during inspection. Whereas the CBMWTF is not having MoU for disposal of blue category of BMW i.e. treated glass bottles, the said treated blue category of BMW is being disposed to M/s Piyush Plastic, Chakan, Pune for recycling. The waste sharps are disinfected with 1% sodium hypochlorite solution instead of treatment in autoclaving or dry heat sterilization and disposal in concrete waste sharp pit within the CBMWTF premises. CBMWTF has provided a sharp pit of reported dimensions of 2m x 2m x 3m for disposal of waste sharps.
- ix. Details on disposal records of treated red category of BMW i.e. shredded plastic waste w.e.f. March to May, 2023 is depicted in the below Table-6. Copy of sale invoices w.r.t. disposal records of treated red category of BMW i.e. shredded plastic waste is given at **Annexure-4**. Similarly, details on disposal records of treated blue category of BMW i.e. glass waste w.e.f. February to April, 2023 is depicted in the below Table-7. Copy of sale invoices w.r.t. disposal records of treated blue category of BMW i.e. glass waste is given at **Annexure-5**.

Table-6: Disposal records of treated red category of BMW i.e. shredded plastic waste

Month	Name of the MPCB authorized recycler and quantity disposed, Kg	
	M/s Piyush Plastics	M/s GS Enterprises
March, 2023	8,870	--
April, 2023	6,730	--
May, 2023	5,750	9,650

Table-7: Disposal records of treated blue category of BMW i.e. glass bottles

Month	Name of the recycler and quantity disposed, Kg
February, 2023	21,200
March, 2023	21,170
April, 2023	21,160

- x. The ash generated from the incinerators and residue from flue gas cleaning is disposed to CHWT SDF operated by M/s Trans Thane Creek Waste Management Association, Mahape- Navi Mumbai. As per the manifest records of March, 2023 to May, 2023 submitted by the CBMWTF, total incineration ash disposed is as follows: 3.94; 4.65; 3.93; 3.84; 4.04 and 3.925 MT respectively, which is less than the consented quantity of 13.6 MT/month. Copy of manifest records for disposal of hazardous waste i.e. incineration ash is given at **Annexure-6**. However, CBMWTF didn't provided manifest records for disposal of ETP sludge.
- xi. Workers engaged in handling of BMW were provided with ordinary mask and ordinary disposable plastic gloves, except the workers engaged in incinerator operations. These workers were not provided with adequate PPEs viz. N-95 mask, acid/alkali proof rubber gloves and safety goggle.
- xii. Members of HCF's are not segregating BMW as per colour coding. There were instances that the recyclable plastic wastes, glass bottles are being sent in yellow colored bags and incinerable wastes are sent in red coloured bags. It is gathered that members of HCF's are not following the guidelines/instructions issued by the CBMWTF for proper source segregation of BMW.
- xiii. The CBMWTF has adopted good practice by providing registration certificate to all of their registered Health Care Facilities. The said registration certificate is of QR code based certificate, which contains various information w.r.t. HCF membership certificate number & validity; name & designation of the authorized person from the registered HCF; registration details w.r.t Bombay Nursing Home Act (viz. BNH Registration Number, BNH Issue Date, Total No. of Beds, BNH Validity (Form 'C')); details regarding renewal of CTO etc. Copy of the one of the registration certificate issued by the CBMWTF to its member HCF is given as **Annexure-7**.
- xiv. As per the records submitted, it is observed that the CBMWTF is executing source emission monitoring of the common stack attached to the incinerator (250 Kg/hr x 04 nos.) for various parameters viz. PM, SO₂, NO₂, HCl, Hg, CO₂ & CO on fortnightly basis through M/s Sadekar Enviro Engineers Pvt. Ltd., Thane, an E(P)A approved laboratory. Details of analysis results of source emission monitoring during February, 2023 to April, 2023 is depicted in the below Table-8. Copy of the

analysis results of source emission monitoring of the stack attached to incinerator, carried-out through M/s Sadekar Enviro Engineers Pvt. Ltd., Thane is given at **Annexure-8**. MPCB also carried-out source emission monitoring of the common stack attached to the incinerator (250 Kg/hr x 04 nos.) for various parameters viz. PM & HCl during October, 2022; December, 2022 and February, 2023. Copy of the analysis results of source emission monitoring of the stack attached to incinerator, carried-out by MPCB is given at **Annexure-9**

Table-8: Source emission monitoring results of the stack attached to incinerator

Parameters	Unit	Results						MPCB prescribed standards
		08/04/23	01/04/23	25/03/23	18/03/23	04/02/23	13/02/23	
Particulate Matter (PM)	mg/Nm ³	27.50	24.80	26.80	21.50	23.85	29.5	50
Sulphur dioxide (SO ₂)	Kg/day	1.74	1.65	1.97	1.85	1.93	2.32	Not specified
Nitrogen dioxide (NO ₂)	mg/Nm ³	11.80	14.70	18.60	17.20	14.8	18.4	400
HCl	mg/Nm ³	0	0	0	0	0	0	50
Hg	mg/Nm ³	BDL	BDL	BDL	BDL	BDL	BDL	0.5
Carbon dioxide (CO ₂)	%	2.15	2.4	2.45	2.78	2.75	2.4	Not specified
Carbon monoxide (CO)	%	2.5	2.75	2.68	2.9	2.25	1.86	Not specified

Note: BDL-below delectable limit.

It is inferred from the analysis results of source emission monitoring results of the stack attached to incinerator, carried-out through M/s Sadekar Enviro Engineers Pvt. Ltd., Thane that the concentration of all the monitored parameters viz. PM, NO₂, HCl, Hg & its compounds are found to be within the MPCB prescribed standards. Similarly, concentration of all the monitored parameters viz. PM & HCl, carried-out by MPCB are found to be within the MPCB prescribed standards.

Similarly, the CBMWTF is executing source emission monitoring of the common stack attached to the incinerator (250 Kg/hr x 04 nos.) for the parameter i.e. total dioxins & furans on monthly basis through M/s Vimta Labs Ltd., Hyderabad, an NABL and E(P)A approved laboratory. Details of analysis results of source emission monitoring during January, 2023 to April, 2023 is depicted in the below Table-9. Copy of the analysis results of source emission monitoring of the stack attached to incinerator, carried-out through M/s Vimta Labs Ltd., Hyderabad is given at **Annexure-10**.

Table-9: Source emission monitoring results of total dioxins & furans in the stack attached to incinerator

Parameter	Unit	Results				MPCB prescribed standards
		January, 2023	February, 2023	March, 2023	April, 2023	
Total dioxins & furans	ng TEQ/Nm ³	0.0544	0.0625	0.0550	0.0606	0.1

It is inferred from the analysis results of source emission monitoring results of the stack attached to incinerator, carried-out through M/s Vimta Labs Ltd., Hyderabad, an NABL and E(P)A approved laboratory that the concentration of monitored parameter i.e. total dioxins & furans is found to be within the MPCB prescribed standards.

MPCB is carrying-out grab effluent sampling at inlet & outlet of the ETP on piece-meal basis. It is observed that grab effluent sampling at inlet & outlet of the ETP was carried-out in January, 2022; July, 2022 and March, 2023. Details of analysis results of ETP monitoring during January, 2023 to April, 2023 is depicted in the below Table-10. Copy of the analysis results of MPCB is given at **Annexure-11**.

Table-10: Analysis results of treated effluent from final outlet of ETP, analyzed by MPCB.

Parameters	Date of monitoring			MPCB prescribed standards
	January, 2022	July, 2022	March, 2023	
pH	7.8	7.4	7.7	6.5-9
SS	28	12	14	100
TDS	2569	1960	NA	Not specified
COD	96	56	68	250
BOD	12	12	16	30
Hg	BDL	BDL	NA	Not specified
O&G	BDL	BDL	BDL	10

Note: Concentration of all parameters are expressed in mg/l, except pH. NA: not analyzed.

4.0 Results and discussion

4.1 Source emission monitoring

The joint committee during its inspection carried-out source emission monitoring of the common stack attached to the incinerator (250 Kg/hr x 04 nos.) through MPCB authorized laboratory i.e. M/s Mahabal Enviro Engineers Pvt. Ltd., Analysis results of source emission monitoring of the common stack attached to the incinerator is depicted in the below Table-10. Copy of the same, as submitted by MPCB vide email dated 21/07/2023 is given at **Annexure-12**. During source emission monitoring it was observed that out of 04 incinerators, 02 incinerators (incinerator no. 1 & 2) was found operational. As informed, due to receipt of less quantity of incinerable BMW i.e. yellow category of BMW to that of total installed capacity of incinerators; incinerator no. 3 & 4 was non-operational. As per

the records of operational parameters, noted during the source emission monitoring and also on the day of joint committee visit; total receipt & feed to the incinerator was 9,510 Kg (i.e. on 17/05/2023) and 1,158 & 1,157 Kg (during source emission monitoring of incinerator-1&2 i.e. during 12.00 hr to 16.45 hr), which is within the total installed capacity of 18,000 Kg/day (max. capacity as per CCA dated 19/12/2022). Similarly, operational parameters viz. primary combustion temperature has varied from 849^o C to 857^o C for incinerator-1 & 847^o C to 858^o C for incinerator-2; secondary combustion temperature has varied from 1048^o C to 1058^o C for incinerator-1 & 1047^o C to 1057^o C for incinerator-2; water pressure of venture has varied from 600 to 610 mm Hg for incinerator-1 & 600 to 610 mm Hg for incinerator-2 and pH of scrubber inlet has varied from 7 to 8 for both the incinerator-1 & 2. Further, the joint committee observed and noted the concentration of OCEMS parameters viz. CO, CO₂, O₂ & PM displayed on the OCEMS panel during the source emission monitoring; which are being transmitted to CPCB & MPCB servers. The concentration of CO, CO₂, O₂ & PM was varied from 39.87 to 58.20 mg/Nm³; 2.88 to 4.15 mg/Nm³; 16.7 to 18.08% and 30.08 to 33.33 mg/Nm³ respectively during the source emission monitoring on 17/05/2023.

Table-11: Source emission results of the stack attached to the incinerator

Stack identity	Parameters			
	Common stack attached to incinerators (250 Kg/hr x 04 nos.)	PM	NOx	HCl
11		135	15	0.001
MPCB prescribed standards	50	400	50	0.05

Note: Concentration of all the parameters are expressed in mg/Nm³.

4.2 Effluent monitoring

Also, the joint committee collected grab effluent samples from inlet of ETP & final outlet of ETP, which is meant for recycling within the premises. Analysis results of effluent monitoring of ETP is depicted in the below Table-12. Copy of the same, as submitted by MPCB vide email dated 21/07/2023 is given at **Annexure-13**.

Table-12: Analysis results of ETP

Sampling location	Parameters					
	pH	TSS	COD	BOD	O&G	Bio-assay test
Inlet to ETP	7.6	68	400	32	NA	--
Final outlet of ETP (meant for recycling)	7.6	8	116	5	NA	100
MPCB prescribed standards	6.5-9	100	250	30	10	90% survival of fish after 96 hr in 100% effluent

Note: NA-parameter not analyzed.

5.0 Conclusions

Then Brihan Mumbai Mahanagarpalika (presently it is MCGM), Solid waste Management Department vide dated 01/11/2007 has handed over the plot admeasuring 4,000 m² to M/s SMS Envoclean Pvt. Ltd., for development of CBMWTF on BOOT basis. It is gathered that aforesaid BOOT agreement dated 01/11/2007 is up to a period of 20 years. The CBMWTF was established in 2009 and is engaged in collection and treatment of bio-medical waste from MCGM jurisdiction and obtained consolidated consent & authorization (CCA) from MPCB vide dated 19/12/2022 and is valid up to 30/06/2023. It is gathered from MPCB that the CBMWTF has applied for renewal of CCA on 25/04/2023 and the same is pending before MPCB.

The revised guidelines of CPCB on Common Biomedical Waste Treatment Facilities, dated 21/12/2016 stipulate the location criteria for setting up of the facility and the relevant extract of the aforesaid guidelines are reproduced as below:

“A CBWTF can be located at a place reasonably far away from notified residential and sensitive areas and should have a buffer distance of preferably 500 m so that it shall have minimal impact on these areas. In case of non-availability of such a land, the buffer zone distance from the notified residential area may be reduced to less than 500 m by State Pollution Control Board/ Pollution Control Committee (hereafter will be referred as SPCB/PCC) without referring the matter to CPCB by prescribing additional control measures such as (i) adoption of best available technologies by the proponent of CBWTF; (ii) prescribing stringent standards for operation of the CBWTF by the SPCB/PCC; (iii) adoption of zero liquid discharge by the CBWTF and (iv) in case of any complaints from the public, then CBWTF should prove that the facility is not causing any adverse impact on environment and habitation in the vicinity.”

Whereas the impugned location under reference is of commingled land use pattern, wherein the CBWTF is surrounded by residential settlements, commercial establishments, public utilities and Deonar solid waste dumping ground. The residential settlements are situated in close proximity of the CBMWTF i.e. within 500 m radius. However, as per Development Remarks, 1991 and 2034 of Greater Mumbai, Sanctioned by Govt. of Maharashtra u/s 31 (1) of The Maharashtra Regional and Town Planning Act, 1966 vide notification no. TPB-4317/629/CR-118/2017/DP/UD-11, dated 08/05/2018, the location/space was reserved to solid waste management facility under municipal services. As informed, the residential settlements have constructed & come-up within the vicinity of impugned CBMWTF after the commissioning & operation of CBMWTF in the year 2007.

As per the CCA issued by MPCB vide dated 19/12/2022, the CBMWTF was allowed to operate at 50% capacity. Relevant extract of the condition no. 19 of the said CCA dated 19/12/2022 is re-produced as "operate at the incineration capacity of 50% of Bio medical

waste collected from MCGM area and shall be sent the remaining 50% of incineration BMW to M/s MWML facility, Taloja for scientific treatment and disposal of the waste." Further, MPCB amended the aforesaid CCA vide dated 15/03/2023 and mentioned that the CBMWTF may utilize its 100% incineration capacity.

It is observed from the aforesaid CCA issued by MPCB vide dated 19/12/2022, MPCB based on the decision taken by their 21st consent committee meeting dated 26/11/2022 has decided to grant conditional renewal of CCA w.e.f. 01/01/2022 up to 30/06/2023 or till the commissioning of new CBMWTF at Vill. Atkargaon, Tal. Khalapur, Dist. Raigad, whichever is earlier. Upon perusal of records, it is observed that the CBMWTF has purchased the land at Vill. Atkargaon for setting up of proposed CBMWTF; SEIAA, Maharashtra has approved ToR for preparation of environmental impact assessment report and also public hearing was conducted on 17/11/2021. CBMWTF has applied & obtained CTE from MPCB on 18/11/2020 and also consent from MCGM to set up a new CBMWTF. The CBMWTF has submitted its final EIA report to SEIAA, Maharashtra on 19/03/2022. Subsequently, the proposal to grant the EC was heard from time to time during various appraisal meetings of SEAC & SEIAA. Accordingly, as directed; various documents/drawings/approvals from various concerned department(s) were submitted by CBMWTF to SEIAA, Maharashtra for further needful. Presently, submission of approved drawing of MSRDC to SEIAA, Maharashtra is pending and subsequent accord of EC by SEIAA, Maharashtra to the new CBMWTF at Vill. Atkargaon. Further, it is gathered from CBMWTF that upon receipt of EC for the newly proposed CBMWTF at Vill. Atkargaon, the commissioning & operation of new facility shall take at least one year.

The CBMWTF was established in 2009 doesn't attract the provisions of Environment Impact Assessment (EIA) notification, 2006 and not obtained environmental clearance (EC), as the CBMWTF was not included in the category of projects which require EC. Later, the Ministry of Environment, Forest & Climate Change (MoEF&CC), notified amendment to the EIA notification 2006, published vide S.O. 1142 (E) dated 17/04/2015 under Environment (Protection) Act, 1986. According to the aforesaid notification, the 'bio-medical waste treatment facility' is categorized under the Item 7 (da) in the schedule, requiring EC from the State Environment Impact Assessment Authority (SEIAA). Therefore, the CBMWTF is also required to obtain EC from the respective SEIAA or MoEF& CC, as the case may be, before any construction work, or preparation of land by the projects management. Which include the following:

- a. All new projects or activities pertaining to the bio-medical waste treatment facility; and
- b. Expansion and modernization with additional treatment capacity of existing bio-medical waste treatment facility (excluding augmentation of incineration facility for

compliance to the residence time as well as dioxins and furans without enhancing the existing treatment capacity);

- c. Any expansion or modification in the treatment capacity or relocation of the existing CBMWTF.

The above provisions of the EIA notification dated 14/09/2006 that installation of any new treatment unit(s) and upgrading the incinerator for attaining a minimum two seconds residence time within the authorised capacity (prior to the amended EIA notification dated 17/04/2015, as granted by the MPCB under the BMW Rules, 2016, incinerator: 250 Kg/hr x 04 nos. and autoclave: 400 Litre/cycle; vide the authorisation dated 24/03/2015, may not require prior EC. The prior EC would have been applicable had the said upgradation were to be carried out along with capacity enhancement. It is also observed that the aforesaid treatment units have already been authorised in the aforesaid authorisation dated 24/03/2015 issued to the CBMWTF which were not found installed during the earlier inspections carried-out by MPCB. Also, at present the CBMWTF has not expanded the facility w.r.t. installation of additional treatment capacity of the existing treatment units, except modernization of existing incinerators to achieve a minimum two seconds residence time (which is within the authorised capacity of MPCB) in compliance to the BMW Rules, 2016. Hence, aforesaid CBMWTF doesn't attract the provisions of EIA notification, 2006 and not obtained EC.

It is observed that similar issue pertaining to the non-compliances of CBMWTF and pollution & allied issues from the operation of CBMWTF on the nearby residents of Govandi & Mankhurd, is pending before the Hon'ble High Court of judicature at Bombay, Ordinary Original Civil Jurisdiction, PIL no. 33884 of 2022, titled Govandi New Sangam Welfare Society Vs State of Maharashtra & Ors. Also, as informed by MPCB; various public grievances are receiving against the CBMWTF for the alleged air pollution issues on the nearby residents of Govandi. Accordingly, MPCB has carried-out inspections of the CBMWTF and based on the reported non-compliances, issued various directions from time to time including closure directions dated 06/07/2019. Subsequently, the CBMWTF has filed a case in the Hon'ble High Court, Bombay in WP no. (ST) 2089/2019 challenging the impugned closure directions issued by MPCB and the said matter is pending before the Hon'ble High Court, Bombay. Further, as per the status report submitted by MPCB vide dated 02/02/2023 to CPCB that the CBMWTF has augmented the existing APCD's by installing additional packed bed scrubber to each of the incinerator and submitted bank guarantee of Rs. two lakhs in compliance to the directions issued by MPCB vide dated 26/0/2022. Copy of status report of CBMWTF, as submitted by MPCB vide dated 02/02/2023 is given at **Annexure-14**.

The CBMWTF has provided designated storage rooms with color coding for storage of different category of untreated BMW. Also, all treatment equipment is installed in separate

room and untreated BMW is treated within 48 hr in compliance to the BMW Rules, 2016. The CBMWTF has total 66 no. of vehicles for collection of BMW from MCGM area and all the vehicles meant for collection of BMW from member HCF's are equipped with GPS tracking system and connected to remote PC to track real-time movement of vehicles. Also, the facility has developed mobile based app for tracking the movement of vehicles. Daily collection of BMW from total 12,877 member HCF's is about 17,116 Kg.

Based on the statistics of March to April, 2023, it can be inferred that the CBMWTF is receiving about 3,10,976 to 3,15,358 Kg/month of yellow category of BMW (incinerable BMW) against the authorized quantity of 5,20,500 Kg/month; 1,57,366 to 1,61,377 Kg/month of red category of BMW against the authorized quantity of 1,92,000 Kg/month; 50,064 to 56,190 Kg/month of blue category of BMW against the authorized quantity of 60,000 Kg/month and 1,182 to 1,246 Kg/month of white category of BMW against the authorized quantity of 3,100 Kg/month. The CBMWTF is receiving avg. 10,439 Kg/day of yellow category of BMW (incinerable BMW), for which the CBMWTF has provided total 04 no. of incinerators (250 Kg/hr each) with total installed capacity of 18,000 Kg/day (considering 18 hr operation, as per CCA dated 19/12/2022). Similarly, the CBMWTF is receiving avg. 5,312 Kg/day of red category of BMW, for which the CBMWTF has provided autoclave of 7,200 Kg/day (450 Kg/cycle, considering total 16 cycle/day; each cycle consists of 80 mins). Whereas, on the day of joint committee inspection; it is observed that the CBMWTF has received 9,510 Kg/day of yellow category of BMW (incinerable BMW) against the authorized quantity of 18,000 Kg/day; 6,184 Kg/day of red category of BMW against the authorized quantity of 6,400 Kg/day; 1,025 Kg/day of blue category of BMW against the authorized quantity of 2,000 Kg/day and 44 Kg/day of white category of BMW against the authorized quantity of 103 Kg/day respectively. The CBMWTF is receiving different category of BMW within the authorized quantity, as stipulated in the CCA dated 19/12/2022 and apparently provided adequate treatment capacity for treatment of different category of BMW. The CBMWTF has installed APCD's and provided ETP in compliance to the Annexure-I & II of the CCA dated 19/12/2022 i.e. conditions stipulated under the Water & Air (Prevention and Control of Pollution) Acts. The CBMWTF is disposing the treated glass bottles i.e. blue category of BMW to M/s Piyush Plastic, Chakan, Pune for recycling. However, as observed from the CTO issued to M/s Piyush Plastic, Chakan, Pune; MPCB has not granted permission for recycling of glass bottles. The CBMWTF was found non-complied w.r.t. the conditions stipulated in the Schedule-I of CCA dated 19/12/2022.

[Please refer s. no. iii to vii of Section 3.2, as above]

The CBMWTF has upgraded its incinerators to achieve a minimum two seconds residence time in the secondary combustion chamber of the biomedical waste incinerator in compliance to the Biomedical Waste Management Rules, 2016. The said upgradation of the biomedical waste incinerators has been communicated by the CBMWTF to MPCB

vide dated 15/04/2019 in compliance to the Biomedical Waste Management Rules, 2016; conditional directions issued by MPCB vide dated 22/01/2018 & proposed directions issued by MPCB vide dated 24/08/2018. Subsequently, the same has verified by MPCB in its inspection report vide dated 14/11/2019. Copy of aforesaid communication by CBMWTF to MPCB and MPCB inspection report is given at **Annexure-15**.

The workers engaged in handling of BMW were not provided with adequate PPEs viz. N-95 mask, acid/alkali proof rubber gloves and safety goggle.

The CBMWTF has installed OCEM (emission) sensors to monitor the parameter viz. CO, CO₂, O₂ & PM and it is connected to CPCB & MPCB servers. However, the CBMWTF has not installed OCEM (emission) sensors to monitor NO_x and HCl in compliance to the 1st Revised Guidelines for Continuous Emission Monitoring Systems, August 2018, published by CPCB. CBMWTF is executing source emission monitoring of the common stack attached to the incinerator (250 Kg/hr x 04 nos.) for various parameters viz. PM, SO₂, NO₂, HCl, Hg, CO₂ & CO on fortnightly basis through M/s Sadekar Enviro Engineers Pvt. Ltd., Thane, an E(P)A approved laboratory. Whereas, monitoring of dioxins & furans is being carried-out on monthly basis through M/s Vimta Labs Ltd., Hyderabad, an NABL and E(P)A approved laboratory. Analysis results of source emission monitoring carried-out during February, 2023 to April, 2023 for PM, SO₂, NO₂, HCl, Hg, CO₂ & CO and analysis results of source emission monitoring carried-out during January, 2023 to April, 2023 for total dioxins & furans during reveals that the concentration of all the monitored parameters are found to be within the MPCB prescribed standards. Similarly, analysis results of grab effluent sample at outlet of the ETP, analyzed by MPCB during January, 2022; July, 2022 and March, 2023 for various parameters viz. pH, SS, COD, BOD and O&G reveals that the concentration of all the monitored parameters are found to be within the MPCB prescribed standards.

[Please refer s. no. xiv of 3.2, as above]

Data analysis of OCEMS (emission) parameters viz. concentration of CO, CO₂, O₂ & PM was varied from 39.87 to 58.20 mg/Nm³; 2.88 to 4.15 mg/Nm³; 16.7 to 18.08% and 30.08 to 33.33 mg/Nm³ respectively. During the day of monitoring and also during March, 2023 to May, 2023, the concentration of monitored parameters viz. PM, NO_x, HCl and Hg & its compounds reveals that monitored parameters are found to be within the MPCB prescribed standards.

Analysis results of the monitored parameters by the joint committee through MPCB authorized laboratory reveals that the concentration of all the monitored parameters viz. PM; NO_x; HCl and Hg & its compounds is found to be within the MPCB prescribed standards. Similarly, analysis results of the grab effluent sample collected from the final outlet of ETP (meant for recycling, as per CCA dated 19/12/2022) reveals that

concentration of all the monitored parameters viz. pH; TSS; COD; BOD and Bio-assay test is found to be within the MPCB prescribed standards.

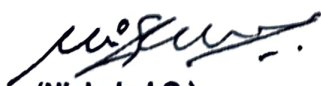
[Please refer 4.1 & 4.2 of section 4.0, as above]

Some of the photographs taken during the joint committee inspection is given at Annexure-16.

6.0 Recommendations

In view of the above:

- i. Upon on receipt of environmental clearance, the CBMWTF should be directed to commission and operate at the new facility at Vill. Atkargaon, Tal. Khalapur, Dist. Raigad as expeditiously as possible.
- ii. The concerned local planning authority/ULB may ensure the necessary earmarking of the location of the newly proposed CBMWTF in the development plan remarks. Also, the concerned local planning authority/ULB to ensure the necessary earmarking of provision of 500 m buffer zone around the CBMWTF in consultation with MPCB and the State UDD.
- iii. MPCB may direct the CBMWTF to provide adequate PPEs viz. N-95 mask, acid/alkali proof rubber gloves and safety goggle to the workers engaged in handling of BMW.
- iv. MPCB may direct the CBMWTF to ensure for disposal of the waste treated glass bottle only to the authorized recyclers. Further, MPCB may take necessary action against both CBMWTF and M/s Piyush Plastic, Chakan, Pune for the reported non-compliances.



(Nishchal C.)
Scientist 'D'
CPCB, RD-Pune



(Sujit Dholam)
Sub Regional Officer
MPCB, Mumbai-III,
Presently; Regional Officer
MPCB, Aurangabad



(Avanti Mayekar)
Naib Tehsildar
(Mahsul), Thasildar, Kurla;
as representative of
District Magistrate, Mumbai

Item No. 06

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI****(By Hybrid Mode)**

Original Application No. 643/2022

Saif Alam

Applicant

Versus

State of Maharashtra

Respondent

Date of hearing: 13.03.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER****Application is registered based on a complaint received by email.****ORDER**

1. This original application under Section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered on a letter petition received from Govandi Citizens in April, 2022.
2. The allegations are that there is a Bio-medical Waste Plant, named as SMS envoclean Pvt. Ltd. running in middle of the city of Mumbai (Maharashtra), adjacent to slum of Mankhurd-Govandi, causing air pollution, spreading various kinds of diseases like TB etc. to the slum dwellers residing in the vicinity of the plant.
3. In our view, the grievance raised in this petition can be looked into by the local authorities. Hence, we constitute a ~~Joint Committee~~.

comprising CPCB, State PCB and concerned District Magistrate who shall visit the site, collect relevant information and if finds any violation of environmental laws and norms, would take appropriate remedial action in accordance with law within two months.

4. The Action Taken Report shall be submitted with Registrar, Western Zone Bench at Pune by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR supported PDF and not in the form of Image PDF. If found necessary, Registrar, Western Zone Bench at Pune may place the matter before the Bench for further directions.

5. With these directions, the application is disposed of.

6. A copy of this order along with copy of the complaint be forwarded to CPCB, State PCB and concerned District Magistrate by email for compliance.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

March 13, 2023
O.A. No. 643/2022
AVT

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I

Date: 19/12/2022

No:- Format1.0/CC/UAN No.0000128619/CR/2212001287

To,

**1. Municipal Commissioner,
 Municipal Corporation of Greater
 Mumbai, Mumbai City**

(Owner)

**2. M/s. SMS ENVOCLEAN PVT LTD
 5904/1A, 5804/AB, NEAR DEONAR
 DUMPING GROUND, HATKOPAR-
 MANKHURD LINK ROAD, Kurla, Mumbai.**

(Operator)

Renewal of CCA under the provisions of Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016 as amended and Hazardous Waste (M & TM) Rules, 2016.

- Ref:**
1. Previous CCA granted vide No. Format 1.0/ CC/UAN No. 00001095000/CR 2112001493 on 27.12.2021.
 2. Your CCA renewal application received to MPCB, HQ, Sion, Mumbai on 25.01.2022.
 3. Minutes of 3rd Consent Committee meeting dated 24.05.2022.
 4. SCN for refusal of application dated 07.06.2022.
 5. Information uploaded by you on 21,22.06.2022; 27,28, & 29.08.2022; 21.09.2022.
 6. Additional Consent fees submitted by you on 14.11.2022.
 7. Minutes of 21st Consent Committee meeting dated 26.11.2022.
 8. This office letter to SRO, Mumbai - III 07.12.2022.
 9. Compliance verification report uploaded by SRO, Mumbai - III on 09.12.2022 & 12.12.2022.

After examining the proposal, The Maharashtra Pollution Control Board hereby Renew Combined Consent and BMW Authorization to CBMWTSDF under Section 25/26 of the Water (P&CP) Act, 1974, Section 21 of the Air (P&CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016, and Authorization under Rule 5 of the Hazardous Wastes (Management & Transboundary Movement) Rules, 2016 respectively, under Environment (Protection) Act, 1986, subject to terms and conditions as specified below and in the **Schedules(I-IV) and Annexures (I-IV)** enclosed in this order.

1. As per Consent Committee decision in 21st meeting dated 26.11.2022, Committee decided to grant of plain renewal of CCA from 01.01.2022 upto 30.06.2023 or commissioning of CTF at Village: Atkargaon, Tal: Khalapur, Dist: Raigad whichever is earlier.

2. The capital investment of the Plant is ₹2489.03 Lakhs
3. Plant Area: - Plot Area 4088.00 M² with Built-up area 1301.00 M².
4. The Jurisdiction allocated for waste collection: Mumbai Municipal Corporation Area
5. **Conditions under the Water (P&CP) Act, 1974:-**
 1. Quantity of total water consumption shall not exceed 350.00 M³/day. You shall not use the ground water without obtaining prior permission of Central Ground Water Authority.
 2. You shall provide adequate treatment & disposal facility for Sewage & Effluent generated as specified in **Annexure-I**
 3. You shall provide water meter at water intake point & at sewage/Effluent disposal point and shall maintain monthly records thereof.
6. **Conditions under the Air (P&CP) Act,1981:-**
 1. You shall use the fuel for DG set and incinerator and provide the adequate air pollution control devices as specified to maintain the emissions from the stack attached to the incinerator and DG Set as specified in the **Annexure-II**.
 2. You shall provide adequate emission control system to DG set and incinerator as specified in **Annexure-II**.
 3. You shall strictly observe noise standards applicable for DG set stack emission and ambient noise level as per **Annexure-II**.

7. Conditions under Hazardous and Other Wastes(Management, Handling & Transboundary Movement) Rules, 2016 for treatment and disposal of hazardous waste:-

You shall have valid membership of CHWTSDF and shall dispose the Hazardous waste generated in strict compliance with said rules and maintain record thereof.

Sr No	Type of Waste	HW Category no.	Quantity	UOM	Disposal
1	37.2 Ash from incinerator and flue gas cleaning residue	37.2	164	MT/A	CHWTSDF
2	35.3 Chemical sludge from waste water treatment	35.3	8.5	MT/A	CHWTSDF

8. Conditions under BMW Management rules 2016:-

You shall operate Treatment plant as below and shall comply with the operational conditions mentioned at Schedule-I.

Sr No	Treatment Technology	Installed Capacity	Operational Capacity/Day	Compliance of Standards
1	Incinerator (250 kg X 04 nos.)	1000 Kg/Hr	18000 Kg/Day	As per annexure - II
2	Autoclave	400 Ltr/Cycle	6400 Lit/Day	As per annexure - III
3	Shredders (150, 200 & 300)	650 Kg/Hr	11700 Kg/Day	----

Part A - Responsibility of Commissioner, Municipal Corporation of Greater Mumbai (Owner of Facility):

- I. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.

- II. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- III. You shall ensure that operator of the facility ensure round 'O' clock operation of online continuous monitoring system as per CPCB guidelines & data is transmitted directly from Data Logger to CPCB and MPCB server .
- IV. You shall ensure operator of facility collects, segregated BMW regularly and dispose Off within 48 hrs from generation.
- V. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.

Part B – Responsibility of SMS ENVOCLEAN PVT. LTD(Facility Operator) :

- I. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
- II. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- III. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof or erection of new pollution control equipment.
- IV. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
- V. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- VI. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
- VII. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year.
- VIII. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
- IX. You shall take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with these rules and guidelines issued by the Central Government or, as the case may be, the central pollution control board from time to time.

9. You shall use only dedicated vehicles as detailed in Annexure-IV for collection and transportation of Bio-Medical waste within allocated Jurisdiction. Vehicles Authorized for BMW Collection shall strictly comply with this BMW Rules 2016 and CPCB/MPCB guidelines and Motor Vehicles act, 1988 (59 of 1988).
10. You shall collect the BMW Strictly complying with the Provisions of Schedule-I and Treatment & Disposal as specified in Schedule-I of BMW Rules,2016 as amended.
11. You shall not collect outdated, discarded, unused cytotoxic drugs/waste generated in the Cancer research centers and health care establishments unless they are specifically marked with the symbol of Bio Hazard & Cytotoxic Hazard.
12. You shall collect and dispose-off the Mercury Waste from HCE as per guidelines published by CPCB as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities" (www.cpcb.nic.in).
13. You shall not undertake Modifications/ Upgradation in existing facility without obtaining prior Environment Clearance under the Provision of EIA notification, 2006 and Consent to Establish from the MPC Board.
14. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by you shall constitute a breach of this authorization.
15. This Board reserves the right to review, amend, suspend, revoke, or change any of the conditions applicable under this CCA and the same shall be binding upon you.
16. You shall maintain records of MPC board Officers visit and shall obey all the lawful instructions issued by the Board Officers from time to time.
17. Any violation of provisions of BMW Management Rules, 2016 as amended shall attract the penal provisions of Environment (Protection) Act, 1986 and Violations under the provisions of Water (P&CP) Act 1974, Air (P&CP) Act 1981 shall attract provisions of respective act including closure of the facility and prosecution.
18. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
- 19.** In continuation of Previous CCA condition , you are allowed to "operate at the incineration capacity of 50 % of Bio medical waste collected from MCGM area and shall be sent the remaining 50% of incineration BMW to M/s. MWML facility, Taloja for scientific treatment and disposal of the waste."
- 20.** You have submitted consent fees as per Capital investment including land cost since 2009 to 30.12.2021 is of Rs. 3,00,000 /- has been received by Board. (As per ready reckoner of nearby area of facility is Rs. 23,720 per sq. mtr., facility plot area is 4000 sq.mtr. Hence, total land cost of Rs. 930.80 Lakhs)
- 21.** As per the report of SRO, Mumbai - III dated 09.12.2022 & 12.12.2022 TPM parameter was found exceeded regularly. Hence, Bank Guarantee of Rs. 2.0 lakhs is eligible to forfeited & shall submit double Bank Guarantee to Regional Officer, Mumbai within fifteen days.
- 22.** You shall submit separate Bank Guarantee of Rs. 8.0 lakhs as mentioned at Schedule - III to Regional Officer, Mumbai within 15 days.

23. You shall submit compliance of Bank Guarantee conditions every six months to Regional Officer, Mumbai for verification purpose.

This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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Signed by: Dr. Amar R. Supate
Principal Scientific Officer
For and on behalf of,
Maharashtra Pollution Control Board
pso@mpcb.gov.in
2022-12-19 14:07:59 IST

Received Consent/Authorization fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	39375.00	MPCB-DR-9575	31/12/2021	RTGS
2	125000.00	MPCB-DR-14625	28/09/2022	NEFT
3	243125.00	TXN2211001307	14/11/2022	Online Payment

Copy to:

1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai III
- Reginal Officer, MPCB, Mumbai directed to ensure forfeiture the bank guarantee and ensure submission of fresh bank guarantee as per CCA condition.
SRO, MPCB, Mumbai-III directed to ensure the compliance of the consent conditions.
2. Cheif Accounts Officer, MPCB,Sion, Mumbai
3. I/C EIC- for record & website updating purpose.

Annexure - I**Conditions under Water (P & CP), 1974 Act: (Refer Condition No. 5)**

A. Water Consumption Details:-

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	10.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	180.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Other such as agriculture, gardening, etc.	0.00

B. Conditions for Sewage & Effluent Generation, Treatment and Disposal:-

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1	Domestic Sewage	8.5	As per clause 'C'	100% Recycle
2	Trade effluent	160	As per clause 'C'	100% Recycle

C. You shall operate the combined waste water treatment plant of adequate design and capacity to treat the domestic sewage and trade effluent so as to achieve the following standards as prescribed below under E (P) Act, 1986 and Rules made there under and recycle treated effluent after achieving standard prescribed below.

Sr. No.	Parameters	Discharge Standards applicable
		Limiting Concentration in mg/except for pH
1	pH	6.5-9.0
2	Oil & Grease	10
3	BOD (3 days 27°C)	30
4	COD	250
5	Total Suspended Solids	100
6	Bio-Assay Test	90 % survival of fish after 96 hours in 100 % effluent

D. You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

E. You shall provide Primary/ Secondary/ tertiary treatment system and disinfection facility.

F. The Applicant shall obtain prior consent of the Board to take steps for Expansion/Modification of any treatment and disposal system or an extension or addition thereto.

G. You shall provide Specific Water Pollution control system as per above conditions and conditions of Environmental Clearance, if applicable.

Annexure - II**Terms & conditions for Incinerator(s) and D.G. Set(s) under Air (P & CP) Act, 1981 and Bio Medical waste management Rule, 2016: (Refer Condition No.6)**

1. You shall observe following fuel pattern and erect following stack (s):

Sr. No.	Stack Attached to	Fuel Type	Quantity	Stack Height (Mtr)
1	INCINERATOR	HSD	140.00 Ltr/Hr	30.00
2	DG set (63 KVA)	HSD	7.00 Ltr/Hr	2.40

2. You shall provide following Air pollution Control Devices (APCD) as stated at "C" below and shall observe the following operating conditions and emission standards:

- a. Operating Standards:-

- i. Combustion efficiency (CE) shall be at least 99.00%.
- ii. The Combustion efficiency is computed as follows;

$$\text{C.E.} = \frac{\% \text{ CO}_2}{\% \text{ CO}_2 + \% \text{ CO}} \times 100$$

- iii. The temperature of the primary chamber shall be minimum 800°C, and of the secondary chamber shall be minimum 1050 ± 500 °C.
- iv. The secondary chamber gas residence time shall be at least 2 (Two) seconds at 1050 ± 500 °C.

- b. Emission Standards:-

Sr.No.	Parameters	Limiting Concentration in mg/Nm ³ unless stated
1	Particulate matter	50
2	Nitrogen Oxides	400
3	HCL	50
4	Total Dioxin & Furans	0.1 ngTEQ/Nm ³ (at 11% O ₂)
5	Hg & It's Compounds	0.05

- c. Essential Components of Incinerator to Meet emission standards of BMW Management Rules 2016:-

- i. Secondary chamber-2 No.s (for 2 second residence time)
- ii. Individual burner for primary & secondary chamber.
- iii. Venturi scrubber having min. 600mm WC pressure drop with Recirculation pump and recirculation Tank.
- iv. Activated carbon dosing for Dioxin removal.
- v. ID fan having 900-1000 mm WC pressure drop.

- vi. Packed bed for scrubbing for gaseous pollutants with recirculation pump and recirculation tank.
- vii. Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of general parameters as notified under the E (P) Act, 1986 and in accordance with the CPCB Guidelines of Emission Regulation Part-III.
- viii. Online OCEMS and Temperature recording for primary and secondary chamber with data logger and connectivity to MPCB and CPCB server.

d. General Requirements:-

- i. Volatile Organic Compounds in the incineration ash shall not be more than 0.01%.
- ii. The Operator shall provide ports in the chimney and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered as S-1, S-2 etc and these shall be painted / displayed to facilitate identification.
- iii. The operator shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) of above mentioned parameters at least quarterly from the laboratory recognized under the Environment (Protection) Act, 1986 & NABL accredited and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.

Note:-

- i. Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
- ii. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
- iii. You shall install continuous emission monitoring system for the parameters as stipulated by Central Pollution Control Board for CO₂, CO and O₂.
- iv. All monitored values shall be corrected to 11% Oxygen on dry basis.
- v. Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
- vi. The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO₂, CO and O₂.

3. Conditions for D.G. Set:-

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically for control of noise.
- b. Acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

- c. You shall make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f. D.G. Set shall be operated only in case of power failure.
 - g. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h. The applicant shall comply with the notification of MoEFCC dated 17.05.2002 regarding noise limit for generator sets run with diesel.
 - i. Provide one stack of height above roof level.
4. You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.



Annexure - III**Standards for Treatment and Disposal of "RED" Category (Autoclavable) Bio-Medical Waste
Standards for Waste Autoclave:**

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.

1. When operating a vacuum autoclave, medical waste shall be subjected to a minimum of three pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following.
 - i. A temperature of not less than 135° C and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes.
2. Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
3. Recording of operational parameters: - Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
4. Validation test: Spore Test: - The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be *Geobacillus stearothermophilus* spores using vials or spore strips, with at least 1×10^6 spores per milliliter. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, a temperature less than 121° C or a pressure, less than 15 psi. Test should be conducted at least once in every week & record in this regard shall be maintained.
5. Routine Test: A chemical indicator strip/tape that changes color when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved. Test should be conducted during autoclaving of each batch & record in this regard shall be maintained.

Annexure - IV**BMW Collection and Transportation**

1. You shall use following dedicated, GPS enabled vehicles having separate compartments for storage as per colour coding, for collection & transportation of BMW. You shall provide login details of Vehicle Tracking system to the respective SRO, MPCB. Vehicle tracking data shall be stored in archive data for minimum period of 3 months.
2. Use of unauthorized vehicles other than mentioned below shall attract penal action. You shall obtain amendment to Authorization for any new addition or Deletion of the vehicles during the period of this CCA.

Sr. No.	Vehicle No.	Make & Model	Capacity (MT)	VTS (ID/IMEI)	Barcode (Yes/No)
1	MH03 CV 9232	Ashok Layland (Dost Lite)	1.40	54521732	Yes
2	MH03 CV 0256	Ashok Layland (Dost Lite)	1.40	54521792	Yes
3	MH03 CV 9231	Ashok Layland (Dost Lite)	1.40	54523280	Yes
4	MH03 CV 0255	Ashok Layland (Dost Lite)	1.40	54523786	Yes
5	MH03 CV 5161	Ashok Layland (Dost Lite)	1.40	54524245	Yes
6	MH03 CV 9230	Ashok Layland (Dost Lite)	1.40	54524631	Yes
7	MH03 CV 8242	Ashok Layland (Dost Lite)	1.40	355172105386666	Yes
8	MH03 CV 8251	Ashok Layland (Dost Lite)	1.40	355172105468274	Yes
9	MH03 CV 8244	Ashok Layland (Dost Lite)	1.40	862549047955052	Yes
10	MH03 CV 8243	Ashok Layland (Dost Lite)	1.40	862549048047446	Yes
11	MH03 CV 8252	Ashok Layland (Dost Lite)	1.40	862549048096179	Yes
12	MH03 CV 8250	Ashok Layland (Dost Lite)	1.40	862549048136041	Yes
13	MH03 CV 5189	Eicher (Pro 2114 X P)	9.80	355172105390569	Yes
14	MH03 DV 0768	Maruti Suzuki (ECHO cargo CNG)	0.50	54521788	Yes
15	MH03 DV 5154	Maruti Suzuki (ECHO cargo CNG)	0.50	355172106243460	Yes
16	MH03 DV 5168	Maruti Suzuki (ECHO cargo CNG)	0.50	355172106246844	Yes

17	MH03 DV 5156	Maruti Suzuki (ECHO cargo CNG)	0.50	355172106247172	Yes
18	MH03 AH 6093	Maruti Suzuki (Omni)	0.70	54521451	Yes
19	MH04 HD 4389	Maruti Suzuki (Omni)	0.70	54521452	Yes
20	MH02 YA 8565	Maruti Suzuki (Omni)	0.70	54524263	Yes
21	MH02 YA 6569	Maruti Suzuki (Omni)	0.70	355172105381097	Yes
22	MH01 LA 3642	Maruti Suzuki (Omni)	0.70	862549047976645	Yes
23	MH03 CE 0760	Maruti Suzuki (Omni)	0.70	862549048052719	Yes
24	MH03 CV 5230	Maruti Suzuki (Carry)	1.00	54522628	Yes
25	MH03 CV 5186	TATA (407)	2.50	54521781	Yes
26	MH03 CP 9016	TATA (ACE)	0.90	54521453	Yes
27	MH03 CV 5231	TATA (ACE)	0.90	54521454	Yes
28	MH03 CV 5512	TATA (ACE)	0.90	54521642	Yes
29	MH03 CV 0273	TATA (ACE)	0.90	54521678	Yes
30	MH03 CV 5508	TATA (ACE)	0.90	54521779	Yes
31	MH03 CV 5507	TATA (ACE)	0.90	54521782	Yes
32	MH03 CV 5515	TATA (ACE)	0.90	54522006	Yes
33	MH03 CV 5511	TATA (ACE)	0.90	54522568	Yes
34	MH03 CV 5510	TATA (ACE)	0.90	54522590	Yes
35	MH03 CV 5513	TATA (ACE)	0.90	54522593	Yes
36	MH03 CV 5517	TATA (ACE)	0.90	54524086	Yes
37	MH03 CV 5509	TATA (ACE)	0.90	54524091	Yes
38	MH03 CV 2774	TATA (ACE)	0.90	54524272	Yes
39	MH03 CV 2406	TATA (ACE)	0.90	54524855	Yes
40	MH03 CV 5516	TATA (ACE)	0.90	54524889	Yes
41	MH04 EB 6793	TATA (ACE)	0.90	54525599	Yes
42	MH04 FU 1365	TATA (ACE)	0.90	54525824	Yes
43	MH05 EL 4297	TATA (ACE)	0.90	54529925	Yes
44	MH04 JU 1736	TATA (ACE)	0.90	862549049014262	Yes
45	MH03 DV 0387	TATA (INTRA)	1.00	355172105466252	Yes
46	MH03 DV 0385	TATA (INTRA)	1.00	862549047943363	Yes
47	MH03 DV 0386	TATA (INTRA)	1.00	862549047946234	Yes
48	MH03 CV 8329	TATA (INTRA)	1.00	862549047956076	Yes
49	MH03 DV 0393	TATA (INTRA)	1.00	862549047963700	Yes
50	MH03 CV 8339	TATA (INTRA)	1.00	862549047973360	Yes
51	MH03 CV 8330	TATA (INTRA)	1.00	862549047973410	Yes
52	MH03 CV 8881	TATA (INTRA)	1.00	862549047980241	Yes

53	MH03 DV 0392	TATA (INTRA)	1.00	862549047981827	Yes
54	MH03 DV 0390	TATA (INTRA)	1.00	862549047990273	Yes
55	MH03 CV 8327	TATA (INTRA)	1.00	862549047993426	Yes
56	MH03 CV 8328	TATA (INTRA)	1.00	862549048095593	Yes
57	MH03 DV 0388	TATA (INTRA)	1.00	862549048106127	Yes
58	MH03 CV 8287	TATA (INTRA)	1.00	862549048126950	Yes
59	MH03 DV 0389	TATA (INTRA)	1.00	862549048127370	Yes
60	MH03 DV 0391	TATA (INTRA)	1.00	862549048135027	Yes
61	MH03 DV 0384	TATA (INTRA)	1.00	862549048939238	Yes
62	MH03 CV 5387	TATA (LP810)	5.00	54524051	Yes
63	MH04 GC 2421	TATA (Super ACE)	0.90	54521455	Yes
64	MH48 T 6398	TATA (Super ACE)	0.90	54521457	Yes
65	MH03 CV 5210	TATA (Ultra 1014)	6.70	54524108	Yes
66	MH03 CV 5204	TATA (Ultra 1014)	6.70	54524140	Yes

3. Body of the Vehicles used for BMW Transportation must be painted from outside with coloured symbol of BIOHAZARD and CYTOTOXIC as shown below, Label shall be NONWASHABLE and be prominently visible on both side of the vehicle body.



4. Name of CTF, Emergency Contact details and warning for safe handling during accident/spillage must be prominently mentioned on both sides of the vehicle must be mentioned on vehicle and must prominently visible.
5. Driver must have valid Driving license and trained to handle emergency.

SCHEDULE-I**Authorization for Management of Bio-Medical Waste (Category and Quantity)**

The authorization is granted for Collection, Transportation, Treatment and disposal of BioMedical Waste (BMW) in waste categories and quantities listed here in below:

Sr. No	Category	Type of Waste	Quantity not to exceed (Kg/Month)	Segregation Colour coding	Treatment & Disposal
1	Yellow	a) Human Anatomical waste	90500.00	Yellow coloured non- chlorinated plastic bags.	Incineration
		b) Animal Anatomical Waste	50000.00		
		c) Soiled Waste	220000.00		
		d) Expired or Discarded Medicines	100000.00		
		e) Chemical Waste	4500.00		
		f) Chemical Liquid Waste	15000.00	Separate collection system leading to effluent treatment system.	
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	40000.00	Yellow coloured non - chlorinated plastic bags or suitable packing material.	
		h) Microbiology Biotechnology and other clinical laboratory waste	20000.00	Autoclave safe plastic bags or containers.	
2	Red	Contaminated waste (Recyclable)	192000.00	Red coloured non chlorinated plastic bags or containers.	Sterilized plastic Biomedical waste shall be sent to MPCB authorized BMW plastic recycler.
3	White (Translucent)	Waste sharps including Metals	3100.00	Puncture proof, Leak proof, tamper proof container.	Disinfected and mutilated sharps to be sent to MPCB authorized metal recycler.
4	Blue	a) Glassware	55000.00	Puncture proof, Leak proof with Blue coloured marking.	Chemically treated disinfected Glass/Metal waste to be sent to MPCB authorized recycler.
		b) Metallic body implants	5000.00		

SCHEDULE-II**Responsibilities of the CTF Operator of the Facility**

1. You shall upgrade /Operate Common BMW Treatment Facility, in accordance with BMW Management Rules, 2016 as amended 2018 and CPCB guidelines issued time to time.
2. You shall ensure that all Health Care Establishments and Institutions generating BMW in your jurisdiction shall obtain membership of the Common Facility and CCA from MPCB and each HCE authorised shall hand over the waste to the Facility. Also ensure that records of the members are maintained properly.
3. You shall establish and implement bar code for waste collections and global positioning system enabled for vehicle tracking of bio-medical waste transport vehicle
4. You shall ensure Receipt, Treatment and Disposal of only segregated Bio-Medical Waste in colour coded bags from the HCEs within 48 hours from the generation.
5. You shall Supply non-chlorinated plastic coloured bags to the occupier as per mutual agreement
6. You shall ensure mandatory colour coded bins are used for source segregation of BMW by the HCEs and Institutions generating BMW.
7. You shall fix the charges for providing services to HCEs in consultation with local Medical Association. Any dispute regarding charges shall be resolved at District Advisory Committee under the Chairmanship of District Collector
8. The treated Plastic / Metal Waste shall be handed over to the Recycler authorized by MPCB for recycling of treated Bio Medical Waste, record shall be maintained.
9. You shall provide training to all workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter and maintain record of effectiveness thereof.
10. You shall undertake appropriate medical examination at the time of induction and at least once in a year and immunize all workers involved in handling of bio medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio medical waste and maintain the records for the same.
11. You shall provide PPE as per norms of Factory Act 1948 and ensure use of personal protective Equipment such as Heavy Duty Gloves (Workman's Gloves), Gum Boots or safety shoes for waste collectors, Face mask, Head Cap, Splash Proof Gowns or aprons etc.
12. You shall develop your own website. The website should be uploaded on periodically basis with all the information relating to Bio-Medical waste management including this CCA and other permission and report, as directed time to time.
13. You shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation and daily fuel/energy consumption.
14. You shall maintain all record for operation of incineration, autoclaving, shredding, hazardous Waste disposed and recyclable disposed for a period of five years and produce whenever asked by MPCB authorities.
15. The owner and operator of a common bio medical waste treatment facility both shall be liable for all the damages caused to the environment or the public due to improper management of bio-medical wastes.
16. You shall ensure submission of Annual Report of BMW for the period Jan to Dec, including category and quantity of BMW collected and Disposed at Facility in Form IV for preceding year before 30th June of every year to the Sub-Regional Office, MPCB, and uploading the same to MPCB website(<https://www.mpcb.gov.in/>).

SCHEDULE-III**Bank Guarantees**

1. Bank Guarantee imposed to ensure timely compliance, to be observed by operator.

Sr.No	Activity / Condition to be Complied	Compliance Timeline (Months)	Bank Guarantee Amount
1A	Operation and Maintenance		
1	To Segregate and Handle BMW as per Schedule I	Continuous	100,000.00
2	Towards Operation and Maintenance of STP/ETP to achieve prescribed discharge standards	Continuous	100,000.00
1B	Records		
1	To Maintain records of BMW and submission of Annual Report for preceding calendar year in Form -IV before 30th June every year	Continuous	25,000.00
2	To maintain records of BMW handed over to CBMWTFD	Continuous	25,000.00
2	Performance		
1	To conduct and meet sterilization validation test and temperature test for autoclave.	Continuous	50,000.00
2	To achieve temperature of primary and secondary chamber of incinerators	Continuous	100,000.00
3	Towards Operation and Maintenance of Air Pollution Control Device(s) to achieve prescribed stack emission standards.	Continuous	400,000.00
Total			8,00,000.00

Note: You shall extend the previously submitted Bank Guarantee valid upto the validity of this CCA + 4 months additional.

SCHEDULE-IV**General Conditions****The following general conditions shall apply:-**

1. You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. Whenever due to any accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to Board, concerned Police Station, Executive Engineer MIDC and Local Body. In case of failure of pollution control equipment's, the process connected to it shall be stopped.
3. You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control operation to abide by terms and conditions of this consent.
4. You shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 15 of the Environment (Protection) (Second Amendment) Rules, 1992.
5. You shall comply with the Hazardous Waste (M, H & TM) Rules, 2016 and submit the Annual Returns as per Rule 20(2) of Hazardous Waste (M, H & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year to Regional Office, Mumbai.
6. You shall engage qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.
7. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the Terminal manholes. No effluent shall find its way other than in designed and provided collection system.
8. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
9. You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
10. You should not cause any nuisance in surrounding area. You shall maintain good housekeeping.
11. You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted.
12. The non-hazardous solid waste arising in the HCE premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
13. You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification Dated. 16/11/2009 as amended.

14. You shall submit an official e-mail address and any change will be duly informed to the MPCB.
15. You shall observe provisions of E-waste (Management) Rules 2016 & as amended time to time and Batteries (Management and Handling) Amendment Rules, 2010.
16. An inspection book shall be opened and made available to the Board's officers during their visit to the HCE.
17. In case you use/ handle/ generate the cytotoxic waste you shall strictly adhere to the standards/ SOPs applicable and waste shall be labelled specifically as "Cytotoxic Waste" with symbol on waste containers/ bags and shall handover to BMW CTFs.
18. You shall obtain required permissions from competent authority for radio active material user/ handling/ disposal of waste before commencement of such activity.
19. The Energy source for lighting purpose shall preferably be LED based.
20. You shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
21. You shall provide personal protection equipment as per norms of Factory Act 1948
22. You are responsible to submit application for renewal of Combined Consent & Biomedical Waste authorization before 60 days of expiry.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781
 Fax: 24024068/24023515
 Website: <http://mpcb.gov.in>
 Email: ps0@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I

No:- Format1.0/PSO/UAN No.0000010145/2303000025

Date: 15/03/2023

To,

1. Municipal Commissioner,
 Municipal Corporation of Greater
 Mumbai, Mumbai City --- (Owner)

2. M/s. SMS ENVOCLEAN PVT LTD
 5904/1a, 5804/AB, Near Deonar
 dumping ground, Ghatkopar - Mankhurd, Link road,
 Kurla, Mumbai. --- (Operator)



Your Service is Our Duty

Sub: Amendment in Combined Consent to Operate & BMW Authorization (CCA) under RED Category to Bio - medical Waste Disposal Facility. (BMW CTF)

- Ref:**
1. Combined Consent to Operate & BMW Authorization (CCA) granted by the Board vide Consent No:- Format1.0/CC/UAN No.0000128619/CR/2212001287 dated 19/12/2022.
 2. Your CCA amendment application bearing No. MPCB -CONSENT_ AMMENDMENT - MPCB-CONSENT-000010145 received to MPCB, HQ, Sion, Mumbai on 17.02.2023.
 3. Minutes of 35th Consent Committee Meeting of 2022-23 held on 01.03.2023.

Amendment in Combined Consent to Operate & BMW authorization

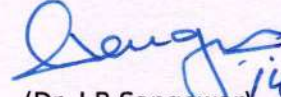
under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Bio-Medical Waste Management Rules, 2016, and Authorization under Rule 5 of the Hazardous Wastes (Management & Transboundary Movement) Rules, 2016 respectively, Under Environment (Protection) Act, 1986 is considered and the consent is hereby granted subject to following terms and conditions and as detailed in the schedule I, II, III, IV & V annexed to this order:

1. Following Amendment in Consent to Operate & BMW authorization:

Sr. No.	As per earlier CCA	Amended
1	Condition no. 19. In continuation of Previous CCA condition , you are allowed to "operate at the incineration capacity of 50% of Bio medical waste collected from MCGM area and shall be sent the remaining 50% of incineration BMW to M/s. MWML facility, Taloja for scientific treatment and disposal of the waste."	Amendment in CCA w.r.t. removal of condition no. 19 stipulated in the earlier CCA dated 19.12.2022 for 50% operation of the incineration capacity and vide this amendment permission is granted for 100 % incineration capacity utilization.

2. All the other conditions mentioned in ref.no. 1 remains unchanged
3. This is issued with the overriding effect over order / CCA issued by the Board vide ref. no. 1

For and on behalf of the
Maharashtra Pollution Control Board.


(Dr. J.B.Sangewar) 14/3/23

Principal Scientific Officer

Copy to:

1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai III
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



WASTE RECEIVED DATA (MUMBAI)

Annexure 3

363

398

DATE	YELLOW CATEGORY WASTE (kg)	BLUE CATEGORY WASTE(kg)	RED CATEGORY WASTE (kg)	WHITE CATEGORY WASTE(kg)
1-May-23	3165	429	1321	15
2-May-23	10148	2598	6188	48
3-May-23	10860	1713	5744	46
4-May-23	10866	1705	5982	48
5-May-23	10563	1641	6114	46
6-May-23	10530	1952	5727	49
7-May-23	8536	695	2213	14
8-May-23	10856	1957	6185	43
9-May-23	9806	1944	6064	45
10-May-23	10225	1502	6181	42
11-May-23	10251	1221	5741	42
12-May-23	10337	1923	6177	29
13-May-23	10091	1730	6114	42
14-May-23	7914	694	1768	12
15-May-23	10930	2341	6185	48
16-May-23	9575	1410	5738	48
TOTAL	154653	25455	83442	617
AVG/DAY (Kg)	9666	1591	5215	39



WASTE RECEIVED DATA (MUMBAI)

364

399

DATE	YELLOW CATEGORY WASTE (kg)	BLUE CATEGORY WASTE(kg)	RED CATEGORY WASTE (kg)	WHITE CATEGORY WASTE(kg)
1-Apr-23	10474	1545	5743	43
2-Apr-23	9364	694	1538	14
3-Apr-23	10536	2649	6025	41
4-Apr-23	10891	1965	5598	46
5-Apr-23	10938	1838	6060	41
6-Apr-23	10914	1656	5706	46
7-Apr-23	10803	1773	6174	45
8-Apr-23	10481	1899	5538	45
9-Apr-23	9602	790	1491	11
10-Apr-23	10984	2396	6090	43
11-Apr-23	10859	1889	5659	41
12-Apr-23	10533	1454	6163	49
13-Apr-23	10732	1691	5541	44
14-Apr-23	10920	1361	5964	46
15-Apr-23	10794	1465	5557	44
16-Apr-23	9105	829	2034	16
17-Apr-23	10766	2578	6149	50
18-Apr-23	10659	1995	5658	46
19-Apr-23	10888	1778	6031	46
20-Apr-23	10630	1900	5503	42
21-Apr-23	10868	1619	6063	44
22-Apr-23	10489	1122	5543	37
23-Apr-23	9229	758	4633	14
24-Apr-23	10476	2128	6092	41
25-Apr-23	10530	1996	5680	42
26-Apr-23	10264	1739	5964	42
27-Apr-23	10702	1884	6190	42
28-Apr-23	10507	1458	5293	41
29-Apr-23	10686	1871	6157	43
30-Apr-23	10734	1344	5540	37
TOTAL	315358	50064	161377	1182
AVG/DAY (Kg)	10512	1669	5379	39



WASTE RECEIVED DATA (MUMBAI)

365

400

DATE	YELLOW CATEGORY WASTE (kg)	BLUE CATEGORY WASTE(kg)	RED CATEGORY WASTE (kg)	WHITE CATEGORY WASTE(kg)
1-Mar-23	10771	1949	5664	45
2-Mar-23	10260	1987	6187	46
3-Mar-23	10405	1704	5656	45
4-Mar-23	10156	1888	5635	45
5-Mar-23	9380	1206	1315	18
6-Mar-23	10426	2836	6029	45
7-Mar-23	0	0	0	0
8-Mar-23	10389	2136	5582	45
9-Mar-23	10238	2095	6105	46
10-Mar-23	10419	2027	5571	41
11-Mar-23	10807	2129	5995	45
12-Mar-23	9326	976	1702	19
13-Mar-23	10757	2397	5745	46
14-Mar-23	10195	1825	6098	46
15-Mar-23	10353	1866	5732	46
16-Mar-23	10842	1746	6109	45
17-Mar-23	10787	1840	6016	46
18-Mar-23	10152	1809	5659	45
19-Mar-23	9063	1044	2208	15
20-Mar-23	10518	2463	6040	46
21-Mar-23	10406	1911	5667	47
22-Mar-23	10724	1083	3945	44
23-Mar-23	10359	2094	6104	44
24-Mar-23	10753	1982	5604	46
25-Mar-23	10804	2120	6042	46
26-Mar-23	9184	752	1651	15
27-Mar-23	10939	2504	5717	45
28-Mar-23	10485	2437	6176	44
29-Mar-23	10845	1848	5731	45
30-Mar-23	10639	1616	6065	46
31-Mar-23	10594	1920	5616	49
TOTAL	310976	56190	157366	1246
AVG/DAY	10031	1813	5076	40



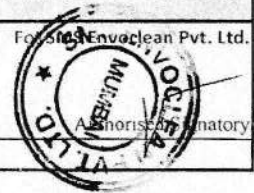
SMS ENVOCLEAN PRIVATE LIMITED

Ghatkopar-Mankhurd Link Road, Near Deonar Dumping Gr., Opp. Sathe Nagar, Govandi (W), Mumbai 400043
 Customer Care No.: 7045686071/72/73/74, Email.: info@smsevoclean@smsl.co.in, Web : www.smsmumbai@smsevoclean.com
 CIN: U74930MH2005PTC156774 , GST NO: 27AAKCS5333B1ZI, PAN: AAKCS5333B

**INVOICE**

CUSTOMER DETAILS / BILLED TO 40017190		CUSTOMER DETAILS / SHIPPED TO 40017190				INVOICE DETAILS						
Client Name : PIYUSH PLASTIC		Client Name : PIYUSH PLASTIC				Invoice No. : SC/2023/3/1503						
Client Address : GATE NO.283,JUNA GAT NO.2143,CHAKAN		Client Address : GATE NO.283,JUNA GAT NO.2143,CHAKAN				Invoice Date :-1/3/2023						
TAL.KHED,DIST. PUNE		TAL.KHED,DIST. PUNE				VEHICLE NO:- MH 01 CR 9095						
GSTN : 27BHTPS9798C1Z8												
State : MAHARASHTRA		State : MAHARASHTRA				Contact Person :						
State Code: 27		State Code: 27				Contact No. :						
Name of Produce / Services	HSN	Rate	Unit	Quantity	Amount	Taxable Value	CGST		SGST		IGST	
							Rate	Amount	Rate	Amount	Rate	Amount
MIXED PLASTIC SCRAP	39151000	5.00	KG	8,870.00	44,350.00	44,350.00	9.0%	3,991.50	9.0%	3,991.50	-	-
			Sub Total :	8,870.00	44,350.00	44,350.00		3,991.50		3,991.50		
Terms & Condition :												
invoice.												
2. Cheque or DD to be drawn in favour of "SMS ENVOCLEAN PRIVATE LIMITED"												
3. The Court in Mumbai shall have the exclusive jurisdiction over this invoice.												
Bank Details :												
Account Name : SMS ENVOCLEAN PRIVATE LIMITED												
Bank Name : AXIS BANK												
Bank Account Number : 917020033688094, BRANCH CODE : 63												
Bank Branch IFSC : UTIB0000063, MICR No : 400211012												
Bank Address : "SONA" C/20, 1ST LANE, OPP. BMC OFFICE,CHEMBUR 71.												
						Total Amount Before tax : 44,350.00						
						Add : CGST : 3,991.50						
						Add : SGST : 3,991.50						
						Add : IGST : -						
						Total Amount GST : 7,983.00						
						TOTAL Bill Amount After GST : 52,333.00						
						GST payable under Reverse charge : -						
						TCS : 1% : 523						
						Round off : -						
						GRAND TOTAL : 52,856						
Amount in words: fifty two thousand eight hundred fifty six only.												
Accountant		Sr. Account Officer				For SMS Envoclean Pvt. Ltd.						
Prepared By		Checked By				Authorised Signatory						

Regd. Office Address : 267, Ganesh Fadnavis Bhavan, Near Triangular Park, Dharampeth Nagpur (Indian)



SMS ENVOCLEAN PRIVATE LIMITED

Ghatkopar-Mankhurd Link Road, Near Deonar Dumping Gr., Opp. Sathe Nagar, Govandi (W), Mumbai 400043
 Customer Care No.: 7045686071/72/73/74, Email.: infosmsenvoclean@smsl.co.in, Web : www.smsmumbaibmw.co.in
 CIN: U74930MH2005PTC156774 , GST NO: 27AAKCS5333B1Z1, PAN: AAKCS5333B



INVOICE

CUSTOMER DETAILS / BILLED TO 40017190							CUSTOMER DETAILS / SHIPPED TO 40017190							INVOICE DETAILS					
Client Name : PIYUSH PLASTIC							Client Name : PIYUSH PLASTIC							Invoice No. : SC/2023/3/1519					
Client Address : GATE NO.283,JUNA GAT NO.2143,CHAKAN TAL.KHED,DIST. PUNE							Client Address : GATE NO.283,JUNA GAT NO.2143,CHAKAN TAL.KHED,DIST. PUNE							Invoice Date :-25/3/2023					
GSTN : 27BHTPS9798C1Z8														VEHICLE NO:- MH 14 KA 7829					
State : MAHARASHTRA							State : MAHARASHTRA							Contact Person :					
State Code: 27							State Code: 27							Contact No. :					
Name of Produce / Services	HSN	Rate	Unit	Quantity	Amount	Taxable Value	CGST		SGST		IGST								
							Rate	Amount	Rate	Amount	Rate	Amount							
MIXED PLASTIC SCRAP	39151000	5.00	KG	9,780.00	48,900.00	48,900.00	9.0%	4,401.00	9.0%	4,401.00	-	-							
				9,780.00							-	-							
Sub Total :					48,900.00	48,900.00		4,401.00		4,401.00									
Terms & Condition : invoice. 2. Cheque or DD to be drawn in favour of "SMS ENVOCLEAN PRIVATE LIMITED" 3. The Court in Mumbai shall have the exclusive jurisdiction over this invoice.							Total Amount Before tax : 48,900.00 Add : CGST : 4,401.00 Add : SGST : 4,401.00 Add : IGST : - Total Amount GST : 8,802.00 TOTAL Bill Amount After GST : 57,702.00 GST payable under Reverse charge : - TCS : 1% : 577 Round off : - GRAND TOTAL : 58,279												
							Bank Details : Account Name : SMS ENVOCLEAN PRIVATE LIMITED Bank Name : AXIS BANK Bank Account Number : 917020033688094, BRANCH CODE : 63 Bank Branch IFSC : UTIB0000063, MICR No.: 400211012 Bank Address : "SONA" C/20, 1ST LANE, OPP. BMC OFFICE,CHEMBUR 71.												
Amount in words: fifty eight thousand two hundred seventy nine only.							Del. 97003329. Sr. Account Officer												
Accountant 							Checked By 												
Prepared By 							For SMS Envoclean Pvt. Ltd. 												

Regd. Office Address : 267, Ganesh Fadnavis Bhavan, Near Triangular Park, Dharampeth Nagpur (Indian)

SMS ENVOCLEAN PRIVATE LIMITED

Ghatkopar-Mankhurd Link Road, Near Deonar Dumping Gr., Opp. Sathe Nagar, Govandi (W), Mumbai 400043
 Customer Care No.: 7045686071/72/73/74, Email.: info@smsenvoclean@smsl.co.in, Web : www.smsmumbaibmw.co.in
 CIN: U74930MH2005PTC156774, GST NO: 27AAKCS5333B1ZI, PAN: AAKCS5333B

**INVOICE**

CUSTOMER DETAILS / BILLED TO 40017190		CUSTOMER DETAILS / SHIPPED TO 40017190					INVOICE DETAILS					
Client Name : PIYUSH PLASTIC		Client Name : PIYUSH PLASTIC					Invoice No. : SC/2023/4/1525					
Client Address : GATE NO.283,JUNA GAT NO.2143,CHAKAN		Client Address : GATE NO.283,JUNA GAT NO.2143,CHAKAN					Invoice Date :-3/4/2023					
TAL.KHED,DIST. PUNE		TAL.KHED,DIST. PUNE					VEHICLE NO:- GJ 03 BW 7989					
GSTN : 27BHTPS9798C1Z8												
State : MAHARASHTRA		State : MAHARASHTRA					Contact Person :					
State Code: 27		State Code: 27					Contact No. :					
Name of Produce / Services	HSN	Rate	Unit	Quantity	Amount	Taxable Value	CGST		SGST		IGST	
							Rate	Amount	Rate	Amount	Rate	Amount
MIXED PLASTIC SCRAP	39151000	5.00	KG	6,730.00	33,650.00	33,650.00	9.0%	3,028.50	9.0%	3,028.50	-	-
			Sub Total :	6,730.00	33,650.00	33,650.00		3,028.50		3,028.50		
Terms & Condition :		97003363.										
invoice.							Total Amount Before tax		:	33,650.00		
2. Cheque or DD to be drawn in favour of "SMS ENVOCLEAN PRIVATE LIMITED"							Add : CGST		:	3,028.50		
3. The Court in Mumbai shall have the exclusive jurisdiction over this invoice.							Add : SGST		:	3,028.50		
Bank Details :							Add : IGST		:	-		
Account Name : SMS ENVOCLEAN PRIVATE LIMITED							Total Amount GST		:	6,057.00		
Bank Name : AXIS BANK							TOTAL Bill Amount After GST		:	39,707.00		
Bank Account Number : 917020033688094, BRANCH CODE : 63							GST payable under Reverse charge		:	-		
Bank Branch IFSC : UTIB0000063, MICR No 400211012							TCS : 1%		:	397		
Bank Address : "SONA" C/20, 1ST LANE, OPP. BMC OFFICE,CHEMBUR 71.							Round off		:	-		
		GRAND TOTAL		:	40,104							
Amount in words: forty thousand one hundred four only.												
Accountant		Sr. Account Officer									For SMS ENVOCLEAN PRIVATE LTD.	
Prepared By		Checked By									authorised signatory	

Regd. Office Address : 267, Ganesh Fadnavis Bhavan, Near Triangular Park, Dharampeth Nagpur (Indian)



SMS ENVOCLEAN PRIVATE LIMITED

Ghatkopar-Mankhurd Link Road, Near Deonar Dumping Gr., Opp. Sathe Nagar, Govandi (W), Mumbai 400043
 Customer Care No.: 7045686071/72/73/74, Email : infosmsenvoclean@smsl.co.in, Web : www.smsmumbaibmw.co.in
 CIN: U74930MH2005PTC156774 , GST NO: 27AAKCS5333B1Z1, PAN: AAKCS5333B

**INVOICE**

CUSTOMER DETAILS / BILLED TO 40017190		CUSTOMER DETAILS / SHIPPED TO 40017190				INVOICE DETAILS						
Client Name : PIYUSH PLASTIC		Client Name : PIYUSH PLASTIC				Invoice No. : SC/2023/4/1540						
Client Address : GATE NO.283,JUNA GAT NO.2143,CHAKAN		Client Address : GATE NO.283,JUNA GAT NO.2143,CHAKAN				Invoice Date :-28/4/2023						
TAL.KHED,DIST. PUNE		TAL.KHED,DIST. PUNE				VEHICLE NO:- MH 12 MV 3285						
GSTN : 27BH7PS9798C1Z8												
State : MAHARASHTRA		State : MAHARASHTRA				Contact Person :						
State Code: 27		State Code: 27				Contact No. :						
Name of Produce / Services	HSN	Rate	Unit	Quantity	Amount	Taxable Value	CGST		SGST		IGST	
							Rate	Amount	Rate	Amount	Rate	Amount
MIXED PLASTIC SCRAP	39151000	5.00	KG	8,020.00	40,100.00	40,100.00	9.0%	3,609.00	9.0%	3,609.00	-	-
				8,020.00							-	-
Sub Total :					40,100.00	40,100.00		3,609.00		3,609.00		-
Terms & Condition :												
invoice.												
2. Cheque or DD to be drawn in favour of "SMS ENVOCLEAN PRIVATE LIMITED"												
3. The Court in Mumbai shall have the exclusive jurisdiction over this invoice.												
Bank Details :												
Account Name	SMS ENVOCLEAN PRIVATE LIMITED											
Bank Name	AXIS BANK											
Bank Account Number	917020033688094, BRANCH CODE 63											
Bank Branch IFSC	UTIB0000063, MICR No.: 400211012											
Bank Address	"SONA" C/20, 1ST LANE, OPP. BMC OFFICE,CHEMBUR 71.											
Amount in words: fourty seven thousand seven hundred ninety one only.		97003378										
Accountant		Sr. Account Officer										
Prepared By		Checked By										
Regd. Office Address : 267, Ganesh Fadnavis Bhavan, Near Triangular Park, Dharampeth Nagpur (Indian)												

For SMS Envoclean Pvt. Ltd.



SMS ENVOCLEAN PRIVATE LIMITED

Ghatkopar-Mankhurd Link Road, Near Deonar Dumping Gr., Opp. Sathe Nagar, Govandi (W), Mumbai 400043
 Customer Care No.: 7045686071/72/73/74, Email.: infosmsenvoclean@smsl.co.in, Web : www.smsmumbaiBMW.co.in
 CIN: U74930MH2005PTC156774 , GST NO: 27AAKCS5333B1ZI, PAN: AAKCS5333B

**INVOICE**


CUSTOMER DETAILS / BILLED TO 40017190		CUSTOMER DETAILS / SHIPPED TO 40017190					INVOICE DETAILS					
Client Name : G S ENTERPRISES		Client Name : G S ENTERPRISES					Invoice No. : SC/2023/05/1549					
Client Address : NANEKRWADI GAT N O283/281 AYUDYOGIK VASAHATA YUDYOGIK VASAHAT CHAKAN KHED		Client Address : NANEKRWADI GAT N O283/281 AYUDYOGIK VASAHATA YUDYOGIK VASAHAT CHAKAN KHED					Invoice Date :-8/05/2023					
CHAKAN PUNE MAHARASHTRA - 410501		CHAKAN PUNE MAHARASHTRA - 410501					VEHICLE NO:- MH 04 KU 2734					
GSTN : 27EVTPS8043B1Z2		GSTN : 27EVTPS8043B1Z2					Contact Person : GEHNA GULSHAN SEWANI					
State : MAHARASHTRA		State : MAHARASHTRA					Contact No. :					
State Code: 27		State Code: 27					CGST		SGST		IGST	
Name of Produce / Services	HSN	Rate	Unit	Quantity	Amount	Taxable Value	Rate	Amount	Rate	Amount	Rate	Amount
MIXED PLASTIC SCRAP	39151000	5.00	KG	9,650.00	48,250.00	48,250.00	9.0%	4,342.50	9.0%	4,342.50	-	-
			Sub Total :	9,650.00	48,250.00	48,250.00		4,342.50		4,342.50		
Terms & Condition :												
invoice.												
2. Cheque or DD to be drawn in favour of "SMS ENVOCLEAN PRIVATE LIMITED"												
3. The Court in Mumbai shall have the exclusive jurisdiction over this invoice.												
Bank Details :												
Account Name : SMS ENVOCLEAN PRIVATE LIMITED						Total Amount Before tax : 48,250.00						
Bank Name : AXIS BANK						Add : CGST : 4,342.50						
Bank Account Number : 917020033688094, BRANCH CODE : 63						Add : SGST : 4,342.50						
Bank Branch IFSC : UTIB0000063, MICR No.: 400211012						Add : IGST : -						
Bank Address : "SONA" C/20, 1ST LANE, OPP. BMC OFFICE,CHEMBUR 71.						Total Amount GST : 8,685.00						
						TOTAL Bill Amount After GST : 56,935.00						
						GST payable under Reverse charge : -						
						TCS : 1% : 569						
						Round off : -						
						GRAND TOTAL : 57,504						
Amount in words: fifty seven thousand four only.												
Accountant		Sr. Account Officer					For SMS Envoclean Pvt. Ltd.					
Prepared By		Checked By					Authorised Signatory					
Regd. Office Address : 267, Ganesh Fadnavis Bhavan, Near Triangular Park, Dharampeth Nagpur (Indian)												

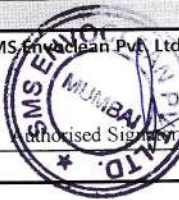


SMS ENVOCLEAN PRIVATE LIMITED

Ghatkopar-Mankhurd Link Road, Near Deonar Dumping Gr., Opp. Sathe Nagar, Govandi (W), Mumbai 400043
 Customer Care No.: 7045686071/72/73/74, Email. : infosmsenvoclean@smsl.co.in, Web : www.smsmumbaiBMW.co.in
 CIN: U74930MH2005PTC156774 , GST NO: 27AAKCS5333B1ZI, PAN: AAKCS5333B

**INVOICE**

CUSTOMER DETAILS / BILLED TO 40017190		CUSTOMER DETAILS / SHIPPED TO 40017190					INVOICE DETAILS					
Client Name : G S ENTERPRISES		Client Name : G S ENTERPRISES					Invoice No. : SC/2023/05/1558					
Client Address : NANEKRWADI GAT N O283/281 AYUDYOGIK VASAHATA YUDYOGIK VASAHAT CHAKAN KHED		Client Address : NANEKRWADI GAT N O283/281 AYUDYOGIK VASAHATA YUDYOGIK VASAHAT CHAKAN KHED					Invoice Date :-18/05/2023					
CHAKAN PUNE MAHARASHTRA - 410501		CHAKAN PUNE MAHARASHTRA - 410501					VEHICLE NO:- MH 02 FG 3954.					
GSTN : 27EVTPS8043B1Z2		GSTN : 27EVTPS8043B1Z2					Contact Person : GEHNA GULSHAN SEWANI					
State : MAHARASHTRA		State : MAHARASHTRA					Contact No. :					
State Code: 27		State Code: 27										
Name of Produce / Services	HSN	Rate	Unit	Quantity	Amount	Taxable Value	CGST		SGST		IGST	
							Rate	Amount	Rate	Amount	Rate	Amount
MIXED PLASTIC SCRAP	39151000	5.00	KG	8,190.00	40,950.00	40,950.00	9.0%	3,685.50	9.0%	3,685.50	-	-
			Sub Total :	8,190.00	40,950.00	40,950.00		3,685.50		3,685.50		
Terms & Condition :												
invoice.												
2. Cheque or DD to be drawn in favour of "SMS ENVOCLEAN PRIVATE LIMITED"												
3. The Court in Mumbai shall have the exclusive jurisdiction over this invoice.												
Bank Details :												
Account Name : SMS ENVOCLEAN PRIVATE LIMITED												
Bank Name : AXIS BANK												
Bank Account Number : 917020033688094, BRANCH CODE : 63												
Bank Branch IFSC : UTIB0000063, MICR No.: 400211012												
Bank Address : "SONA" C/20, 1ST LANE, OPP. BMC OFFICE,CHEMBUR 71.												
						Total Amount Before tax : 40,950.00						
						Add : CGST : 3,685.50						
						Add : SGST : 3,685.50						
						Add : IGST : -						
						Total Amount GST : 7,371.00						
						TOTAL Bill Amount After GST : 48,321.00						
						GST payable under Reverse charge : -						
						TCS : 1% : 483						
						Round off : -						
						GRAND TOTAL : 48,804						
Amount in words: forty eight thousand eight hundred fouronly.												
Accountant 		Sr. Account Officer				For SMS Envoclean Pvt. Ltd.						
Prepared By		Checked By				Authorised Signatory						
Regd. Office Address : 267, Ganesh Fadnavis Bhavan, Near Triangular Park, Dharampeth Nagpur (Indian)												



OPP SATHE NAGAR, GOVANDI, GHATKOPAR MANKHURD, LINK ROAD

MUMBAI - 400043 , State Code : 27 - Maharashtra

GSTIN : 27AAKCS5333B1ZI, PAN : AAKCS5333B

CIN Number: U52100MH2005PTC156774

Email ID :

Telephone : 1800-2666-575

Annexure-5

UPI ID : BHARATPE.9043300926@icici

Merchant: SMS ENVOCLEAN PVT. LTD.

TAX INVOICE**Billed To: 40017190**

PIYUSH PLASTIC

NEXT GO KGN PLASTICS, NR. MAHARASHTRA WT,
CHIKALI

Pune - 411062

State Code : 27 - Maharashtra

PAN : BHTPS9798C GSTIN : 27BHTPS9798C1Z8

Shipped To: 40017190

PIYUSH PLASTIC

NEXT GO KGN PLASTICS, NR. MAHARASHTRA WT, CHIKALI

Pune - 411062

State Code : 27 - Maharashtra

PAN : BHTPS9798C GSTIN : 27BHTPS9798C1Z8

Invoice Details

GST Invoice : 340122180161

GST Inv Date : 01.02.2023

Ref. Inv No. : 97003268

Cust PO : SC/2023/02/1481

Invoice Period. : FEB-2023

S.No.	Descr. of Goods/Services	HSN/SAC	Qty	Unit	Rate	Amount	Discount	Taxable Value	CGST		SGST		IGST	
									Rate(%)	Amount	Rate(%)	Amount	Rate(%)	Amount
	Bio-Medical Waste Disposal Charges													
1	Glass (Scrap)	70010090	21,200	KG	0.50	10,600.00		10,600.00	2.50	265.00	2.50	265.00		

Terms & Condition:

1. Payment to be made in Advance or Against Invoice.
2. Payment must be made through DD/Cheque to be drawn in favour of

SMS Envoclean Private Limited**Bank Details:**

Bank Name : Branch Code :

Account Number : MICR No.:

Bank Branch IFSC :

GST Payable under Reverse Charge - NO

Total Amount Before Tax**Add: CGST****Add: SGST****Total Bill Amount After GST****Total Tax Collection at source****Round off:****Net Amount**

INR

INR

INR

INR

INR

INR

INR

10,600.00

265.00

265.00

11,130.00

111.30

0.30-

11,241.00

Amount in Words : ELEVEN THOUSAND TWO HUNDRED FORTY ONE RUPEES

Certified that the particulars given above are true and correct.

This is computer generated invoice signature not required.

IRN : f5659c10bea1d156429538b72bf06fc3058aed1b7cba41b3591144733a1ca5cd

OPP SATHE NAGAR, GOVANDI, GHATKOPAR MANKHURD, LINK ROAD

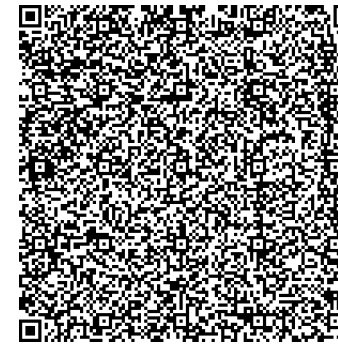
MUMBAI - 400043 , State Code : 27 - Maharashtra

GSTIN : 27AAKCS5333B1ZI, PAN : AAKCS5333B

CIN Number: U52100MH2005PTC156774

Email ID :

Telephone : 1800-2666-575



UPI ID : BHARATPE.9043300926@icici

Merchant: SMS ENVOCLEAN PVT. LTD.

TAX INVOICE

Billed To: 40017190

PIYUSH PLASTIC

NEXT GO KGN PLASTICS, NR. MAHARASHTRA WT,
CHIKALI

Pune - 411062

State Code : 27 - Maharashtra

PAN : BHTPS9798C GSTIN : 27BHTPS9798C1Z8

Shipped To: 40017190

PIYUSH PLASTIC

NEXT GO KGN PLASTICS, NR. MAHARASHTRA WT, CHIKALI

Pune - 411062

State Code : 27 - Maharashtra

PAN : BHTPS9798C GSTIN : 27BHTPS9798C1Z8

Invoice Details

GST Invoice : 340122180228

GST Inv Date : 22.02.2023

Ref. Inv No. : 97003284

Cust PO : SC/2023/02/1497

Invoice Period. : FEB-2023

S.No.	Descr. of Goods/Services	HSN/SAC	Qty	Unit	Rate	Amount	Discount	Taxable Value	CGST		SGST		IGST	
									Rate(%)	Amount	Rate(%)	Amount	Rate(%)	Amount
	Bio-Medical Waste Disposal Charges													
1	Glass (Scrap)	70010090	21,650	KG	0.50	10,825.00		10,825.00	2.50	270.63	2.50	270.63		

Terms & Condition:

1. Payment to be made in Advance or Against Invoice.
2. Payment must be made through DD/Cheque to be drawn in favour of

SMS Envoclean Private Limited**Bank Details:**

Bank Name : Branch Code :

Account Number : MICR No.:

Bank Branch IFSC :

GST Payable under Reverse Charge - NO

Total Amount Before Tax**Add: CGST****Add: SGST****Total Bill Amount After GST****Total Tax Collection at source****Round off:****Net Amount**

INR

INR

INR

INR

INR

INR

INR

10,825.00

270.63

270.63

11,366.26

113.66

0.08

11,480.00

Amount in Words : ELEVEN THOUSAND FOUR HUNDRED EIGHTY RUPEES

Certified that the particulars given above are true and correct.

This is computer generated invoice signature not required.

IRN : 1a57c5f198823df976fe71b3d3ec6382b0c4cf013ceebea0561d3870506a9857e

OPP SATHE NAGAR, GOVANDI, GHATKOPAR MANKHURD, LINK ROAD

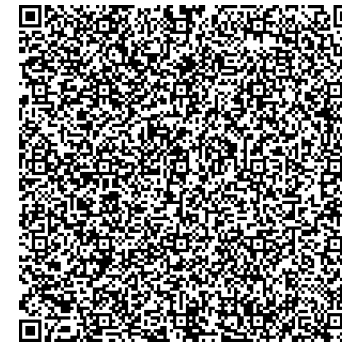
MUMBAI - 400043 , State Code : 27 - Maharashtra

GSTIN : 27AAKCS5333B1ZI, PAN : AAKCS5333B

CIN Number: U52100MH2005PTC156774

Email ID :

Telephone : 1800-2666-575



UPI ID : BHARATPE.9043300926@icici

Merchant: SMS ENVOCLEAN PVT. LTD.

TAX INVOICE

Billed To: 40017190

PIYUSH PLASTIC

NEXT GO KGN PLASTICS, NR. MAHARASHTRA WT,
CHIKALI

Pune - 411062

State Code : 27 - Maharashtra

PAN : BHTPS9798C GSTIN : 27BHTPS9798C1Z8

Shipped To: 40017190

PIYUSH PLASTIC

NEXT GO KGN PLASTICS, NR. MAHARASHTRA WT, CHIKALI

Pune - 411062

State Code : 27 - Maharashtra

PAN : BHTPS9798C GSTIN : 27BHTPS9798C1Z8

Invoice Details

GST Invoice : 340122193545

GST Inv Date : 10.03.2023

Ref. Inv No. : 97003318

Cust PO : SC/2023/03/1508

Invoice Period. : MAR-2023

S.No.	Descr. of Goods/Services	HSN/SAC	Qty	Unit	Rate	Amount	Discount	Taxable Value	CGST		SGST		IGST	
									Rate(%)	Amount	Rate(%)	Amount	Rate(%)	Amount
	Bio-Medical Waste Disposal Charges													
1	Glass (Scrap)	70010090	21,170	KG	0.50	10,585.00		10,585.00	2.50	264.63	2.50	264.63		

Terms & Condition:

- Payment to be made in Advance or Against Invoice.
- Payment must be made through DD/Cheque to be drawn in favour of

SMS Envoclean Private Limited**Bank Details:**

Bank Name : Branch Code :

Account Number : MICR No.:

Bank Branch IFSC :

GST Payable under Reverse Charge - NO

Total Amount Before Tax**Add: CGST****Add: SGST****Total Bill Amount After GST****Total Tax Collection at source****Round off:****Net Amount**

INR

INR

INR

INR

INR

INR

INR

10,585.00

264.63

264.63

11,114.26

111.14

0.40-

11,225.00

Amount in Words : ELEVEN THOUSAND TWO HUNDRED TWENTY FIVE RUPEES

Certified that the particulars given above are true and correct.

This is computer generated invoice signature not required.

IRN : 24c8132e1658ee4efea1c1c5170f3abca6a6c53c148a8d68ac8a3fda49803f12

OPP SATHE NAGAR, GOVANDI, GHATKOPAR MANKHURD, LINK ROAD

MUMBAI - 400043 , State Code : 27 - Maharashtra

GSTIN : 27AAKCS5333B1ZI, PAN : AAKCS5333B

CIN Number: U52100MH2005PTC156774

Email ID :

Telephone : 1800-2666-575



UPI ID : BHARATPE.9043300926@icici

Merchant: SMS ENVOCLEAN PVT. LTD.

TAX INVOICE

Billed To: 40017190

PIYUSH PLASTIC

NEXT GO KGN PLASTICS, NR. MAHARASHTRA WT,
CHIKALI

Pune - 411062

State Code : 27 - Maharashtra

PAN : BHTPS9798C GSTIN : 27BHTPS9798C1Z8

Shipped To: 40017190

PIYUSH PLASTIC

NEXT GO KGN PLASTICS, NR. MAHARASHTRA WT, CHIKALI

Pune - 411062

State Code : 27 - Maharashtra

PAN : BHTPS9798C GSTIN : 27BHTPS9798C1Z8

Invoice Details

GST Invoice : 340122193568

GST Inv Date : 20.03.2023

Ref. Inv No. : 97003327

Cust PO : SC/2023/03/1517

Invoice Period. : MAR-2023

S.No.	Descr. of Goods/Services	HSN/SAC	Qty	Unit	Rate	Amount	Discount	Taxable Value	CGST		SGST		IGST	
									Rate(%)	Amount	Rate(%)	Amount	Rate(%)	Amount
	Bio-Medical Waste Disposal Charges													
1	Glass (Scrap)	70010090	21,330	KG	0.50	10,665.00		10,665.00	2.50	266.63	2.50	266.63		

Terms & Condition:

- Payment to be made in Advance or Against Invoice.
- Payment must be made through DD/Cheque to be drawn in favour of

SMS Envoclean Private Limited**Bank Details:**

Bank Name : Branch Code :

Account Number : MICR No.:

Bank Branch IFSC :

GST Payable under Reverse Charge - NO

Total Amount Before Tax**Add: CGST****Add: SGST****Total Bill Amount After GST****Total Tax Collection at source****Round off:****Net Amount**

INR

INR

INR

INR

INR

INR

INR

10,665.00

266.63

266.63

11,198.26

111.98

0.24-

11,310.00

Amount in Words : ELEVEN THOUSAND THREE HUNDRED TEN RUPEES

Certified that the particulars given above are true and correct.

This is computer generated invoice signature not required.

IRN : f450941db461cc1f8e5cf9311cf28b81a50d6ecc30f691bf297f0cb9da09d4c6

OPP SATHE NAGAR, GOVANDI, GHATKOPAR MANKHURD, LINK ROAD

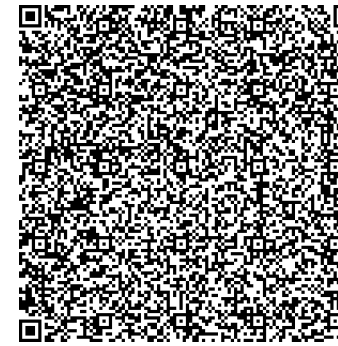
MUMBAI - 400043 , State Code : 27 - Maharashtra

GSTIN : 27AAKCS5333B1ZI, PAN : AAKCS5333B

CIN Number: U52100MH2005PTC156774

Email ID :

Telephone : 1800-2666-575



UPI ID : BHARATPE.9043300926@icici

Merchant: SMS ENVOCLEAN PVT. LTD.

TAX INVOICE

Billed To: 40017190

PIYUSH PLASTIC

NEXT GO KGN PLASTICS, NR. MAHARASHTRA WT,
CHIKALI

Pune - 411062

State Code : 27 - Maharashtra

PAN : BHTPS9798C GSTIN : 27BHTPS9798C1Z8

Shipped To: 40017190

PIYUSH PLASTIC

NEXT GO KGN PLASTICS, NR. MAHARASHTRA WT, CHIKALI

Pune - 411062

State Code : 27 - Maharashtra

PAN : BHTPS9798C GSTIN : 27BHTPS9798C1Z8

Invoice Details

GST Invoice : 340123023272

GST Inv Date : 06.04.2023

Ref. Inv No. : 97003365

Cust PO : SC/2023/04/1527

Invoice Period. : APR-2023

S.No.	Descr. of Goods/Services	HSN/SAC	Qty	Unit	Rate	Amount	Discount	Taxable Value	CGST		SGST		IGST	
									Rate(%)	Amount	Rate(%)	Amount	Rate(%)	Amount
	Bio-Medical Waste Disposal Charges													
1	Glass (Scrap)	70010090	21,160	KG	0.50	10,580.00		10,580.00	2.50	264.50	2.50	264.50		

Terms & Condition:

- Payment to be made in Advance or Against Invoice.
- Payment must be made through DD/Cheque to be drawn in favour of

SMS Envoclean Private Limited**Bank Details:**

Bank Name : Branch Code :

Account Number : MICR No.:

Bank Branch IFSC :

GST Payable under Reverse Charge - NO

Total Amount Before Tax**Add: CGST****Add: SGST****Total Bill Amount After GST****Total Tax Collection at source****Round off:****Net Amount**

INR

INR

INR

INR

INR

INR

INR

10,580.00

264.50

264.50

11,109.00

111.09

0.09-

11,220.00

Amount in Words : ELEVEN THOUSAND TWO HUNDRED TWENTY RUPEES

Certified that the particulars given above are true and correct.

This is computer generated invoice signature not required.

IRN : f8188461d160645d8441f59841888c5b0703757e9a2f1e644c9d6f85eec27a28

OPP SATHE NAGAR, GOVANDI, GHATKOPAR MANKHURD, LINK ROAD

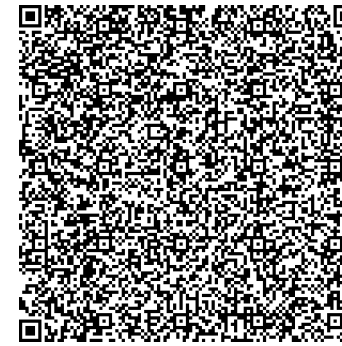
MUMBAI - 400043 , State Code : 27 - Maharashtra

GSTIN : 27AAKCS5333B1ZI, PAN : AAKCS5333B

CIN Number: U52100MH2005PTC156774

Email ID :

Telephone : 1800-2666-575



UPI ID : BHARATPE.9043300926@icici

Merchant: SMS ENVOCLEAN PVT. LTD.

TAX INVOICE

Billed To: 40017190

PIYUSH PLASTIC

NEXT GO KGN PLASTICS, NR. MAHARASHTRA WT,
CHIKALI

Pune - 411062

State Code : 27 - Maharashtra

PAN : BHTPS9798C GSTIN : 27BHTPS9798C1Z8

Shipped To: 40017190

PIYUSH PLASTIC

NEXT GO KGN PLASTICS, NR. MAHARASHTRA WT, CHIKALI

Pune - 411062

State Code : 27 - Maharashtra

PAN : BHTPS9798C GSTIN : 27BHTPS9798C1Z8

Invoice Details

GST Invoice : 340123023290

GST Inv Date : 27.04.2023

Ref. Inv No. : 97003377

Cust PO : SC/2023/04/1539

Invoice Period. : APR-2023

S.No.	Descr. of Goods/Services	HSN/SAC	Qty	Unit	Rate	Amount	Discount	Taxable Value	CGST		SGST		IGST	
									Rate(%)	Amount	Rate(%)	Amount	Rate(%)	Amount
	Bio-Medical Waste Disposal Charges													
1	Glass (Scrap)	70010090	19,400	KG	0.50	9,700.00		9,700.00	2.50	242.50	2.50	242.50		

Terms & Condition:

- Payment to be made in Advance or Against Invoice.
- Payment must be made through DD/Cheque to be drawn in favour of

SMS Envoclean Private Limited**Bank Details:**

Bank Name : Branch Code :

Account Number : MICR No.:

Bank Branch IFSC :

GST Payable under Reverse Charge - NO

Total Amount Before Tax**Add: CGST****Add: SGST****Total Bill Amount After GST****Total Tax Collection at source****Round off:****Net Amount**

INR

INR

INR

INR

INR

INR

INR

9,700.00

242.50

242.50

10,185.00

101.85

0.15

10,287.00

Amount in Words : TEN THOUSAND TWO HUNDRED EIGHTY SEVEN RUPEES

Certified that the particulars given above are true and correct.

This is computer generated invoice signature not required.

IRN : 14935ea87ea1ee69f2aba337a31d21c3dcf88a534aacdeb9981e4e0b78f65c79



Manifest For Hazardous And Other Waste

Submitted Date : 06-03-2023

Apply as Generator

Unit Name	Plant Name	Submit To
SMS ENVOCLEAN PVT. LTD	SMS ENVOCLEAN PVT. LTD	SRO-Mumbai III

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
SMS ENVOCLEAN PVT.LTD.	DEVONAR DUMPING GROUND OPP SATHE NAGAR, GOWANDI WEST MUMBAI 400043	8422848430	infosmsenvoclean@smsl.co.in

Sender authorisation No	Manifest Document No	Membership No (If any)
FORMET1.0/CC/UAN NO.0000128619/CR/2212001287	MPCB-HW_MANIFEST-0000330877	A-815

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
M/s. Krishika Enterprises,A-002, Krishnai Sajjan Darshan Bldg. Mahatma Phule Road, Garibacha Wada, Dombivali, (West)	MH-05/DK-6483	A-002, Krishnai sajian darshan marg, Mahatma phule road, Garibacha wada, Dombivali west	9082565309	ttcwmmam@gmail.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	04-03-2023	37.2 Ash from incinerator and flue gas cleaning residue	Incineration Ash	3.940	MT	CHWTSDF	M/s. Trans Thane Creek Waste Management Association (TTCWMA), Mahape, Navi-Mumbai.	Maharashtra	M/s. Trans Thane Creek Waste Management Association (TTCWMA)	Mahape, Navi-Mumbai.	9082565309	ttcwmmam@gmail.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
1				Solid				NA				



Manifest For Hazardous And Other Waste

Submitted Date : 27-03-2023

Apply as Generator

Unit Name	Plant Name	Submit To
SMS ENVOCLEAN PVT. LTD	SMS ENVOCLEAN PVT. LTD	SRO-Mumbai III

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
SMS ENVOCLEAN PVT.LTD.	DEVONAR DUMPING GROUND OPP SATHE NAGAR, GOWANDI WEST MUMBAI 400043	8879634810	infosmsenvoclean@smsl.co.in

Sender authorisation No	Manifest Document No	Membership No (If any)
FORMET1.0/CC/UAN NO.0000128619/CR/2212001287	MPCB-HW_MANIFEST-0000338312	A-815

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
M/s. Krishika Enterprises,A-002, Krishnai Sajjan Darshan Bldg. Mahatma Phule Road, Garibacha Wada, Dombivali, (West)	MH-05/DK-6483	A-002, Krishnai sajian darshan marg, Mahatma phule road, Garibacha wada, Dombivali west	9082565309	ttcwmmam@gmail.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	26-03-2023	37.2 Ash from incinerator and flue gas cleaning residue	Incineration Ash	4.645	MT	CHWTSDF	M/s. Trans Thane Creek Waste Management Association (TTCWMA), Mahape, Navi-Mumbai.	Maharashtra	M/s. Trans Thane Creek Waste Management Association (TTCWMA)	Mahape, Navi-Mumbai.	9082565309	ttcwmmam@gmail.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
1				Solid				NA				



Manifest For Hazardous And Other Waste

Submitted Date : 01-04-2023

Apply as Generator

Unit Name	Plant Name	Submit To
SMS ENVOCLEAN PVT. LTD	SMS ENVOCLEAN PVT. LTD	SRO-Mumbai III

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
SMS ENVOCLEAN PVT.LTD.	DEVONAR DUMPING GROUND OPP SATHE NAGAR, GOWANDI WEST MUMBAI 400043	8879634810	infosmsenvoclean@smsl.co.in

Sender authorisation No	Manifest Document No	Membership No (If any)
FORMET1.0/CC/UAN NO.0000128619/CR/2212001287	MPCB-HW_MANIFEST-0000342129	A-815

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
M/s. Krishika Enterprises,A-002, Krishnai Sajjan Darshan Bldg. Mahatma Phule Road, Garibacha Wada, Dombivali, (West)	MH-05/DK-6483	A-002, Krishnai sajian darshan marg, Mahatma phule road, Garibacha wada, Dombivali west	9082565309	ttcwmmam@gmail.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	01-04-2023	37.2 Ash from incinerator and flue gas cleaning residue	Incineration Ash	3.930	MT	CHWTSDF	M/s. Trans Thane Creek Waste Management Association (TTCWMA), Mahape, Navi-Mumbai.	Maharashtra	M/s. Trans Thane Creek Waste Management Association (TTCWMA)	Mahape, Navi-Mumbai.	9082565309	ttcwmmam@gmail.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
1				Solid				NA				



Manifest For Hazardous And Other Waste

Submitted Date : 26-04-2023

Apply as Generator

Unit Name	Plant Name	Submit To
SMS ENVOCLEAN PVT. LTD	SMS ENVOCLEAN PVT. LTD	SRO-Mumbai III

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
SMS ENVOCLEAN PVT.LTD.	DEVONAR DUMPING GROUND OPP SATHE NAGAR, GOWANDI WEST MUMBAI 400043	8879634810	infosmsenvoclean@smsl.co.in

Sender authorisation No	Manifest Document No	Membership No (If any)
FORMET1.0/CC/UAN NO.0000128619/CR/2212001287	MPCB-HW_MANIFEST-0000351722	A-815

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
M/s. Trans Thane Creek Waste Management Association,P-128, Mahape Road, NEar L&T Infotech,Shil Mahape, Navi Mumbai- 400 710	MH-43/BB-4251	Mahape Navi-Mumbai.	9082565309	ttcwmmam@gmail.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	26-04-2023	37.2 Ash from incinerator and flue gas cleaning residue	Incineration Ash	3.840	MT	CHWTSDF	M/s. Trans Thane Creek Waste Management Association (TTCWMA), Mahape, Navi-Mumbai.	Maharashtra	M/s. Trans Thane Creek Waste Management Association (TTCWMA)	Mahape, Navi-Mumbai.	9082565309	ttcwmmam@gmail.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
1				Solid				NA				



Manifest For Hazardous And Other Waste

Submitted Date : 10-05-2023

Apply as Generator

Unit Name	Plant Name	Submit To
SMS ENVOCLEAN PVT. LTD	SMS ENVOCLEAN PVT. LTD	SRO-Mumbai III

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
SMS ENVOCLEAN PVT.LTD.	DEVONAR DUMPING GROUND OPP SATHE NAGAR, GOWANDI WEST MUMBAI 400043	8879634810	infosmsenvoclean@smsl.co.in

Sender authorisation No	Manifest Document No	Membership No (If any)
FORMET1.0/CC/UAN NO.0000128619/CR/2212001287	MPCB-HW_MANIFEST-0000356541	A-815

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
M/s. Krishika Enterprises,A-002, Krishnai Sajian Darshan Bldg. Mahatma Phule Road, Garibacha Wada, Dombivali, (West)	MH-05/DK-6483	A-002, Krishnai sajian darshan marg, Mahatma phule road, Garibacha wada, Dombivali west	9082565314	ttcwmmam@gmail.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	10-05-2023	37.2 Ash from incinerator and flue gas cleaning residue	Incineration Ash	4.04	MT	CHWTSDF	M/s. Trans Thane Creek Waste Management Association (TTCWMA), Mahape, Navi-Mumbai.	Maharashtra	M/s. Trans Thane Creek Waste Management Association (TTCWMA)	Mahape, Navi-Mumbai.	9082565314	ttcwmmam@gmail.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
1				Solid				NA				



Manifest For Hazardous And Other Waste

Submitted Date : 17-05-2023

Apply as Generator

Unit Name	Plant Name	Submit To
SMS ENVOCLEAN PVT. LTD	SMS ENVOCLEAN PVT. LTD	SRO-Mumbai III

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
SMS ENVOCLEAN PVT.LTD.	DEVONAR DUMPING GROUND OPP SATHE NAGAR, GOWANDI WEST MUMBAI 400043	8879634810	infosmsenvoclean@smsl.co.in

Sender authorisation No	Manifest Document No	Membership No (If any)
FORMET1.0/CC/UAN NO.0000128619/CR/2212001287	MPCB-HW_MANIFEST-0000359169	A-815

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
M/s. Krishika Enterprises,A-002, Krishnai Sajian Darshan Bldg. Mahatma Phule Road, Garibacha Wada, Dombivali, (West)	MH-05/DK-6483	A-002, Krishnai sajian darshan marg, Mahatma phule road, Garibacha wada, Dombivali west	9082565314	ttcwmmam@gmail.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	17-05-2023	37.2 Ash from incinerator and flue gas cleaning residue	Incineration Ash	3.925	MT	CHWTSDF	M/s. Trans Thane Creek Waste Management Association (TTCWMA), Mahape, Navi-Mumbai.	Maharashtra	M/s. Trans Thane Creek Waste Management Association (TTCWMA)	Mahape, Navi-Mumbai.	9082565314	ttcwmmam@gmail.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
1				Solid				NA				



SMS ENVOCLEAN PRIVATE LIMITED

Ghatkopar - Mankhurd Link Road, Near Deonar Dumping Ground, Opp.Sathe Nagar, Govandi (W), Mumbai - 400043.
Tel: 70456607/172/74/74 Toll Free No. : 18002866575
Customer Care Email ID : info@smsevoclean.com / www.smstmumbai.com



Membership Certificate No. : 40005589



Offline QR Code
Outward No. : 2704

Registration Certificate



Online QR Code
Date : 17.05.2023

This is to certify that, PRERNA MULTISPECIALTY HOSPITAL, at A/101,103,104 SHREE CHAMUNDA CHS. LTD.,MUMBAI, 400068 is registered with SMS Envoclean Private Limited, for Management of Bio Medical Waste in accordance with the provision of Bio Medical Waste Management Rules, 2016, as amended and in compliance with the provisions of CPCB guidelines.

1. Authorized Person of HCE (Name and Designation) : DR. G. M. VAISHYA DOCTOR

2. Bombay Nursing Home Act Registration Details

a. BNH Registration Number : 887990061
b. BNH Issue Date : 01.04.2023
c. Total no. of Beds : 0019
d. BNH Validity(Form 'C') : 31.03.2026

3. Common Treatment Facility Registration Details

a. Date of Registration : 01.05.2011
b. No.of Beds Registered : 0019
c. Registration Validity : 31.12.2023

4. Renewal of CTF Membership (if Applicable)

a. Renewal Date : 31.12.2023
b. No. of Beds : 0019

5. MPCB Consent of HCE (Establish/ 1st Operate/ Renewal) Details

a. Consent / CCA Number : 2201000078
b. Issue Date : 05.01.2022
c. Validity up to : 30.04.2023



Authorized Signature
Name : Saurabh Gautam
Designation : DGM

Note: HCE shall display copy of Registration Certificate at front Desk and Temporary BMW storage area.



CERTIFICATE OF STACK ANALYSIS OF INCINERATOR

Report No	SEET/AA/02/23/29	Date	14/02/2023
Name of Client	M/s SMS Envoclean Pvt Ltd.		
Address of Client	Ghatkoper Mankhurd Link Road, Opp Sathe Nagar ,Govandi (W), Mumbai-400 043, Maharashtra		
Sample collected by	AA Representative		
Reference	-----		
Time of sample collected	12.00 PM		
Date of sampling	04/02/2023	Sample Receipt Date	04/02/2023
Analysis Start Date	06/02/2023	Analysis Complete Date	09/02/2023

DETAILS OF STACK

Description	Unit	Result
Stack Location	--	Stack 1
Stack Attached To	--	Incinerator
Shape	--	Round
Diameter	M	0.9
Height From Ground Level	M	32
Type of Fuel	--	HSD
Fuel Consumption	--	35 Lit/hr
Stack Temperature	^o C	73
Velocity of Flue Gases	M/Sec	7.06
Volume of Flue Gases	Nm ³ /Hr	13918

POLLUTION PARAMETERS

PARAMETERS	METHOD	UNIT	RESULT	LIMIT AS PER MPCB Consent
Particulate Matter (PM)	IS 5182(Part23)	mg/Nm ³	23.85	50
Sulphur Dioxide (SO ₂)	IS 11255(Part2):1985	Kg/day	1.93	Not Specified
Nitrogen Dioxide (NO ₂)	IS 11255(Part7):2005	mg/Nm ³	14.80	400
Carbon Dioxide (CO ₂)	IS 13270:1992	%	2.75	Not Specified
Carbon Monoxide (CO)	IS 13270:1992	%	2.25	Not Specified
Mercury (Hg)	US EPA,Method 29	mg/Nm ³	BDL	0.5
Acid Mist (as HCL)	Titrimetric Method	mg/Nm ³	0.0	50
Combustion Efficiency	--	%	99	99

NOTE: 1) The above results relate only to the condition prevailing at the time of sampling.
 2) The above results relate only to the item tested.
 3) BDL – Below Detectable Limit.



[Signature]
Authorized By



Sadekar Enviro Engineers Pvt. Ltd.

B-306/307, Plot No. 61, Patel Estate, Reis Magos, Verem, Alto, Old Betim Road, Bardez, Porvorim, Panaji-Goa- 403 101.
Goa State, India. ☎ : (0832) 2411322/ 2411323 • E-mail : starlabgoa@rediffmail.com

SAVE WATER
SAVE LIFE

Lab accredited by MoEF & CC Valid up to 03.11.2023 ★ Certified by ISO 9001:2015 & ISO 45001 : 2018

CERTIFICATE OF STACK ANALYSIS OF INCINERATOR

Report No	SEET/AA/03/23/201	Date	24/03/2023
Name of Client	M/s SMS Envoclean Pvt Ltd.		
Address of Client	Ghatkoper Mankhurd Link Road, Opp Sathe Nagar ,Govandi (W), Mumbai-400 043, Maharashtra		
Sample collected by	AA Representative		
Reference	-----		
Time of sample collected	01.00 PM		
Date of sampling	18/03/2023	Sample Receipt Date	18/03/2023
Analysis Start Date	20/03/2023	Analysis Complete Date	23/03/2023

DETAILS OF STACK

Description	Unit	Result
Stack Location	--	Stack 1
Stack Attached To	--	Incinerator
Shape	--	Round
Diameter	M	0.9
Height From Ground Level	M	32
Type of Fuel	--	HSD
Fuel Consumption	--	35 Lit/hr
Stack Temperature	⁰ C	68
Velocity of Flue Gases	M/Sec	6.90
Volume of Flue Gases	Nm ³ /Hr	13802

POLLUTION PARAMETERS

PARAMETERS	METHOD	UNIT	RESULT	LIMIT AS PER MPCB Consent
Particulate Matter (PM)	IS 5182(Part23)	mg/Nm ³	21.50	50
Sulphur Dioxide (SO ₂)	IS 11255(Part2):1985	Kg/day	1.85	Not Specified
Nitrogen Dioxide (NO ₂)	IS 11255(Part7):2005	mg/Nm ³	17.20	400
Carbon Dioxide (CO ₂)	IS 13270:1992	%	2.78	Not Specified
Carbon Monoxide (CO)	IS 13270:1992	%	2.90	Not Specified
Mercury (Hg)	US EPA,Method 29	mg/Nm ³	BDL	0.5
Acid Mist (as HCL)	Titrimetric Method	mg/Nm ³	0.0	50
Combustion Efficiency	--	%	99	99

NOTE: 1) The above results relate only to the condition prevailing at the time of sampling.
2) The above results relate only to the item tested.
3) BDL – Below Detectable Limit.



v chopdekar
Authorized By



CERTIFICATE OF STACK ANALYSIS OF INCINERATOR

Report No	SEET/AA/03/23/	Date	03/04/2023
Name of Client	M/s SMS Envoclean Pvt Ltd.		
Address of Client	Ghatkoper Mankhurd Link Road,Opp Sathe Nagar ,Govandi (W), Mumbai-400 043, Maharashtra		
Sample collected by	AA Representative		
Reference	-----		
Time of sample collected	12.45 PM		
Date of sampling	25/03/2023	Sample Receipt Date	25/03/2023
Analysis Start Date	27/03/2023	Analysis Complete Date	29/03/2023

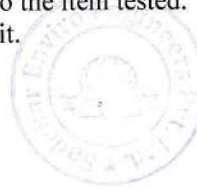
DETAILS OF STACK

Description	Unit	Result
Stack Location	--	Stack 1
Stack Attached To	--	Incinerator
Shape	--	Round
Diameter	M	0.9
Height From Ground Level	M	32
Type of Fuel	--	HSD
Fuel Consumption	--	35 Lit/hr
Stack Temperature	^o C	76
Velocity of Flue Gases	M/Sec	6.98
Volume of Flue Gases	Nm ³ /Hr	13642

POLLUTION PARAMETERS

PARAMETERS	METHOD	UNIT	RESULT	LIMIT AS PER MPCB Consent
Particulate Matter (PM)	IS 5182(Part23)	mg/Nm ³	26.80	50
Sulphur Dioxide (SO ₂)	IS 11255(Part2):1985	Kg/day	1.97	Not Specified
Nitrogen Dioxide (NO ₂)	IS 11255(Part7):2005	mg/Nm ³	18.60	400
Carbon Dioxide (CO ₂)	IS 13270:1992	%	2.45	Not Specified
Carbon Monoxide (CO)	IS 13270:1992	%	2.68	Not Specified
Mercury (Hg)	US EPA,Method 29	mg/Nm ³	BDL	0.5
Acid Mist (as HCL)	Titrimetric Method	mg/Nm ³	0.0	50
Combustion Efficiency	--	%	99	99

NOTE: 1) The above results relate only to the condition prevailing at the time of sampling.
2) The above results relate only to the item tested.
3) BDL – Below Detectable Limit.



M. Chopdekar
Authorized By



CERTIFICATE OF STACK ANALYSIS OF INCINERATOR

Report No	SEET/AA/04/23/30	Date	11/04/2023
Name of Client	M/s SMS Envoclean Pvt Ltd.		
Address of Client	Ghatkoper Mankhurd Link Road, Opp Sathe Nagar ,Govandi (W), Mumbai-400 043, Maharashtra		
Sample collected by	AA Representative		
Time of sample collected	10.50 PM		
Date of sampling	01/04/2023	Sample Receipt Date	01/04/2023
Analysis Start Date	03/04/2023	Analysis Complete Date	06/04/2023

DETAILS OF STACK

Description	Unit	Result
Stack Location	--	Stack 1
Stack Attached To	--	Incinerator
Shape	--	Round
Diameter	M	0.9
Height From Ground Level	M	32
Type of Fuel	--	HSD
Fuel Consumption	--	35 Lit/hr
Stack Temperature	°C	82
Velocity of Flue Gases	M/Sec	7.15
Volume of Flue Gases	Nm ³ /Hr	13739

POLLUTION PARAMETERS

PARAMETERS	METHOD	UNIT	RESULT	LIMIT AS PER MPCB Consent
Particulate Matter (PM)	IS 5182(Part23)	mg/Nm ³	24.80	50
Sulphur Dioxide (SO ₂)	IS 11255(Part2):1985	Kg/day	1.65	Not Specified
Nitrogen Dioxide (NO ₂)	IS 11255(Part7):2005	mg/Nm ³	14.70	400
Carbon Dioxide (CO ₂)	IS 13270:1992	%	2.40	Not Specified
Carbon Monoxide (CO)	IS 13270:1992	%	2.75	Not Specified
Mercury (Hg)	US EPA, Method 29	mg/Nm ³	BDL	0.5
Acid Mist (as HCL)	Titrimetric Method	mg/Nm ³	0.0	50
Combustion Efficiency	--	%	99	99

NOTE: 1) The above results relate only to the condition prevailing at the time of sampling.
2) The above results relate only to the item tested.
3) BDL – Below Detectable Limit.



n chopdekar
Authorized By



CERTIFICATE OF STACK ANALYSIS OF INCINERATOR

Report No	SEET/AA/04/23/64	Date	19/04/2023
Name of Client	M/s SMS Envoclean Pvt Ltd.		
Address of Client	Ghatkoper Mankhurd Link Road, Opp Sathe Nagar ,Govandi (W), Mumbai-400 043, Maharashtra		
Sample collected by	AA Representative		
Time of sample collected	12.30 PM		
Date of sampling	08/04/2023	Sample Receipt Date	08/04/2023
Analysis Start Date	10/04/2023	Analysis Complete Date	12/04/2023

DETAILS OF STACK

Description	Unit	Result
Stack Location	--	Stack 1
Stack Attached To	--	Incinerator
Shape	--	Round
Diameter	M	0.9
Height From Ground Level	M	32
Type of Fuel	--	HSD
Fuel Consumption	--	35 Lit/hr
Stack Temperature	⁰ C	86
Velocity of Flue Gases	M/Sec	7.09
Volume of Flue Gases	Nm ³ /Hr	13472


POLLUTION PARAMETERS

PARAMETERS	METHOD	UNIT	RESULT	LIMIT AS PER MPCB Consent
Particulate Matter (PM)	IS 5182(Part23)	mg/Nm ³	27.50	50
Sulphur Dioxide (SO ₂)	IS 11255(Part2):1985	Kg/day	1.74	Not Specified
Nitrogen Dioxide (NO ₂)	IS 11255(Part7):2005	mg/Nm ³	11.80	400
Carbon Dioxide (CO ₂)	IS 13270:1992	%	2.15	Not Specified
Carbon Monoxide (CO)	IS 13270:1992	%	2.50	Not Specified
Mercury (Hg)	US EPA,Method 29	mg/Nm ³	BDL	0.5
Acid Mist (as HCL)	Titrimetric Method	mg/Nm ³	0.0	50
Combustion Efficiency	--	%	99	99

NOTE:1)The above results relate only to the condition prevailing at the time of sampling.
2) The above results relate only to the item tested.
3) BDL – Below Detectable Limit.



vchopdekar
Authorized By

Phone : 022-25820423 Fax : - Email : mpcbthanelab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	<p style="text-align: center;">Regional Laboratory</p> Regional Laboratory, Thane, Maharashtra Pollution Control Board, Office Complex Building, 5th Floor, Wagle Estate, Near Mulund check Naka. Thane-400 604.
---	---	---

Report Outward No.: MPCB/RL-Thane/Source Emission/22-23/11/1
 Date: 03/11/2022 01:24 PM

Analysis Report-Air (Source Emission)

Client/Industry/location Name & Address
M/s. SMS Envoclean Pvt. Ltd. R14 Common treatment and disposal facilities (CETP, TSDF, E-Wast

Sample Details	
Field Sample ID :	BR-0032814
Laboratory Sample Code :	MPCB/RL-Thane/STK/22-23/45
Sample Details (Water/Air/HW) :	Air
Sample Volume Received :	
Sample Collected By :	FO-Mumbai III (Madhukar Igave) (SRO-Mumbai III)
Seal No. :	200
Type of Industry / Location details :	
Sample Collected On :	Oct 19 2022 03:00:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	HCL	0	mg/m ³	
2	Total Particulate Matter	11	mg/Nm ³	

Report Type: final


Report generated on: 2022-11-03 13:10:14

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 03/11/2022 01:24 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
 I/c Scientific Officer,
 Regional Laboratory, Thane,

Phone : 022-25820423 Fax : - Email : mpcbthanelab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Thane, Maharashtra Pollution Control Board, Office Complex Building, 5th Floor, Wagle Estate, Near Mulund check Naka. Thane-400 604.
---	---	---

Repot Outward No.: MPCB/RL-Thane/Source Emission/22-23/12/19

Date: 15/12/2022 06:49 PM

Analysis Report-Air (Source Emission)

Client/Industry/location Name & Address
M/s. SMS Envoclean Pvt. Ltd. R14 Common treatment and disposal facilities (CETP, TSDF, E-Wast)

Sample Details	
Field Sample ID :	BR-0036211
Laboratory Sample Code :	MPCB/RL-Thane/STK/22-23/66
Sample Details (Water/Air/HW) :	Air
Sample Volume Received :	
Sample Collected By :	FO-Mumbai III (Madhukar Igave) (SRO-Mumbai III)
Seal No. :	200
Type of Industry / Location details :	
Sample Collected On :	Dec 6 2022 01:00:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	SO ₂	13	mg/m ³	
2	Total Particulate Matter	46	mg/Nm ³	

Report Type: final


Report generated on: 15/12/2022 06:49 PM

Complied & Approved by: S S Mahajan

Reviewed on Date: 15/12/2022 06:49 PM

Reviewed by: S S Mahajan

S S Mahajan
 I/c Scientific Officer,
 Regional Laboratory, Thane,

Phone : 022-25820423 Fax : - Email : mpcbthanelab@mpcb.gov.in Website : http://mpcb.gov.in		<p style="text-align: center;">Regional Laboratory</p> Regional Laboratory, Thane, Maharashtra Pollution Control Board, Office Complex Building, 5th Floor, Wagle Estate, Near Mulund check Naka. Thane-400 604.
---	---	---

Report Outward No.: MPCB/RL-Thane/Source Emission/22-23/02/34
 Date: 19/02/2023 11:30 PM

Analysis Report-Air (Source Emission)

Client/Industry/location Name & Address
M/s. SMS Envoclean Pvt. Ltd. R14 Common treatment and disposal facilities (CETP, TSDF, E-Wast)

Sample Details	
Field Sample ID :	BR-0040813
Laboratory Sample Code :	MPCB/RL-Thane/STK/22-23/127
Sample Details (Water/Air/HW) :	Air
Sample Volume Received :	
Sample Collected By :	FO-Mumbai III (Madhukar Igave) (SRO-Mumbai III)
Seal No. :	200
Type of Industry / Location details :	
Sample Collected On :	Feb 6 2023 03:00:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	HCL	0	mg/m ³	
2	Total Particulate Matter	14	mg/Nm ³	

Report Type: final

Report generated on: 19/02/2023 11:30 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 19/02/2023 11:30 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
 Scientific Officer,
 I/c Regional Laboratory,
 Thane,

Vimta Labs Limited

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ISSUED TO:

M/s. SMS ENVOCLEAN PRIVATE LIMITED,
GHATKOPAR MANKHURD, LINK ROAD
OPP SATHENAGAR, GOVANDI MUMBAI,
400043-MAHARASHTRA INDIA.

Report Number : VLL/VLS/22/16976/001
Issued Date : 2023/02/02
P.O. Ref : 4200079784
P.O. Date : 29.03.2022

Page 1 of 1

SAMPLE PARTICULARS : Source Emission Monitoring for BMW Incinerator Stack

Sample Collection Date	: 2023/01/21	Sample Registration Date	: 2023/01/23
Analysis Starting Date	: 2023/01/23	Analysis Completion Date	: 2023/02/02
Test Required	: Dia, Velocity and Oxygen		
Incinerator Capacity	: 1000 Kg/Hr (250 kg/Hr x 4No's)		
Fuel Used for Combustion	: HSD		
Sample collected by Vimta Labs Ltd.			

TEST REPORT

Sr. No	Parameters	UoM	Method of Testing	Results	Limits as per GSR 481(E)
1	Diameter of stack	m	-	0.9	--
2	Flue gas temperature	°C	-	80	--
3	Velocity	m/Sec	-	4.55	--
4	Volumetric flow rate	Nm ³ /hr	-	8614.80	--
5	Oxygen as O ₂	%	-	10.8	--

Name and Designation of Authorized Signatory


Dr. Subba Reddy Mallampati
Dy. Manager-Environment.

Vimta Labs Limited

Registered Office
142, IDA Phase II, Cherlapally
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ISSUED TO:

M/s. SMS ENVOCLEAN PRIVATE LIMITED,
GHATKOPAR MANKHURD, LINK ROAD
OPP SATHENAGAR, GOVANDI MUMBAI,
400043-MAHARASHTRA INDIA.

Report Number : VLL/VLS/22/16976/002
Issued Date : 2023/02/02
P.O. Ref : 4200079784
P.O. Date : 29.03.2022

Page 1 of 1

SAMPLE PARTICULARS : Source Emission Monitoring for BMW Incinerator Stack

Sample Collection Date : 2023/01/21 Sample Registration Date : 2023/01/23
Analysis Starting Date : 2023/01/23 Analysis Completion Date : 2023/02/02
Test Required : PCDD& PCDF
Incinerator Capacity : 1000 Kg/Hr (250 kg/Hr x 4No's)
Fuel used for Combustion : HSD
Sample Collected By Vimta Labs Ltd.

TEST REPORT

Sr. No	Congeners of Dioxin & Furans	Concentration		
		Concentration (ng)	TEF by WHO	TEQ (ng)
1	1,2,3,4,6,7,8-HpCDD	1.4400	0.01	0.0144
2	1,2,3,4,6,7,8-HpCDF	1.1944	0.01	0.0119
3	1,2,3,4,7,8,9-HpCDF	0.4472	0.01	0.0045
4	1,2,3,4,7,8-HxCDD	0.1191	0.1	0.0119
5	1,2,3,4,7,8-HxCDF	0.0980	0.1	0.0098
6	1,2,3,6,7,8-HxCDD	0.6520	0.1	0.0652
7	1,2,3,6,7,8-HxCDF	0.2491	0.1	0.0249
8	1,2,3,7,8,9-HxCDD	0.1150	0.1	0.0115
9	1,2,3,7,8,9-HxCDF	0.0140	0.1	0.0014
10	1,2,3,7,8-PeCDD	0.0444	0.5	0.0222
11	1,2,3,7,8-PeCDF	0.0595	0.05	0.0030
12	2,3,4,6,7,8-HxCDF	0.4470	0.1	0.0447
13	2,3,4,7,8-PeCDF	0.0261	0.5	0.0131
14	2,3,7,8-TCDD	0.0728	1	0.0728
15	2,3,4,7,8-TCDF	0.0581	0.1	0.0058
16	OCDD	0.0245	0.001	0.0000
17	OCDF	0.2500	0.001	0.0003
Total ng TEQ				0.3173
Vstd. (Nm ³)				5.720
ng TEQ/Nm ³				0.0555
% of O ₂ in Flue Gas				10.8
Total Furans & Dioxins (ng TEQ/Nm³ at 11 % O₂ Correction)				0.0544
Emission Limits as per GSR 481(E)				< 0.1

Method of Testing: As per USEPA 23 A & 8290

Instruments used: Auto spec Premier (HRGC/HRMS). Detection Limit: 0.01pg.

Name and Designation of Authorized Signatory


Dr. Subba Reddy Mallampati
Dy. Manager-Environment.

Vimta Labs Limited

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ISSUED TO:

M/s. SMS ENVOCLEAN PRIVATE LIMITED,
GHATKOPAR MANKHURD, LINK ROAD
OPP SATHENAGAR, GOVANDI MUMBAI,
400043-MAHARASHTRA INDIA.

Report Number : VLL/VLS/22/18350/001
Issued Date : 2023/02/23
P.O. Ref : 4200079784
P.O. Date : 29.03.2022

Page 1 of 1

SAMPLE PARTICULARS : Source Emission Monitoring for BMW Incinerator Stack

Sample Collection Date	: 2023/02/13	Sample Registration Date	: 2023/02/14
Analysis Starting Date	: 2023/02/14	Analysis Completion Date	: 2023/02/23
Test Required	: Dia, Velocity and Oxygen		
Incinerator Capacity	: 1000 Kg/Hr (250 kg/Hr x 4No's)		
Fuel Used for Combustion	: HSD		
Sample collected by Vimta Labs Ltd.			

TEST REPORT

Sr. No	Parameters	UoM	Method of Testing	Results	Limits as per GSR 481(E)
1	Diameter of stack	m	-	0.9	--
2	Flue gas temperature	°C	-	74	--
3	Velocity	m/Sec	-	5.34	--
4	Volumetric flow rate	Nm ³ /hr	-	10205	--
5	Oxygen as O ₂	%	-	10.6	--

Name and Designation of Authorized Signatory



Dr. Subba Reddy Mallampati
Dy. Manager-Environment.

Vimta Labs Limited

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ISSUED TO:

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GHATKOPAR MANKHURD, LINK ROAD
OPP SATHENAGAR, GOVANDI MUMBAI,
400043-MAHARASHTRA INDIA.

Report Number : VLL/VLS/22/18350/002
Issued Date : 2023/02/23
P.O. Ref : 4200079784
P.O. Date : 29.03.2022

Page 1 of 1

SAMPLE PARTICULARS : Source Emission Monitoring for BMW Incinerator Stack

Sample Collection Date : 2023/02/13 Sample Registration Date : 2023/02/14
Analysis Starting Date : 2023/02/14 Analysis Completion Date : 2023/02/23
Test Required : PCDD & PCDF
Incinerator Capacity : 1000 Kg/Hr (250 kg/Hr x 4No's)
Fuel used for Combustion : HSD
Sample Collected By Vimta Labs Ltd.

TEST REPORT

Sr. No	Congeners of Dioxin & Furans	Concentration		
		Concentration (ng)	TEF by WHO	TEQ (ng)
1	1,2,3,4,6,7,8-HpCDD	1.4510	0.01	0.0145
2	1,2,3,4,6,7,8-HpCDF	1.2584	0.01	0.0126
3	1,2,3,4,7,8,9-HpCDF	0.5632	0.01	0.0056
4	1,2,3,4,7,8-HxCDD	0.1231	0.1	0.0123
5	1,2,3,4,7,8-HxCDF	0.1200	0.1	0.0120
6	1,2,3,6,7,8-HxCDD	0.7790	0.1	0.0779
7	1,2,3,6,7,8-HxCDF	0.3201	0.1	0.0320
8	1,2,3,7,8,9-HxCDD	0.1180	0.1	0.0118
9	1,2,3,7,8,9-HxCDF	0.0210	0.1	0.0021
10	1,2,3,7,8-PeCDD	0.0544	0.5	0.0272
11	1,2,3,7,8-PeCDF	0.0835	0.05	0.0042
12	2,3,4,6,7,8-HxCDF	0.4730	0.1	0.0473
13	2,3,4,7,8-PeCDF	0.0501	0.5	0.0251
14	2,3,7,8-TCDD	0.0808	1	0.0808
15	2,3,4,7,8-TCDF	0.0601	0.1	0.0060
16	OCDD	0.0235	0.001	0.0000
17	OCDF	0.2940	0.001	0.0003
Total ng TEQ				0.3717
Vstd. (Nm ³)				5.720
ng TEQ/Nm ³				0.0650
% of O ₂ in Flue Gas				10.6
Total Furans & Dioxins (ng TEQ/Nm³ at 11 % O₂ Correction)				0.0625
Emission Limits as per GSR 481(E)				< 0.1

Method of Testing: As per USEPA 23 A & 8290

Instruments used: Auto spec Premier (HRGC/HRMS). Detection Limit: 0.01pg.

Name and Designation of Authorized Signatory



Dr. Subba Reddy Mallampati
Dy. Manager-Environment.

Vimta Labs Limited

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ISSUED TO:

M/s. SMS ENVOCLEAN PRIVATE LIMITED,
GHATKOPAR MANKHURD, LINK ROAD
OPP SATHENAGAR, GOVANDI MUMBAI,
400043-MAHARASHTRA INDIA.

Report Number : VLL/VLS/22/20987/001
Issued Date : 2023/03/27
P.O. Ref : 4200079784
P.O. Date : 29.03.2022

Page 1 of 1

SAMPLE PARTICULARS : Source Emission Monitoring for BMW Incinerator Stack

Sample Collection Date	: 2023/03/16	Sample Registration Date	: 2023/03/17
Analysis Starting Date	: 2023/03/17	Analysis Completion Date	: 2023/03/27
Test Required	: Dia, Velocity and Oxygen		
Incinerator Capacity	: 1000 Kg/Hr (250 kg/Hr x 4No's)		
Fuel Used for Combustion	: HSD		
Sample collected by Vimta Labs Ltd.			

TEST REPORT

Sr. No	Parameters	UoM	Method of Testing	Results	Limits as per GSR 481(E)
1	Diameter of stack	m	-	0.9	--
2	Flue gas temperature	°C	-	78	--
3	Velocity	m/Sec	-	5.63	--
4	Volumetric flow rate	Nm ³ /hr	-	10635	--
5	Oxygen as O ₂	%	-	10.4	--

Name and Designation of Authorized Signatory



Dr. Subba Reddy Mallampati
Dy. Manager-Environment.

Vimta Labs Limited

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ISSUED TO:

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GHATKOPAR MANKHURD, LINK ROAD
OPP SATHENAGAR, GOVANDI MUMBAI,
400043-MAHARASHTRA INDIA.

Report Number : VLL/VLS/22/20987/002
Issued Date : 2023/03/27
P.O. Ref : 4200079784
P.O. Date : 29.03.2022

Page 1 of 1

SAMPLE PARTICULARS : Source Emission Monitoring for BMW Incinerator Stack

Sample Collection Date	: 2023/03/16	Sample Registration Date	: 2023/03/17
Analysis Starting Date	: 2023/03/17	Analysis Completion Date	: 2023/03/27
Test Required	: PCDD & PCDF		
Incinerator Capacity	: 1000 Kg/Hr (250 kg/Hr x 4No's)		
Fuel used for Combustion	: HSD		
Sample Collected By	Vimta Labs Ltd.		

TEST REPORT

Sr. No	Congeners of Dioxin & Furans	Concentration		
		Concentration (ng)	TEF by WHO	TEQ (ng)
1	1,2,3,4,6,7,8-HpCDD	1.4140	0.01	0.0141
2	1,2,3,4,6,7,8-HpCDF	1.2054	0.01	0.0121
3	1,2,3,4,7,8,9-HpCDF	0.4472	0.01	0.0045
4	1,2,3,4,7,8-HxCDD	0.1121	0.1	0.0112
5	1,2,3,4,7,8-HxCDF	0.1090	0.1	0.0109
6	1,2,3,6,7,8-HxCDD	0.6830	0.1	0.0683
7	1,2,3,6,7,8-HxCDF	0.2991	0.1	0.0299
8	1,2,3,7,8,9-HxCDD	0.1080	0.1	0.0108
9	1,2,3,7,8,9-HxCDF	0.0190	0.1	0.0019
10	1,2,3,7,8-PeCDD	0.0484	0.5	0.0242
11	1,2,3,7,8-PeCDF	0.0755	0.05	0.0038
12	2,3,4,6,7,8-HxCDF	0.4460	0.1	0.0446
13	2,3,4,7,8-PeCDF	0.0391	0.5	0.0196
14	2,3,7,8-TCDD	0.0728	1	0.0728
15	2,3,4,7,8-TCDF	0.0481	0.1	0.0048
16	OCDD	0.0235	0.001	0.0000
17	OCDF	0.2530	0.001	0.0003
Total ng TEQ				0.3337
Vstd. (Nm ³)				5.720
ng TEQ/Nm ³				0.0583
% of O ₂ in Flue Gas				10.4
Total Furans & Dioxins (ng TEQ/Nm³ at 11 % O₂ Correction)				0.0550
Emission Limits as per GSR 481(E)				< 0.1

Method of Testing: As per USEPA 23 A & 8290

Instruments used: Auto spec Premier (HRGC/HRMS). Detection Limit: 0.01pg.

Name and Designation of Authorized Signatory


Dr. Subba Reddy Mallampati
Dy. Manager-Environment.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 022-67195031 Fax : 27780684 Email : soclab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Central Laboratory Central Laboratory, Maharashtra Pollution Control Board, "Nirmal Bhavan", P-3, MIDC Industrial Area, Mahape, Navi Mumbai- 400 701
--	---	---

Report Outward No.: MPCB/CLab/JVS/22-23/04/20

Date: 07/04/2022 12:26 PM

Analysis Report-Water (JVS)

Client/Industry/location Name & Address

M/s. SMS Envoclean Pvt. Ltd.

Sample Details

Field Sample ID :	BR-0015736
Laboratory Sample Code :	MPCB/CLab/JVS/21-22/2295
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Mumbai III (Madhukar Igave) (SRO-Mumbai III)
Seal No. :	200
Type of Industry / Location details :	
Sample Collected On :	Jan 13 2022 01:00:00:000PM

Sr. No	Parameter	Result	Unit	Method of analysis
1	pH	8.0		
2	Total Dissolved Solids(TDS)	4734.0	mg/l	
3	Suspended Solids (SS)	12.0	mg/l	
4	Biochemical Oxygen Demand (BOD)	14.0	mg/l	
5	Chemical Oxygen Demand (COD)	148.0	mg/l	
6	Mercury (Processing & Analysis)	BDL	mg/l	
7	Oil & Grease	BDL	mg/l	

Report Type: final

Report generated on: 2022-04-07 12:26:01

Compiled & Approved by: Heena khalokar

Reviewed on Date: 07/04/2022 12:26 PM

Reviewed by: Dr. Vishwajeet R. Thakur

ETP - Inlet

Phone : 022-67195031
Fax : 27780684
Email : soclab@mpcb.gov.in
Website : http://mpcb.gov.in



Central Laboratory
Central Laboratory, Maharashtra Pollution
Control Board, "Nirmal Bhavan", P-3,
MIDC Industrial Area, Mahape, Navi
Mumbai- 400 701

Report Outward No.: MPCB/CLab/JVS/22-23/04/21
Date: 07/04/2022 12:27 PM

Analysis Report-Water (JVS)

Client/Industry/location Name & Address
M/s. SMS Envoclean Pvt. Ltd.

Sample Details	
Field Sample ID :	BR-0015737
Laboratory Sample Code :	MPCB/CLab/JVS/21-22/2296
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Mumbai III (Madhukar Igave) (SRO-Mumbai III)
Seal No. :	200
Type of Industry / Location details :	
Sample Collected On :	Jan 13 2022 01:00:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	7.8		
2	Total Dissolved Solids(TDS)	2569.0	mg/l	
3	Suspended Solids (SS)	28.0	mg/l	
4	Biochemical Oxygen Demand (BOD)	12.0	mg/l	
5	Chemical Oxygen Demand (COD)	96.0	mg/l	
6	Mercury (Processing & Analysis)	BDL	mg/l	
7	Oil & Grease	BDL	mg/l	

Report Type: final

Report generated on: 2022-04-07 12:27:24

Compiled & Approved by: Heena khalokar

Reviewed on Date: 07/04/2022 12:27 PM

Reviewed by: Dr Vishwajeet R Thakur

ETP Outlet

MAHARASHTRA POLLUTION CONTROL BOARD
CENTRAL LABORATORY, MAHAPE, NAVI MUMBAI

Phone no. : 022-67195031
Visit us at : <http://mpcb.gov.in>
mail : icclab@mpcb.gov.in



Central Laboratory, Maharashtra Pollution Control Board, "Nirmal Bhavan", P-3, MIDC Industrial Area, Mahape, Navi Mumbai- 400 710

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/CLab/JVS/22-23/10/186

Date: 31/10/2022 12:53 PM

Field Sample ID :	BR-0026230		
Sampling Location :	ETP (Inlet)		
Lab code :	MPCB/CLab/JVS/22-23/1064		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Mumbai III (Madhukar Igave)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Mumbai III (Madhukar Igave) (SRO-Mumbai III)	Seal No. :	200
Date of Sample Collection.(dd/mm/yyyy) :	13/07/2022 05:00 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	15/07/2022 11:57 AM
Analysis start Date (dd/mm/yyyy) :	15/07/2022 12:17 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	7.2			
2	Total Dissolved Solids(TDS)	2548.0	mg/l		
3	Suspended Solids (SS)	14.0	mg/l		
4	Biochemical Oxygen Demand (BOD)	22.0	mg/l		
5	Chemical Oxygen Demand (COD)	72.0	mg/l		
6	Mercury (Processing & Analysis)	BDL	mg/l		
7	Oil & Grease	BDL	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Heena khalokar

Results Approved by: Shri Ashok V. Mandavkar

Results Reviewed by: Shri Ashok V. Mandavkar

Shri Ashok V. Mandavkar
I/c Senior Scientific Officer,
Central Laboratory,
MPCB, Navi Mumbai.

This is an Electronically generated report does not require signature

Note :

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2. # indicates paramters are not in scope of NABL(ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.

MAHARASHTRA POLLUTION CONTROL BOARD
CENTRAL LABORATORY, MAHAPE, NAVI MUMBAI

Phone no. : 022-67195031
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mail : icclab@mpcb.gov.in



Central Laboratory, Maharashtra Pollution Control Board, "Nirmal Bhavan", P-3, MIDC Industrial Area, Mahape, Navi Mumbai- 400 710

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/CLab/JVS/22-23/10/185

Date: 31/10/2022 12:53 PM

Field Sample ID :	BR-0026231		
Sampling Location :	ETP (Outlet)		
Lab code :	MPCB/CLab/JVS/22-23/1065		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Mumbai III (Madhukar Igave)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Mumbai III (Madhukar Igave) (SRO-Mumbai III)	Seal No. :	200
Date of Sample Collection.(dd/mm/yyyy) :	13/07/2022 05:00 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	15/07/2022 11:57 AM
Analysis start Date (dd/mm/yyyy) . :	15/07/2022 12:17 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	7.4			
2	Total Dissolved Solids(TDS)	1960.0	mg/l		
3	Suspended Solids (SS)	12.0	mg/l		
4	Biochemical Oxygen Demand (BOD)	12.0	mg/l		
5	Chemical Oxygen Demand (COD)	56.0	mg/l		
6	Mercury (Processing & Analysis)	BDL	mg/l		
7	Oil & Grease	BDL	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scope.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Heena khalokar

Results Approved by: Shri Ashok V. Mandavkar

Results Reviewed by: Shri Ashok V. Mandavkar

Shri Ashok V. Mandavkar
I/c Senior Scientific Officer,
Central Laboratory,
MPCB, Navi Mumbai.

This is an Electronically generated report does not require signature

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NABL Certificate No.:	Validity
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Laboratory MoEF Recognition :	Validity
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Test Report No.: MPCB/CLab/JVS/23-24/04/86	Date: 13/04/2023 06:18 PM
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Analysis Report-Water (JVS)

Field Sample ID :	BR-0042625		
Name & Address of the Industry	M/s. SMS Envoclean Pvt. Ltd. R14 Common treatment and disposal facilities (CETP, TSDF, E-Wast		
Sampling Location :	ETP (Inlet)		
Lab code :	MPCB/CLab/JVS/22-23/3480		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Mumbai III (Madhukar Igave)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Mumbai III (Madhukar Igave) (SRO-Mumbai III)	Seal No. :	200
Date of Sample Collection.(dd/mm/yyyy) :	08/03/2023 04:15 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	09/03/2023 01:42 PM
Analysis start Date (dd/mm/yyyy). :	09/03/2023 04:52 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	7.6			
2	Suspended Solids (SS)	32.0	mg/l		
3	Biochemical Oxygen Demand(BOD)	20.0	mg/l		
4	Chemical Oxygen Demand (COD)	72.0	mg/l		
5	Oil & Grease	BDL	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Heena khalokar

Results Approved by: Shri Ashok V. Mandavkar

Results Reviewed by: Shri Ashok V. Mandavkar

Shri Ashok V. Mandavkar
I/c Senior Scientific Officer,
Central Laboratory,
MPCB, Navi Mumbai.

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Note :

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NABL Certificate No.:	Validity
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Laboratory MoEF Recognition :	Validity
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Test Report No.: MPCB/CLab/JVS/23-24/04/87	Date: 13/04/2023 06:19 PM
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Analysis Report-Water (JVS)

Field Sample ID :	BR-0042626		
Name & Address of the Industry	M/s. SMS Envoclean Pvt. Ltd. R14 Common treatment and disposal facilities (CETP, TSDF, E-Wast		
Sampling Location :	ETP (Outlet)		
Lab code :	MPCB/CLab/JVS/22-23/3481		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Mumbai III (Madhukar Igave)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Mumbai III (Madhukar Igave) (SRO-Mumbai III)	Seal No. :	200
Date of Sample Collection.(dd/mm/yyyy) :	08/03/2023 04:15 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	09/03/2023 01:42 PM
Analysis start Date (dd/mm/yyyy). :	09/03/2023 04:52 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	7.7			
2	Suspended Solids (SS)	14.0	mg/l		
3	Biochemical Oxygen Demand(BOD)	16.0	mg/l		
4	Chemical Oxygen Demand (COD)	68.0	mg/l		
5	Oil & Grease	BDL	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Heena khalokar

Results Approved by: Shri Ashok V. Mandavkar

Results Reviewed by: Shri Ashok V. Mandavkar

Shri Ashok V. Mandavkar
I/c Senior Scientific Officer,
Central Laboratory,
MPCB, Navi Mumbai.

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Analysis reports of Stack and ETP of M/s. SMS Envoclean Pvt. Ltd.








From : sromumbai3@mpcb.gov.in Fri, Jul 21, 2023 11:35 AM
Subject : Analysis reports of Stack and ETP of M/s. SMS Envoclean Pvt. Ltd. 📎 7 attachments
To : NISHCHAL C <nischal.cpcb@nic.in>
Cc : romumbai@mpcb.gov.in

Sir,

Please find enclosed herewith analysis reports of Stack and ETP of M/s. SMS Envoclean Pvt. Ltd. Submitted for further needful.

Regards

Sub-Regional Officer Mumbai3 ,
Maharashtra Pollution Control Board ,
Kalpataru Point, 1st Floor, Sion East
Mumbai – 400022

-
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Phone : 022-25820423 Fax : - Email : mpcbthanelab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	<p style="text-align: right;">Regional Laboratory Regional Laboratory, Thane, Maharashtra Pollution Control Board, Office Complex Building, 5th Floor, Wagle Estate, Near Mulund check Naka. Thane-400 604.</p>
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Report Outward No.: MPCB/RL-Thane/Source Emission/23-24/05/15
 Date: 19/05/2023 03:42 PM

Analysis Report-Air (Source Emission)

Client/Industry/location Name & Address
M/s. SMS Envoclean Pvt. Ltd. R14 Common treatment and disposal facilities (CETP, TSDF, E-Wast)

Sample Details	
Field Sample ID :	BR-0046670
Laboratory Sample Code :	MPCB/RL-Thane/STK/23-24/32
Sample Details (Water/Air/HW) :	Air
Sample Volume Received :	
Sample Collected By :	FO-Mumbai III (Shri Milind Thakur) (SRO-Mumbai III)
Seal No. :	227
Type of Industry / Location details :	
Sample Collected On :	May 17 2023 02:30:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	HCL	15	mg/m ³	
2	Total Particulate Matter	11	mg/Nm ³	

Report Type: final

Report generated on: 19/05/2023 03:42 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 19/05/2023 03:42 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
 Scientific Officer,
 I/c Regional Laboratory,
 Thane,

* Electronic report does not require signature



414 Mahabal Enviro Engineers Pvt. Ltd. 449

PLOT NOS. 13,14,17,18, GRAMPANCHAYAT BOKHARA, CHHINDWARA ROAD, KORADI, NAGPUR, MAHARASHTRA, INDIA
Phone: **0712-2612162/2612212** email: **nagpur@mahabal.com**



TEST REPORT

Report No.:	ME-NG09143-230525-AT-SMS-MUMBAI	Date: 25.05.2023
ULR No.:	TC748723000008415F	

Name and Address of Customer	SMS ENVOCLEAN PVT LTD Opp Sathe Nagar, Ghatkopar - Mankhurd Link Road, Shivaji Nagar, Govandi (West), Mumbai - 400043		WO No.: Verbal WO Date: -
Sample Description / Type	Stack Emission	Sample Collected by	Customer
Sampling Location	Incinerator	Sample Quantity / Packing	Thimble: 1 X 1 No. NO _x : 25 mL X 1 No. PVC Bottle Hg: 200 mL X 2 No. PVC Bottle
Date of Sampling	17.05.2023	Date of Receipt of Sample	18.05.2023
Sampling Procedure	Sample tested as received		
Date of Start of Analysis	18.05.2023	Date of Completion of Analysis	20.05.2023

Stack Details	
Stack Identity	01
Stack attached to	Incinerator
Material of construction	M.S.
Stack height above ground level (Meter)	31
Stack Dimension (Meter)	0.90
Stack shape at top	Round
Type of fuel	HSD
Fuel Consumption (L/d)	140 lt/hr

Sr. No.	Parameter	Unit	Result	Method Reference
	<u>Discipline: Chemical Testing;</u> <u>Product Group: Atmospheric</u> <u>Pollution (Stack Emission)</u>			
1	Flue gas Temperature	°C	63	IS 11255 (Part 3):2008; RA 2018
2	Flue gas Velocity	m/s	4.3	IS 11255 (Part 3):2008; RA 2018
3	Total gas quantity	Nm ³ /h	8668	IS 11255 (Part 3):2008; RA 2018
4	Oxides of Nitrogen (NO _x)	mg/Nm ³	135	IS 11255 (Part 7): 2005; RA 2017
5	Mercury (Hg)	mg/Nm ³	0.0010	CPCB Guidelines for the Measurement of Source Emission Monitoring, LATS/80/2013-14 Chapter 5 & 6; Page No. 54 - 84

END OF REPORT

Harish Mendhi
Technical Manager
Chemical Testing



TC-7487



415 Mahabal Enviro Engineers Pvt. Ltd. 450

PLOT NOS. 13,14,17,18, GRAMPANCHAYAT BOKHARA, CHHINDWARA ROAD, KORADI, NAGPUR, MAHARASHTRA, INDIA
Phone: **0712-2612162/2612212** email: **nagpur@mahabal.com**



REPORT-SA-09143

TEST REPORT

Report No.:	ME-NG09143-230525-AT-SMS-MUMBAI	Date: 25.05.2023
ULR No.:	TC748723000008415F	

- Note:**
1. BQL: Below Quantification Limit
 2. LOQ: Limit of Quantification
 3. The result listed refers only to the tested sample(s) and applicable parameter(s).
 4. This report is not to be reproduced except in full, without the written approval of the laboratory.
 5. Any complaint pertaining to the report can be addressed to mahabalreports@gmail.com

Page 2 of 2
QF/SALE/04
Issue No 03
Date 05.12.2019.
Amd 01 Date
24.12.2022


Harish Mendhi
Technical Manager
Chemical Testing



TC-7487

Analysis reports of Stack and ETP of M/s. SMS Envoclean Pvt. Ltd.








From : sromumbai3@mpcb.gov.in Fri, Jul 21, 2023 11:35 AM
Subject : Analysis reports of Stack and ETP of M/s. SMS Envoclean Pvt. Ltd. 📎 7 attachments
To : NISHCHAL C <nischal.cpcb@nic.in>
Cc : romumbai@mpcb.gov.in

Sir,

Please find enclosed herewith analysis reports of Stack and ETP of M/s. SMS Envoclean Pvt. Ltd. Submitted for further needful.

Regards

Sub-Regional Officer Mumbai3 ,
Maharashtra Pollution Control Board ,
Kalpataru Point, 1st Floor, Sion East
Mumbai – 400022

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NABL Certificate No.:	Validity
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Laboratory MoEF Recognition :	Validity
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Test Report No.: MPCB/CLab/JVS/23-24/06/72	Date: 07/06/2023 04:42 PM
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Analysis Report-Water (JVS)

Field Sample ID :	BR-0046665		
Name & Address of the Industry	M/s. SMS Envoclean Pvt. Ltd. R14 Common treatment and disposal facilities (CETP, TSDF, E-Wast		
Sampling Location :	ETP (Inlet)		
Lab code :	MPCB/CLab/JVS/23-24/375		
Sampling Method(s) :	Sample Details (Water/Air/HW) :	Water	
Sampling drawn by (Officer name):	FO-Mumbai III (Shri Milind Thakur)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Mumbai III (Shri Milind Thakur) (SRO-Mumbai III)	Seal No. :	227
Date of Sample Collection.(dd/mm/yyyy) :	17/05/2023 02:40 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	18/05/2023 03:25 PM
Analysis start Date (dd/mm/yyyy). :	18/05/2023 03:28 PM	Analysis end Date (dd/mm/yyyy). :	07/06/2023 04:28 PM

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted
1	pH	7.6		0
2	Suspended Solids (SS)	68.0	mg/l	0
3	Biochemical Oxygen Demand (BOD)	32.0	mg/l	0

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Heena khalokar

Results Approved by: Shri Ashok V. Mandavkar

Results Reviewed by: Shri Ashok V. Mandavkar

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Note :

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Shri Ashok V. Mandavkar
I/c Senior Scientific Officer,
Central Laboratory,
MPCB, Navi Mumbai.

End of The Report

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NABL Certificate No.:	Validity
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Laboratory MoEF Recognition :	Validity
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Test Report No.: MPCB/CLab/JVS/23-24/05/172	Date: 25/05/2023 01:09 PM
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Analysis Report-Water (JVS)

Field Sample ID :	BR-0046666		
Name & Address of the Industry	M/s. SMS Envoclean Pvt. Ltd. R14 Common treatment and disposal facilities (CETP, TSDF, E-Wast		
Sampling Location :	ETP (Inlet)		
Lab code :	MPCB/CLab/JVS/23-24/376		
Sampling Method(s) :	Sample Details (Water/Air/HW) :	Water	
Sampling drawn by (Officer name):	FO-Mumbai III (Shri Milind Thakur)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Mumbai III (Shri Milind Thakur) (SRO-Mumbai III)	Seal No. :	227
Date of Sample Collection.(dd/mm/yyyy) :	17/05/2023 02:40 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	18/05/2023 03:25 PM
Analysis start Date (dd/mm/yyyy). :	18/05/2023 03:27 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	Chemical Oxygen Demand (COD)	400.0	mg/l		

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Heena khalokar

Results Approved by:

Shri Ashok V. Mandavkar

Results Reviewed by: Shri Ashok V. Mandavkar

End of The Report

Shri Ashok V. Mandavkar
I/c Senior Scientific Officer,
Central Laboratory,
MPCB, Navi Mumbai.

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NABL Certificate No.:	Validity
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Laboratory MoEF Recognition :	Validity
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Test Report No.: MPCB/CLab/JVS/23-24/06/214	Date: 12/06/2023 01:16 PM
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Analysis Report-Water (JVS)

Field Sample ID :	BR-0046669		
Name & Address of the Industry	M/s. SMS Envoclean Pvt. Ltd. R14 Common treatment and disposal facilities (CETP, TSDF, E-Wast		
Sampling Location :	ETP (Outlet)		
Lab code :	MPCB/CLab/JVS/23-24/379		
Sampling Method(s) :	Sample Details (Water/Air/HW) :	Water	
Sampling drawn by (Officer name):	FO-Mumbai III (Shri Milind Thakur)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Mumbai III (Shri Milind Thakur) (SRO-Mumbai III)	Seal No. :	227
Date of Sample Collection.(dd/mm/yyyy) :	17/05/2023 02:40 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	18/05/2023 03:26 PM
Analysis start Date (dd/mm/yyyy). :	18/05/2023 03:27 PM	Analysis end Date (dd/mm/yyyy). :	12/06/2023 01:16 PM

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted
1	pH	7.6		0
2	Suspended Solids (SS)	8.0	mg/l	0
3	Biochemical Oxygen Demand (BOD)	5.0	mg/l	0

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Heena khalokar

Results Approved by: Shri Ashok V. Mandavkar

Results Reviewed by: Shri Ashok V. Mandavkar

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Shri Ashok V. Mandavkar
I/c Senior Scientific Officer,
Central Laboratory,
MPCB, Navi Mumbai.

End of The Report

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CENTRAL LABORATORY, MAHAPE, NAVI MUMBAI

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Central Laboratory, Maharashtra Pollution Control Board, P-3, "Nirmal Bhavan", MIDC Industrial Area, Mahape, Navi Mumbai- 400 710

NABL Certificate No.:	Validity
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Laboratory MoEF Recognition :	Validity
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Test Report No.: MPCB/CLab/JVS/23-24/05/171	Date: 25/05/2023 01:09 PM
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Analysis Report-Water (JVS)

Field Sample ID :	BR-0046668		
Name & Address of the Industry	M/s. SMS Envoclean Pvt. Ltd. R14 Common treatment and disposal facilities (CETP, TSDF, E-Wast		
Sampling Location :	ETP (Outlet)		
Lab code :	MPCB/CLab/JVS/23-24/378		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Mumbai III (Shri Milind Thakur)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Mumbai III (Shri Milind Thakur) (SRO-Mumbai III)	Seal No. :	227
Date of Sample Collection.(dd/mm/yyyy) :	17/05/2023 02:40 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	18/05/2023 03:26 PM
Analysis start Date (dd/mm/yyyy). :	18/05/2023 03:27 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	Chemical Oxygen Demand (COD)	116.0	mg/l		

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Heena khalokar

Results Approved by:

Shri Ashok V. Mandavkar

Results Reviewed by: Shri Ashok V. Mandavkar

End of The Report

Shri Ashok V. Mandavkar
I/c Senior Scientific Officer,
Central Laboratory,
MPCB, Navi Mumbai.

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3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.

MAHARASHTRA POLLUTION CONTROL BOARD
CENTRAL LABORATORY, MAHAPE, NAVI MUMBAI

Phone no. : 022-67195031
Visit us at : <http://mpcb.gov.in>
mail : icclab@mpcb.gov.in



Central Laboratory, Maharashtra Pollution Control Board, P-3, "Nirmal Bhavan", MIDC Industrial Area, Mahape, Navi Mumbai- 400 710

NABL Certificate No.:	Validity
------------------------------	-----------------

Laboratory MoEF Recognition :	Validity
--------------------------------------	-----------------

Test Report No.: MPCB/CLab/JVS/23-24/06/227	Date: 13/06/2023 04:55 PM
--	----------------------------------

Analysis Report-Water (JVS)

Field Sample ID :	BR-0046667		
Name & Address of the Industry	M/s. SMS Envoclean Pvt. Ltd. R14 Common treatment and disposal facilities (CETP, TSDF, E-Wast		
Sampling Location :	ETP (Outlet)		
Lab code :	MPCB/CLab/JVS/23-24/377		
Sampling Method(s) :	Sample Details (Water/Air/HW) :	Water	
Sampling drawn by (Officer name):	FO-Mumbai III (Shri Milind Thakur)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Mumbai III (Shri Milind Thakur) (SRO-Mumbai III)	Seal No. :	227
Date of Sample Collection.(dd/mm/yyyy) :	17/05/2023 02:40 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	18/05/2023 03:26 PM
Analysis start Date (dd/mm/yyyy). :	18/05/2023 03:27 PM	Analysis end Date (dd/mm/yyyy). :	13/06/2023 04:55 PM

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted
1	Bioassay	100.00	%	

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Heena khalokar

Results Approved by:

Shri Ashok V. Mandavkar

Results Reviewed by: Shri Ashok V. Mandavkar

This is an Electronically generated report does not require signature

Note :

- 1 . Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by MPCB.
2. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
3. Customer complaint register is available at laboratory.
4. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
5. MU values will be reported on request.

Shri Ashok V. Mandavkar
I/c Senior Scientific Officer,
Central Laboratory,
MPCB, Navi Mumbai.

End of The Report

MAHARASHTRA POLLUTION CONTROL BOARD**Regional Office, Mumbai**

Phone No. 24015269 / 24016239

Visit us at : <http://mpcb.gov.in>

Email : romumbai@mpcb.gov.in

**"Your Service is our Duty"**

Kalptaru Point 1st floor,
Sion Matunga Scheme Road No. 8,
Infant of Sion Cercal, Sion (E),
Mumbai – 400 022.

No./MPCB/ROM/ 230202-FTS-0114

Date 2 / 02 / 2023

To,
Regional Director,
Central Pollution Control Board,
Pune.

Subject : Application for seeking reimbursement money from stakeholders who running the firm and Pollution Board since MPCB failed in its duties and poor citizens are now constrained to pay for setting up Air Purifier Devices, These devices prevent worst AQI which emits by Toxic fumes of Biomedical Incinerator.

Ref:

1. Complaint received from Shri, Shaikh Faiyaz Alam, Govandi New Sangam Welfare Society dated-29.12.2022.
2. Complaint received from Shri, Shaikh Faiyaz Alam, Govandi New Sangam Welfare Society dated-30.12.2022.
3. E-mail received form Regional Director, CPCB, Pune dated-26.12.2022.

Sir,

M/s. SMS Envoclean Pvt. Ltd. it is bio-medical waste processing facility is operating on a 20-year contract on BOOT basis since 2009 with MCGM on their land at Mankhurd Shivaji Nagar near Deonar Damping Ground in the Municipal premises. This facility collects the Bio medical waste from Health Care Establishments (HCE) under the jurisdiction of MCGM. The facility has obtained the combined consent and authorization under the provisions of Water (P&CP) Acts, Air (P&CP) Acts and BMW (M&H) Rules which was valid upto 30.06.2023.

The facility has installed 04 incinerators as per the guidelines of Central Pollution Control Board and capacity of 250 Kg/hour each incinerator and air pollution system i.e. quencher, ventury scrubber, droplet separator, packed bed scrubber, mist eliminator, carbon filter and common stack of height 30 mtr provided. Online emission monitoring system provided to incinerator stack for monitoring gases released by the incineration process, including CO, CO₂, O₂ and particulate matter and it is connected to the servers of the Central Pollution Control Board and the Maharashtra Pollution Control Board.

The facility has installed Effluent Treatment Plant of capacity- 200 CMD for waste water treatment. ETP comprises Holding Tank, Tube Settler Tank, Filter Feed Sump Tank, Pressure Sand Filter, Activated Carbon Filter, Final Treated Effluent Collection Tank and the treated effluents are reused for scrubbing.

The incineration ash and other hazardous solid wastes generated from the facility are disposing to TTCWMA, Navi Mumbai (CHWTSDf)

On the basis of various complaints verification and time to time visit for verification of compliances, MPC Board issued various directions to the facility operator from time to time.

As per the non-compliances noticed during visit dated 29.06.2019 Board has issued Closure Directions to common biomedical facility on 06.07.2019. This office has verified the compliance of Closure Directions time to time. The CTF authority filed an application in Hon'ble High Court Bench Mumbai bearing No. WP NO (ST) 2089/2019 against Closure direction issued by the Board and Industry has obtained stay order dated 18.07.2019, till date the case is pending in Hon'ble Bombay High Court.

Board has issued directions for upgradation of air pollution control system provided to incinerators, dated-26.08.2022. Accordingly CTF has completed the up gradation of APC system in the month of September 2022. Point wise compliance of the directions is as below-

Sr. No.	Direction Point	Compliance
1	You shall operate existing pollution control system continuously during operation of the plant to avoid any air pollution nuisance in the vicinity	Air pollution control system Quencher, ventury scrubber, droplet separator two stage packed bed scrubber, mist eliminator, carbon filter found in operation. Incinerator no. 1, 2, & 3-found in operation, common stack of height 30 meters provided. Online emission monitoring system provided to incinerator stack was found in operation.
2	You shall submit the proposal for upgradation of pollution control system within eight days and upgrade the same within one month period from date of issuance of these directions so as to achieve prescribed standards	The facility has submitted the proposal for upgradation of pollution control system on 29.08.2022 The facility has submitted letter dated 23.09.2022 regarding completion of modification and operation of additional packed bed scrubber to each incinerator The CTF has upgraded the scrubber system by way of installation of additional packed bed scrubber to each incinerator and found in operation.
3	You shall submit the additional Bank Guarantee of Rs. 2,00,000/- towards the compliance of the above directions in favor of Regional Officer, Mumbai within 10 days period from the date of receipt of these directions	The facility has submitted BG of Rs. 2,00,000/- on 05.09.2022, BG No. 03771IGL0003122 and it is valid up to 31.08.2023.

Analysis report of the stack emission sample are enclosed. It is observed that post upgradation of APC system, TPM values dated -27.09.2022 is marginally exceeding. TPM value dated 19.10.2022 and 06.12.2022 is within standards. CTF is now monitoring Dioxin and Furan emission on monthly basis. Results of the same are enclosed and found within consent limits.

Present Status-


As continuous complaints are receiving to MPC Board office and the CTF is surrounded with residential area it is decided to shift the CTF to other place. As per the directions of Hon'ble Minister, Environment Department CTF already started and submitted the Short term and Long term measures with time bound programme. As an short term measures at present, M/s. SMS Envoclean facility shall operate at 50% capacity and remaining waste is sent to the M/s. MWML facility Taloja for scientific treatment & disposal of the waste and long term measures is to relocate the CTF. The CTF has already finalized the site at Khalapur, Dist- Raigad and obtained Consent to Establish from MPC Board. The CTF has submitted application for Environment Clearance, GoM. The CTF is expected to shift and commission at Khalapur in June, 2023.

A meeting under the Chairmanship of Environment Minister was held on 07.06.2022 at Varsha Niwas, Malabar Hill, Mumbai, during the meeting M/s. SMS Envoclean Pvt. Ltd. has presented a time-bound schedule (bar chart) for setting up and commissioning the facility at Raigad and it is said that the work of setting up the facility will be started after receiving Environmental Clearance (EC) and it will take up to June 2023.

Complainant Govandi New Sangam Welfare Society has filed PIL no. 33884/2022 in Hon'ble Mumbai High Court on this issue and matter is subjudiced.

Submitted for kind perusal and further needful please.

Yours faithfully,


(Sanjay Bhosale)
Regional Officer, Mumbai

Copy submitted to:-

1. Regional Officer (BMW) HQ, M. P. C. Board, Mumbai

Copy:

2. Sub Regional Officer, Mumbai – 3, M. P. C. Board, Mumbai

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24024068 / 24023516
 Website: <http://mpcb.gov.in>
 E-mail: psa@mpcb.gov.in



Kalpataru Point, 2nd - 4th Flr.
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai-400 022.

No.MPCB/PSO/B-190706 FT50038

Date 06.07.2019

To,
 M/s.SMS Envoclean Pvt.Ltd
 (CBMWTSDF), Next to Deonar Dumping Ground
 Ghatkopar-Mankhurd Lind Road
 Govandi (W), Mumbai 400 043

- Sub: Closure Direction under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read with Bio Medical Waste Management Rules, 2016.
- Ref: 1. Combine Consent granted by the Board vide dated- 24.03.2015
 2. Proposed Directions issued by the Board vide No.BMW/B-1366 dtd.5.4.2017.
 3. Reply submitted to the proposed directions vide dtd.11.4.2017.
 4. Visit of Board Officials dtd.1.9.2017.
 5. Assurance given by Hon'ble Minister, Environment, GoM in Legislative Assembly at Nagpur on 21.12.2017.
 6. Closure Direction issued vide No. MPCB/ROM/CD/TB-2606, dated- 22.12.2017
 7. Conditional Direction issued vide No. MPCB/ROM/CD/TB-229, dated- 22.01.2018
 8. Meeting held in the chamber of Hon'ble Minister of Env., GoM on 19.03.2018
 9. Minutes of meeting received from Additional Chief Secretary, Env, Dept, GoM on 21.06.2018
 10. Proposed Direction issued vide No. MPCB/PSO/BMW/B-3417, dated- 24.08.2018
 11. Your reply submitted on 08.10.2018
 12. Letter issued by Hon'ble Minister of Environment, GoM on 27.06.2019
 13. Visit of Board Officials of SRO- Mumbai-II on 29.06.2019

WHEREAS, the Water (Prevention & Control of Pollution) Act, 1974 & under Section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and Bio Medical Waste Management Rules, 2016 is applicable to the State of Maharashtra as declared in Official Gazette. AND, the area where your common facility is situated, falls under the said declared area.

AND WHEREAS, you have been granted combined consent under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and Bio Medical Waste (Management and Handling) Rules, 1998 subject to certain terms and conditions more precisely prescribed in the consent order referred 1 above.

:2:

AND WHEREAS, it is obligatory on your part to provide adequate pollution control system so as to comply with the conditions prescribed in the consent.

AND WHEREAS, conditional direction was issued on 22.01.2018 and subsequently, proposed directions was issued to your facility on 24.08.2018 vide reference 6 & 10 respectively in pursuance of Assembly assurance by Hon'ble Minister of Environment, GoM on 21.12.2017

AND WHEREAS, you have submitted reply to the proposed directions vide reference 11 above which is not satisfactory. Further, you have not submitted concrete time bound proposal till today for shifting incinerator facility in compliance with the proposed direction issued on 24.08.2018.

AND WHEREAS, MPCB officials, has visited your common facility on 29.06.2018 and following non-compliances are reported,

1. Out of 4 incinerator of 250 kg/hr each only one incinerator is provided with Dioxin and Furans control systems.
2. Water meter is not provided to ETP outlet.
3. Segregation of Biomedical Waste in colour coded bags as per BMWM Rules, 2016 was not found.
4. Proper storage of autoclavable and incinerable waste was not found.
5. Record of BMW is not properly maintained.
6. As per the consent condition water consumption is 50 CMD. However, effluent generation is more than water consumption i.e. 74 CMD.
7. Effluent Treatment Plant is under capacity for treatment of 74 CMD effluent.
8. Autoclaved waste is shredded in Unscientific manner.
9. BMW transportation vehicles are not properly washed at the site.
10. Vehicles used for transportation of BMW are without Biohazard symbol and GPS tracking system.
11. Bikes used for BMW collection and transportation are without permission of the Board.
12. Analysis report of stack for the month of September & December, 2018 and January, March, April and May, 2019 revealed that particulate matter was exceeding. In May, 2019 particulate matter it has exceeded more than double the permissible standards

AND WHEREAS, it is apprehended that Air pollution control Device is not properly working, which resulted nuisance and health impact in the nearby residential area. This has also been reported by nearby residents. This is apprehended act of negligence on your part.

AND WHEREAS, after examining all the reports and records available with this office, I have come to the conclusion that you are knowingly and wilfully violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste (M, H & TM) Rules 2008 as amended in 2016 read with Bio Medical Waste Management Rules, 2016 and directions issued by MPCB, time to time.

NOW THEREFORE, in exercise of the powers conferred upon me by the Board under section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 31(A)

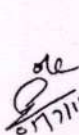
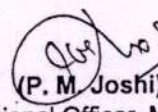
— (3) 2

:3:

of the Air (Prevention & Control of Pollution) Act, 1981, Regional Officer, Mumbai hereby direct you to safely stop your activities within 15 days and also stop collection of Bio Medical Waste from the entire jurisdiction.

You are also directed to immediately start handover of incinerable waste of 1.0 MT/day to M/s. Mumbai Waste Management Ltd., CBMWTF, Taloja, Navi Mumbai forthwith at your own cost and risk with immediate effect so as to reduce the pollution load caused due to inadequate incinerator performance.

In case, you fail to comply with these directions, the Board will have no option than to initiate further action including imposing penalty for Environmental Compensation charges against CBMWTF and / or prosecution against you, which may be noted.



 (P. M. Joshi)
 Regional Officer, Mumbai

Copy submitted to: for information please.

- 1) Chairman, MPCB, Sion, Mumbai
- 2) Member Secretary, MPCB, Sion, Mumbai
- 3) Additional Municipal Commissioner (SWM), MCGM, Mumbai – You shall ensure collection, transportation, treatment and disposal of BMW generated from the HCEs in MCGM jurisdiction in accordance with the provisions of BMW Rules, 2016 and guidelines issued by CPCB.

Copy to:

1. Asstt. Secretary (Tech), MPCB, Mumbai
2. Law Officer, MPCB, Mumbai
3. Regional Officer, MPCB, Mumbai
4. Sub Regional Officer, MPCB, Mumbai III
 - He directed to ensure that above direction is served to the facility and MCGM and ensure necessary follow up towards compliance of the direction and report through R.O. MPCB, Mumbai.

Copy to: M/s. Mumbai Waste Management Ltd., Taloja, Navi Mumbai: You are directed to accept the " Yellow " category waste not exceeding 1.0 MT/day from M/s. SMS Envoclean Pvt. Ltd., Deonar, Mumbai at cost till further orders and submit weekly report of receipt and disposal of same.,

(901) -WPL-2089-19.doc.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION (L) NO.2089 OF 2019

M/s. SMS Envoclean Private Limited ..Petitioner
Versus
The State of Maharashtra and others ..Respondents

Mr. Aspi Chinoy, Senior Advocate a/w Mr. Rampal Kohli, Mr. Vikram Chavan I/by C. K. Legal, Advocates for the Petitioner.

Mr. Abhay Patki, AGP for Respondent No.1 – State.

Ms. Sharmila Deshmukh a/w Ms. Jaya Bhagwe, Advocates for Respondent Nos.2 & 3.

Ms. K. H. Mastakar, Advocate for Respondent No.4 – MCGM.

CORAM : PRADEEP NANDRAJOG, C.J. &
N. M. JAMDAR, J.

DATE : 18th JULY, 2019

P.C.

1] Counsel as above appear for the Respondents on advance copy of the Writ Petition being served. Learned counsel for the Respondents waive notice.

2] Keeping in view the pleadings in the Writ Petition and the documents filed in support of the pleadings, it would be advisable that before Respondent Nos.2 and 3 file a counter affidavit an inspection of the Common Bio-Medical Waste Treatment Plant established by the Petitioner is conducted in the presence of the representative of the
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HIGH COURT, BOMBAY

71213

(2019)-WPL-2089-19.doc

Petitioner and for which it is agreed that the inspection shall be conducted on 29th July 2019 at 11:00 a.m.

3] Counter affidavit be filed by the Respondents within four weeks. It is expected that in the counter affidavit filed by Respondent Nos.2 and 3 reference would be made to the report and the same shall be filed alongwith affidavit.

4] Rejoinders be filed within two weeks thereafter.

5] On the issue whether the Petitioner should be entitled to an interim order staying implementation of the impugned order dated 6th July 2019, we note that the public injury caused by closing the plant would be much more than permitting plant to operate even on assuming that the stand of Respondent Nos.2 and 3 is correct. We clarify, we are not opining prima-facie that the stand of the Respondents is correct.

6] Therefore, till the present order is vacated or modified, operation of the impugned order dated 6th July 2019 shall be stayed.

7] Re-notified for 9th September 2019.

TRUE COPY

(Signature)
19/7/19
Section Officer
High Court, Appellate Side
Bombay 400 032

N. M. JAMDAR, J

CHIEF JUSTICE

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MAHARASHTRA POLLUTION CONTROL BOARD		
Phone :	(022)- 25505928	 Kalpataru Point, 1 st floor, Sion- Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400 022
Fax :	(022)- 25505926	
Email :	romumbai@mpcb.gov.in	
Visit At :	http://mpcb.gov.in	

"Your Service is our Duty"

No: MPCB/ROM/D/TB - 220826 FTS0154

Date: 26/08/2022

To,
 M/s. SMS Envoclean Pvt. Ltd.,
 (CBMWTSDF), Next to Deonar Dumping Ground,
 Ghatkopar-Mankhurd Link Road, Govandi (W),
 Mumbai - 400 043.

Sub: Directions u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981

- Ref:** 1) Combine Consent granted by the Board vide No. Format 1.0/BO/CAC-
 Cell/UAN No. 000109500/CR-2112001493 dated 27/12/2021 valid up to
 31/12/2021
 2) Continuous Complaint received from Local residence against your industry
 3) Visit of Board Officials along with MCGM officials dtd 26/08/2022

.....

WHEREAS, the Ministry of Environment, Forest and Climate Change, Govt. of India in exercise of the powers conferred u/s 6,8 & 25 of the Environment (Protection) Act, 1986, has published the Bio-Medical Waste Management Rules, 2016 for proper handling and management of bio-medical waste.

AND WHEREAS, the Maharashtra Pollution Control Board has granted Combined Consent under the provisions of the Water (Prevention of Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 and Authorization under the provisions of the Bio Medical Waste Management Rules, 2016, subject to certain terms & conditions.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control systems so as to comply with the conditions prescribed in the consent.

AND WHEREAS, continuous complaint was received against your industry, accordingly Board official & MCGM Official visited your industry on 26/08/2022.


AND WHEREAS, on the basis of observations made by the above Officials, the following directions are issued for necessary compliance: -

- 1) You shall operate existing pollution control system continuously during operation of the plant to avoid any air pollution nuisance in the vicinity.

- 2) You shall submit the proposal for upgradation of pollution control system within Eight days and upgrade the same within one month period from date of issuance of these directions, so as to achieve prescribed standards.
- 3) You shall submit the additional Bank Guarantee of Rs 2,00,000/- towards the compliance of the above directions in favor of Regional Officer, Mumbai within 10 days period from the date of receipt of these directions.

In case, you fail to comply with the above directions, the Board will have no option than to initiate legal action against you under the provisions of the Environmental Enactments, which please note.

For and on behalf of
Maharashtra Pollution Control Board.


(S. B. Bhosale)
Regional Officer, Mumbai

Copy submitted for Information:

1. Hon'ble Chairman, MPC Board, Mumbai.
2. Hon'ble Member Secretary, MPC Board, Mumbai.
3. Principal Scientific Officer, MPC Board, Mumbai
4. Assistant Secretary (Tech), MPC Board Mumbai

Copy to: -

SRO, Mumbai-III- MPCB, - He is directed to serve copy of direction to industry, take necessary follow-up towards compliance of the direction and submit report.

M/s. SMS Envoclean Pvt Ltd.- Stack Results

Sr. No.	Parameters	Standards	12.01.2022	05.02.2022	20.05.2022	15.06.2022	21.07.2022	20.08.2022	21.08.2022	22.08.2022	23.08.2022	24.08.2022	25.08.2022	26.08.2022	27.08.2022
1	Stack (Identity)	-	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator
2	Particulate matter emission mg/Nm3	50 mg/Nm3	8	5	5	55	90	11	17	87	192	172	277	193	137
3	HCL (mg/m3)	50 mg/m3	7	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL

Sr. No.	Parameters	Standards	28.08.2022	29.08.2022	05.09.2022	06.09.2022	07.09.2022	16.09.2022	17.09.2022	18.09.2022	19.09.2022	20.09.2022	27.09.2022	19.10.2022	06.12.2022
1	Stack (Identity)	-	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator	Incinerator
2	Particulate matter emission mg/Nm3	50 mg/Nm3	192	177	134	205	183	139	72	47	88	65	57	11	46
3	HCL (mg/m3)	50 mg/m3	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL

Dioxin and Furone mojitroing carried out by CTF

Sr. No.	Parameters	Standards	24.04.2022	24.05.2022	17.06.2022	18.07.2022	21.08.2022	19.09.2022	22.10.2022	17.11.2022
1	Total Furone and Dioxins	0.1 ng TEQ/Nm3 of 11 % O2 Correction	0.0186	0.017	0.0332	0.0471	0.0686	0.0597	0.0626	0.0728

Ref:-SMS/BMW/MUM/2019/049

Date : 15-04-2019

To,

The Regional officer,

Maharashtra Pollution Control Board,
2nd Floor, A wing,
Raikar chamber, Govandi (E),
Mumbai- 400088

Subject: Regarding upgradation of Incinerator

Reference:

1. Biomedical Waste Management Rules, 2016 published vide notification number G.S.R. 343(E) dated 28th March 2016 by MoEF & CC, Government of India.
2. Conditional directions issued by MPCB Ref: MPCB/ROM/CD/ TB/229 dtd. 22.01.18.
3. Proposed directions issued by MPCB Ref: MPCB/PSO/BMW/B-3147 dated 24.08.18 as received on 27.08.18 by e-mail.

D. Shirale 20/4/19
REGIONAL OFFICE, MUMBAI
MAHARASHTRA POLLUTION CONTROL BOARD,
RAIKAR CHAMBERS, 'A' WING, 2ND FLOOR,
DEONAR ROAD, NEAR JAIN MANDIR,
MUMBAI - 400088

Respected Sir,

With your kind permission in reference to the CBMWTSDF Facility developed and operated by SMS Envoclean Pvt Ltd, as a concessionaire of Municipal Corporation Greater Mumbai.

Sir, we would like to inform you that we have upgraded Incinerator in accordance with the Notification of MoEF & CC dtd. 28.03.2016 above referenced no. 1 and Directions of Hon'ble MPC Board above referenced no. 2 & 3 in the Month of March.

We are committed to achieve future compliances in time bound manner for operating the CBMWTSDF.

Put up for information and necessary guidance in the matter please.

Thanking you

With Warm Regards

Saurabh Gautam

(Director)

For SMS Envoclean Pvt. Ltd.

आवक विभाग (मुख्यालय)
महाराष्ट्र प्रदूषण नियंत्रण मंडळ,
कन्यतरा पाईट, ३रा मजला, सायन मकान,
सिनेप्लेनट सयोर, सायन (पूर्व),
मुंबई - ४०० ०२२.
फोन :- २४०१०४३७ / २४०२०७८१.

Copy to: Principal Scientific Officer, MPCB, Mumbai.



ISO 9001 : 2015 CERTIFIED
ISO 14001 : 2015 CERTIFIED
OHSAS 18001 : 2007 CERTIFIED

Ghatkopar - Mankhurd Link Road, Near Deonar Dumping Ground, Opp. Sathe Nagar,
Govandi (West), Mumbai - 400 043.

Cell: 88790 03572 / 7045686071 / 7045686072 / 7045686073 / 7045686074

Customer Care : E-mail : info@smsenvoclean@smsl.co.in / www.smsmumbai@sms.com

Corporate Office : 20, IT Park, Parsodi, Nagpur - 440 022. (India) Maharashtra

Reg. Office : 267, Ganesh Fadanis Bhavan, Near Triangular Park, Dharampeth,

Nagpur - 440 010 (India) CIN No. U52100MH2005PTC156774

SMS ENVOCLEAN
PRIVATE LIMITED

MAHARASHTRA POLLUTION CONTROL BOARD
Sub-Regional Office, Mumbai-3

Ph :- (022)-25505928
Fax :- (022)-25505926
e-mail :-
sromumbai1@mpcb.gov.in
Website :- <http://mpcb.gov.in>



216, IInd Floor, A-Wing,
Raikar Chamber,
Near Jain Mandir,
Govandi Gaon Road,
Govandi (E), Mumbai-88

Date: 14 /11 /2019

Visit Report

- 1) Name & Address of Industry : M/S SMS Envoclean Pvt. Ltd.
Near Deonar Dumping Ground,
Govandi(W), Mumbai-43
- 2) Type of Industry : CBMWTSDF
- 3) Person Contacted : Mr. Saurabh Gutam, AGM
- 4) Phone Number : 8422848430
- 5) Consent Status : 31.05.2016 Applied for renewal
- 6) Observation :

This visit is for verification of compliance in connection to secondary chamber gas residence time of Two seconds and provision of adequate APCD to meet the emission standards. The details of compliances is as below,

Sr. No	Incinerator	Capacity Kg/Hr	Residence time in second	Air Pollution Control Devices (APCD) provided
1	Incinerator- 1 Alfa Therm (2019)	250	2	Quencher, Venturi Scrubber, Pack bed Scrubber, Droplet Separator, Mist eliminator
2	Incinerator- 2 Alfa Therm (2017)	250	2	Quencher, Venturi Scrubber, Pack bed Scrubber, Droplet Separator, Mist eliminator

3	Incinerator- 3 Alfa Therm (2010)	250	2	Venturi Scrubber, Pack bed Scrubber, Droplet Separator, Mist eliminator
4	Incinerator- 4 Alfa Therm (2010)	250	2	Venturi Scrubber, Pack bed Scrubber, Droplet Separator, Mist eliminator

Also industry have provided the control system for dioxin and furan to three incinerators i.e. Incinerator No. 1, 2 and 4 and for remaining incinerator the material is received at site and installation is in progress. As per the authority the work of installation of system will be completed within 03 days i.e. on or before 18.11.2019. Also as per the submission of authority they carry out the monitoring of dioxin and furan once in a year form third party. The last analysis report are produced at the time of visit with design details of control system provided for Dioxin and Furan.

~~14-11-19~~

(Mr. Saurabh Gutam)
AGM

~~14/11/19~~

(Pramod R. Mane)
Sub-Regional Officer Mumbai-3

Annexure-16



Photograph-1: Unloading of BMW from the authorized BWM transport vehicle.



Photograph-2: Unloading of BMW from the authorized BWM transport vehicle and weighing the bags.



Photograph-3: Transportation of weighed BMW in designated colour coded hand pulled trolley, for storage in to designated storage room.



Photograph-4: Transportation of weighed BMW in designated colour coded hand pulled trolley, for storage in to designated storage room.



Photograph-5: Designated colour coded BMW storage room for yellow category of BMW.



Photograph-6: Designated colour coded BMW storage room for red category of BMW.



Photograph-7: Designated colour coded BMW storage room for blue category of BMW.



Photograph-8: Designated colour coded BMW storage room for white category of BMW.



Photograph-9: Feeding yellow category BMW into the incinerator and the personnel engaged not wearing adequate PPE i.e. hand glove and wearing ordinary mask.



Photograph-10: A view of autoclave for treatment of red category of BMW.



Photograph-11: Treatment of blue category BMW with disinfection.



Photograph-12: Waste sharp pit for disposal of white category BMW i.e. waste sharps.



Photograph-13: Vehicle washing bay for washing of BMW transport vehicles, after unloading BMW.



Photograph-14: Shredder installed for disposal of treated red category of BMW.



Photograph-15: Disposable gloves and syringes, wrongly placed in yellow bags by one of the HCF, indicating not segregating BMW at the source.



Photograph-16: Personnel involved in cleaning of BMW transport vehicle, not wearing adequate PPE i.e. hand gloves; mask; helmet and safety shoes.



Photograph-17: Sampling of effluent at ETP.



Photograph-18: A view of treatment units of ETP.



Photograph-19: Incineration residue stored in bags for disposal.



Photograph-20: Shredded plastic waste stored in bags, prior to disposal to the authorized recycler.



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION**

**PUBLIC INTERET LITIGATION (L) NO. 33884 OF 2022
WITH
INTERIM APPLICATION (L) NO. 4441 OF 2023**

Govandi New Sangam Welfare
Society

.. Petitioner

Versus

The State of Maharashtra & Ors.

.. Respondents

Mr. Zaman Ali a/w Mr. Neil Pais for petitioner.

Mr. Milind More, Addl. Government Pleader for respondent no.1/State.

Mr. Sachindra B. Shetye a/w Mr. Irfan A. Shaikh for respondent nos.2 and 3/MPCB.

Mr. Anoop Patil a/w Ms. Oorja Dhond i/by S. K. Sonawane for respondent no.4/MCGM.

Mr. Aspi Chinoy, Senior Advocate a/w Ms. Nikita K. Dharamshi for respondent no.5.

Mr. C. M. Lokesh for respondent no.6/CPCB.

Ms. Afrin Khan i/by Mateen Shaikh for applicant in IAL/4441/2023.

**CORAM: DEVENDRA KUMAR UPADHYAYA, CJ. &
ARIF S. DOCTOR, J.**

DATE: 11th SEPTEMBER, 2023

P.C.:

1. Heard Mr. Zaman Ali, learned counsel representing the petitioner, Mr. More, learned Additional Government Pleader representing the respondent no.1/State of Maharashtra, Mr. Shetye, learned counsel representing the respondent nos.2

and 3/MPCB, Mr. Patil, learned counsel representing the respondent no.4/MCGM, Mr. Chinoy, learned senior counsel representing the respondent no.5 and Mr. Lokesh, learned counsel representing the respondent no.6/CPCB.

2. This Public Interest Litigation petition seeks appropriate directions to be issued by the Court to the respondent no.4/ Municipal Corporation of Greater Mumbai (hereinafter referred to as "the MCGM") and other responsible authorities to make appropriate arrangement for treatment of bio-medical waste at Govandi. According to the petitioner, the facility of bio-medical waste treatment at Govandi Plant is not adequate and as a matter of fact the incinerator put therein is the cause of major pollution in the area which is affecting large number of population living in the vicinity.

3. Alleging certain non-compliances and flaws by the respondent no.5 in running the said plant, it has also been urged in the PIL petition that the Maharashtra Pollution Control Board (hereinafter referred to as "the MPCB")/respondent no.3 be directed to impose appropriate environmental compensation upon the respondent no.5/contractor as per the guidelines available on the basis of "Polluter Pays" principle.

4. The Court it is order dated 11th August, 2023 had noted a tentative timeline given by the respondent no.5 for establishment of the new incinerator at a different place. Having considered the said timeline, the Court had directed the Member Secretary of the MPCB to hold a meeting with the representative of the respondent no.5 along with the representative of the MCGM to find out as to how 13 months'

period likely to be taken for completion of construction of plant from the date of grant of environmental clearance can be reduced. Pursuant to the said order, a meeting of the officers along with the representative of the respondent no.5 was held on 22nd August, 2023, wherein following decisions have been taken: -

Sr. No.	Points	Decision
1.	Obtaining the Plot in MIDC Area	M/s. SMS Envoclean Pvt. Ltd. shall expedite the payment to MIDC for allotment of the plot at the earliest.
2.	MPCB to consider and take decision on the Application for C to E with expedition	The Member Secretary, MPCB has directed M/s. SMS Envoclean Pvt. Ltd. to immediately apply for Consent to Establish for setting up of Bio-Medical Waste Treatment Facility at Patalganga - Borivali, MIDC area. Thereafter, MPCB will issue Consent to Establish on priority.
3.	The Hon'ble High Court also directed that a decision for grant of EC by the SEIAA/SEAC shall also be given in the minimum possible time.	M/s. SMS Envoclean Pvt. Ltd. informed that they will carry out Rapid EIA Study as per Guidelines issued by MoEF & CC, Govt. of India of the land at Patalganga-Borivali, MIDC area immediately once the plot is allotted and submit the application for Environmental Clearance to the

		Competent Authority.
3	To reduce the period of 13 months for construction of the plant.	M/s. SMS Envoclean Pvt. Ltd. shall reduce the timeline for establishment and commissioning of CBMWTSDF to 12 months after obtaining all the statutory permissions from the Government Agencies.

5. Accordingly, it appears that the respondents are moving in the direction of setting up the new incinerator which is likely to reduce the pollution level in the area. One of the decisions taken in the said meeting is that the period likely to be taken in construction of plant has been reduced from 13 months to 12 months. It has been informed by Shri Chinoy, learned senior counsel, representing the respondent no.5, that the payment to Maharashtra Industrial Development Corporation (MIDC) for allotment of the plot has already been made and further that directions have been issued by the MPCB to respondent no.5 to make application seeking consent to establish the bio-medical waste treatment facility at Patalganga - Borivali. In the meeting it was also decided that MPCB shall issue consent to establish the said facility on priority basis.

6. As regards the Environmental Impact Assessment (EIA) study, it has been informed by the learned senior counsel representing the respondent no.5 that immediately after the monsoon, the study shall be taken up and necessary application shall be made seeking environmental clearance, to

the State Environment Impact Assessment Authority/ State Environment Impact Assessment Committee.

7. In view of the aforesaid, we direct that the new incinerator facility shall be commissioned within two years from today. All the authorities, including respondent no.5, shall be held accountable in case there is any lapse on their part in establishing the new incinerator facility within two years from today.

8. We also direct that in the meantime the regular monitoring of the pollution levels in the area and also monitoring of the present plant shall be carried out by the MPCB not only using the online process but also by physical inspection of the site regularly, say on monthly basis.

9. So far as the prayer made in the PIL petition relating to environmental compensation is concerned, in our considered opinion, the issue can be better adjudicated by the National Green Tribunal (hereinafter referred to as "the NGT"). Thus, for prayer clause (b), which is extracted herein-below, we leave it open to the petitioner to approach the NGT where it will have all the pleas available to it to be raised.

"(b) That this Hon'ble Court be pleased to issue a writ of mandamus or any other appropriate writ order or direction directing Respondent No.3 to impose appropriate environmental compensation on Respondent No.5 under the Polluter Pays principle, as per the formula fixed by CPCB's 2019 Guidelines on imposition of environmental compensation and collect the same for the purposes of improving the environment in Govandi in a time-bound manner."

10. We further provide that in case the petitioner approaches the NGT for grant of above quoted prayer (b), the

proceedings before the NGT shall be expedited and completed as early as possible, in accordance with law.

11. We make it clear that we have not made any observation as to the merit of the claim of the parties so far as prayer clause (b) is concerned, which shall be adjudicated by the NGT after hearing and giving opportunity to present their respective cases, to the respective parties.

12. The PIL petition stands disposed of in the aforesaid terms.

13. All pending applications stand disposed of.

(ARIF S. DOCTOR, J.)

(CHIEF JUSTICE)

Digitally
signed by
PRAVIN
DASHARATH
PANDIT
Date:
2023.09.12
11:00:27
+0530